BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

OA No. 142 of 2022

(Under Section 14 of the NGT ACT, 2010)

In the Matter of

Dr. Sarvabhoum Bagali ...Applicant

Versus

State of Karnataka & Ors. ...Respondents

INDEX TO THE DOCUMENTS FILED BY RESPONDENT NO. 5

S.No.	Document	Page No.
1.	Counter Affidavit filed on behalf of Respondent No. 5	1-9
2.	**ANNEXURE R-1** – Copy of Karnataka New Sand Policy 2020 dated 05.05.2020 (*along with Translation*)	10-34 (*35-58*)
3.	**ANNEXURE R-2** – Copy of Karnataka Minor Mineral Concession (Amendment) Rules, 2021 dated 01.12.2021	59-77
4.	**ANNEXURE R-3** – Copy of Government Order bearing No. CI 344 MMN 2019 dated 18.05.2020 (*along with Translation*)	78-79 (*80-82*)
5.	**ANNEXURE R-4** – Copy of Final order dated 09.02.2022 passed by the Hon'ble High Court of Karnataka in WP No. 5031 of 2021	83-92
6.	**ANNEXURE R-5** – Copy of Notification bearing No. Maralu/Notification 1/2020-21 dated 04.11.2020 (*along with Translation*)	93 (*94-95*)
7.	**ANNEXURE R-6** – Copy of the Work Order bearing No. GABHUI/UNI/Maralu/KA-2/2020-21/2025 dated 09.11.2020 (*along with Translation*)	96-97 (*98-100*)
8.	Proof of service on the Counsels for the Applicant and other Respondents in the matter.	101

Certified that the above documents are the true copies of their respective originals.

M/s. Vivrti Law, Advocates
Bharadwajaramasubramaniam R
R. S. Diwaagar
Aishwarya Rukmani Krish K
Shilpa Subramanian
Jayshri R. S.
Mohitha CS
Udaya Surya H.

Advocates for Respondent No.5
99620-91115 | partners@vivrti.in

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

OA No. 142 of 2022

(Under Section 14 of the NGT ACT, 2010)

In the Matter of

Dr. Sarvabhoum Bagali ....Applicant

Versus

State of Karnataka & Ors. ....Respondents

COUNTER AFFIDAVIT ON BEHALF OF THE 5TH RESPONDENT

I, Vinothpriya R., W/o A.Thirumurugan, aged about 45 years, having office at Karnataka State Minerals Corporation Ltd., V Floor, 'A' Block, TTMC Building, BMTC, Shanthinagar, Bengaluru, Karnataka – 560027 do hereby solemnly affirm and sincerely state as follows:

1. I state that I am the Managing Director of the 5th Respondent herein and as such, I am aware of the facts and circumstances surrounding the instant case. I further state that I am duly authorized to represent the 5th Respondent herein.

2. I state and submit that the instant Original Application under Section 14 of the National Green Tribunal Act, 2010 against the Work Order No. MGD/u.ni./sand/Ka.Aa.2/200-21 (hereafter mentioned as "**Impugned Work Order**") dated 27.11.2020 issued by District Sand Monitoring Committee to Karnataka State Mineral Corporation Ltd. (KSMCL) for de-siltation work involving extraction of 14,51,680 MT of sand from slit from backwaters of Adhyapadi Dam on Phalguni River in Managluru Taluka and Shamburu Dam on Nethravathi River in Bantwal Taluka, both located in Dakshin Kannada District, Karnataka.

NOTARIAL REGISTER Sl.No. 583 Page 44 Vol. 4 Date 13/2/2

3. At the outset, I state and submit that the instant application is wholly misdirected, ill-founded and thus, deserves to be rejected *ex facie*. I further state that the Applicant has proceeded on an erroneous understanding of the fact circumstances; as elaborated in the following, in seeking to maintain the instant application.

NOTARY K.P. ... Regd. No. 20043 GOVT. OF INDIA

Managing Director
Karnataka State Minerals Corporation Limited
Bengaluru-560 027

4. Prior to setting out specific responses to the averments made in the Application under reply, I respectfully submit as follows:

    a. That the Ministry of Environment Forest and Climate Change *vide* Notification bearing S.O. 141(E) dated 15.01.2016 notified Sustainable Sand Mining Guidelines (the "**SSM Guidelines**") amended its earlier notification bearing S.O. 2588 (E) dated 14.09.2006, pursuant to the orders of the Hon'ble Supreme Court of India in *Deepak Kumar etc. v. State of Haryana & Ors [SLP (C) No. 19628-19629 of 2009]* wherein after prior environmental clearance has now become mandatory for mining of minor minerals irrespective of the area of mining lease. Pertinently, the SSM Guidelines also provides for "exemption of certain cases from requirement of environmental clearance".
    b. That the Government of Karnataka adopted the New Sand Policy 2020 *vide* Government Order No: CI 344 MMN 2019, Bangalore dated 05.05.2020. In furtherance thereto the said Sand Policy 2020, *vide* Notification bearing No. CI 344 MMN 2019 (Part-7) dated 01.12.2021, the Government of Karnataka amended the Karnataka Minor Mineral Concession Rules (the "**KMMC Rules**") to be with effect from 05.05.2020 (herein after "**Amended KMMC Rules**". A copy of the New Sand Policy 2020 dated 05.05.2020 along with English Translation is annexed herewith as **ANNEXURE -R1**. A copy of the Amended KMMC Rules dated 01.12.2021 is annexed herewith as **ANNEXURE -R2.**
    c. Some of the salient features of the amended KMMC Rules are as follows:
        1. The Amended KMMC Rules sought to substitute Rules 31-R to 31 ZB-A of the KMMC Rules, thereby setting out a self-contained code for a permission for quarrying and transportation of ordinary sand in I, II, III, IV, V and VI order stream and de-siltation of dams, reservoirs, barrages and tanks.
        2. That the Amended KMMC Rules further provides for the constitution of the District Sand Committee [Rule 31-R(1)]; Taluk Sand Committee [Rule 31-R(2)]; Powers and

NOTARY
K.P. ...ANGALA.
Throughout
Bengaluru Nagarabhavi
Regd. No.20043
GOVT. OF INDIA

Managing Director
Karnataka State Minerals Corporation Limited
Bengaluru-560 027

Functions of District Sand Committee [Rule 31-R(3)]; Replenishment Study [Rule 31-R(9)]; Prohibition of stocking of sand [Rule 31-R(2)]; and Appeals and Revisions arising out of orders of the District Sand Committee [Rule 31-R(20)] to name of few.

3. That the Amended KMMC Rules draws out a clear and reasoned distinction between: (a) Regulation and extraction of available sand in I, II and III order streams and tanks for local consumption [Rule 31-T]; (b) Regulation of sand extraction in IV, V and higher order streams [Rule 31-U]; and (c) Regulation of sand extraction from de-siltation of dams or reservoirs or barrages [Rule 31-V]. Accordingly, the Amended KMMC, recognizes and underscores the significant differences in the regulation of 'extraction of available sand in I, II, III and IV, V and higher order streams' on one hand and regulation of 'sand extraction from de-siltation of dams or reservoirs or barrages', on the other hand, in view of the distinct and mutually exclusive processes between the aforementioned extraction processes.
4. That the Amended KMMC Rules incorporates the provisions and spirit of the SSM in respect of sand mining [*see:* Rule 31-R (9); Rule 31-U (7); Rule 31-U(5)].

d. That in furtherance to the New Sand Policy and the Amended KMMC Rules, the Government of Karnataka issued a Government Order bearing No. CI 344 MMN dated 18.05.2020 *inter alia* appointing the 5th Respondent as the Corporation that shall have the entire responsibility of removing the sand obtained by desilting and transport it to the stock yard and selling it to the customers in IV, V and VI class stream / rivers, dam/ reservoir / barrages and backwater areas of the dam, in the allotted districts of Bengaluru and Mysuru division all Districts; From Kalaburgi Division to Bellari Division. A copy of the Government Order bearing No. CI 344 MMN 2019 dated 18.05.2020 along with Translation is annexed herewith as **ANNEXURE- R3**

e. That a conjoint reading of the SSM Guidelines, New Sand Policy 2020 (of the Government of Karnataka); and the Amended KMMC

NOTARY K.P. [illegible] Bengaluru GOVT OF INDIA

Managing Director
Karnataka State Minerals Corporation Limited
Bengaluru-560 027

Rules would amply disclose that all the modules of regulation/policy statements (as applicable) recognize the fact that extraction of sand (silt) by desilting and dredging does not tantamount to extraction of sand blocks in other cases, that would warrant procurement of prior Environmental Certificate, as stipulated under the SSM Guidelines and the Amended KMMC Rules.

f. That further, a conjoint reading of the SSM Guidelines, the New Sand Policy 2020 (of the Government of Karnataka) and the Amended KMMC Rules would show that both the SSM Guidelines and the Amended KMMC Rules have recognized the sanctity for exemption the exemption (under Appendix IX of the SSM Guidelines) basis the need for such de-silting and drudging and not on the basis of the ultimate utilization of the de-silted sand, which becomes the by-product of such desilting.

g. That the instant Application has been wholly – and erroneously so, premised on the assumption that the activity undertaken by the 5th Respondent (in furtherance to the Work Order issued by the District Sand Committee) in extraction of sand by desilting would tantamount to mining, solely because that such de-silted sand was sought to be disposed in terms of Rule 31-V of the Amended KMMC Rules.

h. That the provisions of the SSM Guidelines and the Amended KMMC are in tandem with each other and do not in any manner militate against each other. Without prejudice, it is submitted that the validity or *vires* of the provisions of the Amended KMMC Rules have not been called into question before any constitutional court and thus, remain the binding law on the subject, particularly extraction of sand by desilting, within Karnataka.

i. That tender on the basis of which the Impugned Work Order was issued, was challenged before the Hon'ble High Court of Karnataka at Bengaluru in WP. No. 5031 of 2021 in view of the framework imposed by Rule 31-R of the Amended KMMC Rules, and the Hon'ble High Court, by way of its final order and judgment dated 09.02.2022 has dismissed the said writ petition *inter alia* holding that "*there is no sand block which would be involved in the dredging/desilting of silt in the reservoir area* and hence the same

Managing Director
Karnataka State Minerals Corporation Limited
Bengaluru-560 027

would not amount to quarrying activity" and that *"the restriction which has been imposed under Rule 31-R or 31ZB of the Rules would not apply to the work contemplated under the E-tender"*, which was challenged in the said writ petition. A copy of the final order and judgment dated 09.02.2022 is annexed herewith as **ANNEXURE- R4.**

j. That in view of the foregoing, it axiomatically follows that the activity of undertaken by the 5th Respondent in furtherance to the Impugned Work Order, does not amount to mining activity, which - under the extant SSM Guidelines and Amended KMMC Rules, requires prior Environmental Clearance.

5. In addition to the foregoing, I submit that that the Amended KMMC Rules has a robust regulation mechanism (Rule 31-V) for extraction of sand from desilting, which is summarized as follows:

A. The District sand committee shall conduct inspection jointly through the officers comprising the Deputy Director or Senior Geologist concerned, the Executive Engineer, Water Resources Department, Range Forest Officer of the Forest Department and the Tahsildar and demark the area to be de-silted with Geo-co-ordinates and shall quantify the sand likely to be sourced by de-silting process.

B. The joint inspection team shall submit inspection report with clear recommendations to the District sand committee for the purpose of reserving the area for extraction of sand through the Government department or Corporation or Board, which has been notified by the State Government for sale of sand or for the purpose of the Central Government or the State Government development work.

C. After the approval of the District sand committee, the concerned department or Government owned Corporation or Board authorized shall take up de-siltation activities in dams, reservoirs, barrages and large tanks.

D. During de-siltation, the concerned Government department or Government owned Corporation or Board shall pay rate as specified by the State Government, from time to time in advance and obtain Mineral Dispatch Permit to transportation of de-silted sand to stockyard.

NOTARY K.P. SUMANGALA Bengaluru Nagarabhavi Regd. No.20043 GOVT. OF INDIA

Managing Director
Karnataka State Minerals Corporation Limited
Bengaluru-560 027

E. The Permission holder shall establish the office, computer facility, electric supply, closed- circuit camera, weigh bridge and security at the dump yard of stock yard of sand.

F. The permission holder shall maintain an inward and dispatch register and stock register in the stock yard office and allow for inspection by the official of District and Taluk sand committee and such other officer authorized in this regard by the state government.

6. I state and submit that the de-siltation is done as per due process of law as specified in the Rule-31 V of Karnataka Minor Mineral Concession (Amendment) Rules, 2021. As per Rule- 31 V there is no requirement of Environment Clearance on the part of Respondent No.5, in view of the same being a covered exemption under the SSM Guidelines. The process makes it very clear as to inspection is jointly conducted through officers comprising the Deputy Director or Senior Geologist concerned, the Executive Engineer, Water Resources Department, Range Forest Officer of the Forest Department and the Tahsildar and demark the area to be de-silted with Geo-co-ordinates and shall quantify the sand likely to be sourced. For these reasons as well, the Application is liable to be dismissed.

7. Notwithstanding the foregoing and without prejudice to anything stated herein, the 5th Respondent submits as follows:

   a. That following the Government Order dated18.05.2020 (i.e., ANNEXURE R3), the District Sand Committee issued a Notification bearing No: Maralu/ Notification-1/2020-21/ dated 04.11.2020 notifying *inter alia* Regarding issuance of notification for removal of silt in the backwater area of Shamburu Dam and Adyapadi in Mangalore Taluk and Bantwala Taluk to Karnataka State Mineral Corporation Limited (KSMCL)Bangalore, i.e., the 5th Respondent herein. A copy of the Notification bearing No: Maralu/ Notification-1/2020-21/ dated 04.11.2020 along with its translation is annexed herewith as **ANNEXURE -R5**

   b. That following the issuance of the notification dated 04.11.2020, the 5th Respondent was issued with the Work Order bearing No. GABHUI/ UNI /Maralu/K.A.-2/2020-21/2025 dated 09.11.2020

NOTARY GOVT. OF INDIA Regd. No.20043

Managing Director
Karnataka State Minerals Corporation Limited
Bengaluru-560 027

in respect of the removal of the silt as per ANNEXURE R5. A copy of the Work Order bearing No. GABHUI/ UNI /Maralu/K.A.-2/2020-21/2025 dated 09.11.2020 along with its translation is annexed herewith as **ANNEXURE -R5.**

c. From the foregoing, it is apparent that the 5th Respondent has been duly appointed for the purposes of desilting and extraction of desilted sand, in terms of Rule 31-V of the Amended KMMC Rules.

8. In view of the foregoing and notwithstanding the submissions made *supra*, I state and submit that the Application under reply fails for non-joinder of parties inasmuch that the Chairman, District Sand Committee for Dakshin Karnataka - being the authority that issued the Impugned Work Order has not been arrayed as a party to the instant proceedings. Notwithstanding the lack of merits and maintainability of the instant application, the participation of the Chairman, District Sand Committee, Dakshin Karnataka in the instant proceedings would amply through light on the deliberations of the District and Taluk Sand Committees and the proceedings drawn up prior to the issuance of the Impugned Work Order. Without prejudice, it is respectfully submitted the non-joinder of the Chairman, District Sand Committee for Dakshin Karnataka would gravely impair proper consideration of the controversies in the instant matter and thus, it is necessary that the Chairman, District Sand Committee for Dakshin Karnataka is arrayed as a party to the instant proceedings.

9. Without prejudice to anything in the foregoing, I am advised to state that the grievance of the Applicant appears to be against the Work Order issued by the Chairman, District Sand Committee for Dakshin Karnataka, which is amenable to revision under Rule 31-R(20) of the Amended KMMC Rules. Thus, on this count also, the instant application fails.

10. I state and submit that the Applicant is not entitled to claim any relief at the hands of this Hon'ble Tribunal as they have suppressed material facts in relation of the Sand Policy.

NOTARY K.P. S... Bengaluru ... Regd. No.20043 GOVT. OF INDIA

Managing Director
Karnataka State Minerals Corporation Limited
Bengaluru-560 027

11. I state and submit that the sand collected through the Work Order is sold only to the Government and for public works at the rate fixed by the Government and District Sand Monitoring Committee. Therefore, the sand is not sold commercially as falsely accused by the Applicant. For these reasons as well, the Application is liable to be dismissed.

12. It is submitted that the Exemption provided under EIA Notification, 2006 (as amended in the SSM Guidelines) is applicable in the present case as it exempts dredging and desilting of dams *etc.*, only for the purposes of its maintenance, upkeep and disaster management. It is pertinent to note that in the Impugned Work Order it is mentioned that the dredging/desilting is done to *increase the capacity of water storage in Adhyapadi Dam Mangaluru Taluka and Shamburu Dam in Bantwal taluka, which amounts to maintenance, upkeep and disaster management.* With increase in capacity of the dam there will be greater storage capacity in the dams and less chances of flooding.

13. I state and submit that the averments made in Paragraph 15 the grounds of the application are irrelevant. The first averment made in Paragraph 15.1, ground that there is commercial sand mining is baseless without proof. There is no breach of EIA Notification, 2006 as the exemption is applicable in the present case of desilting/dredging. From the Judgement of the Karnataka High Court in the relevant WP No. 5031 of 2021, it is clear that the process carried out is dredging/desilting and not quarrying or mining. Hence any law which is not applicable to dredging/desilting is irrelevant in the circumstance.

14. I state and submit that the second ground in Paragraph 15.2 is also irrelevant as it mentions regarding mining of minerals which is irrelevant to the present circumstance of dredging/desilting. The Supreme Court of India decision in "Deepak Kumar case" elucidates the importance of Environmental Clearance in the case of mining of minerals, which is also irrelevant and inapplicable to the current situation, for the reasons set out above.

15. I state and submit that the averments made in Paragraph 15.8 that the Hon'ble Tribunal has taken *suo moto* cognizance of newspaper report

NOTARY GOVT. OF INDIA K.P. Siva... Bengaluru Nagara... Regd. No.20013

Managing Director
Karnataka State Minerals Corporation Limited
Bengaluru-560 027

dated 12.06.2021, appointed a Joint Committee to inspect the area in question and submit a report. The report of the joint committee stated that sand is handed over to third party vendors and is sold commercially and has to be considered as mining, whereas in the present circumstance the sand is not being sold to third parties but only to the Government to carry out public works. Hence there is no involvement of third parties nor commercial aspect in the present case. Therefore, there is no process of mining involved.

16. I state and submit that the in the Applicant has filed the Application to mislead this Hon'ble Tribunal as there is no commercial purposes involved in the Impugned Work Order. Therefore, dredging and desilting is exempted to obtain environment clearance as per EIA Notification, 2006.

Wherefore, it is prayed that this Hon'ble Court be pleased TO DISMISS the captioned Application with costs, in the interests of justice and equity.

Solemnly affirmed on this the

13th Day of February, 2023

At Bengaluru

13 FEB 2023

Managing Director
Karnataka State Minerals Corporation Limited
Bengaluru-560 027

IDENTIFIED BY ME

BEFORE ME

ADVOCATE

VERIFICATION:

I, the above named deponent do hereby verify that the contents of my affidavit are true and correct to the best of my knowledge and belief, no part of which is false and nothing material has been concealed therefrom.

Verified at Bengaluru, on this the 13th day of February, 2023.

13 FEB 2023

SWORN TO BEFORE ME

K.P. SUMANGALA
Advocate & Notary Public
GOVT. OF INDIA
119. "Amrutha" 6th Main. 13th Cross,
Nrupathunga Nagar. NGEF Layout,
Nagarabhavi, ISEC Post Bengaluru - 560 072
Mob : 9845687105

DEPONENT

Managing Director
Karnataka State Minerals Corporation Limited
Bengaluru-560 027

ಕರ್ನಾಟಕ ರಾಜ್ಯಪತ್ರ

ಅಧಿಕೃತವಾಗಿ ಪ್ರಕಟಿಸಲಾದುದು

ಸಂಪುಟ –೧೫೫ Volume - 155	ಬೆಂಗಳೂರು, ಗುರುವಾರ, ೨೧, ಮೇ ,೨೦೨೦ (ವೈಶಾಖ, ೩೧, ಶಕವರ್ಷ ೧೯೪೨) Bengaluru, THURSDAY ,21, MAY ,2020 (Vaishakha 31, ShakaVarsha 1942)	ಸಂಚಿಕೆ ೨೧ Issue 21

ಭಾಗ ೧

ರಾಜ್ಯ ಸರ್ಕಾರದ ಮುಖ್ಯ ಆದೇಶಗಳು ಹಾಗೂ ಸುತ್ತೋಲೆ ಮುಂತಾದ ಎಲ್ಲಾ ಇಲಾಖೆಗಳಿಗೂ ಸಂಬಂಧಿಸಿದ ಆದೇಶಗಳು

ಕರ್ನಾಟಕ ಸರ್ಕಾರದ ನಡವಳಿಗಳು

ವಿಷಯ: ಕರ್ನಾಟಕ ಹೊಸ ಮರಳು ನೀತಿ, 2020 ನ್ನು ಜಾರಿಗೊಳಿಸುವ ಕುರಿತು.

****

ಪ್ರಸ್ತಾವನೆ:

ರಾಜ್ಯ ಮರಳು ನೀತಿ 2011 ರಂತೆ, ರಾಜ್ಯದಲ್ಲಿ ಮರಳು ಗಣಿಗಾರಿಕೆಯ ಜವಾಬ್ದಾರಿಯನ್ನು ಲೋಕೋಪಯೋಗಿ ಇಲಾಖೆಗೆ ವಹಿಸಲಾಗಿತ್ತು. ಸಂಬಂಧಿಸಿದ ತಾಲ್ಲೂಕು ಮರಳು ಸಮಿತಿಯಿಂದ ನದಿ ಪಾತ್ರಗಳಲ್ಲಿ ಲಭ್ಯವಿರುವ ಮರಳು ನಿಕ್ಷೇಪಗಳನ್ನು ಗುರುತಿಸಿ, ಜಿಲ್ಲಾ ಮರಳು ಸಮಿತಿಯ ಅನುಮೋದನೆ ನೀಡಿದ ನಂತರ ಲೋಕೋಪಯೋಗಿ ಇಲಾಖೆಯಿಂದ ಮರಳು ಗಣಿಗಾರಿಕೆಯನ್ನು ನಿರ್ವಹಿಸಲಾಗುತ್ತಿತ್ತು. ಸದರಿ ಮರಳು ಬ್ಲಾಕ್‌ಗಳಲ್ಲಿ ತೆಗೆದ ಮರಳನ್ನು ದಾಸ್ತಾನು ಪ್ರಾಂಗಣದಲ್ಲಿ ಸಂಗ್ರಹಿಸಿ, ನೇರವಾಗಿ ಸಾರ್ವಜನಿಕರಿಗೆ ಸಾಗಾಣಿಕೆ ಪರವಾನಿಗೆ ಮೂಲಕ ಮರಳನ್ನು ವಿತರಿಸಲಾಗುತ್ತಿತ್ತು.

ಅಕ್ರಮ ಮರಳು ಗಣಿಗಾರಿಕೆ ಸಂಬಂಧ ಅಂದಿನ ಮಾನ್ಯ ವಿಧಾನ ಸಭಾ ಸದಸ್ಯರಾದ ಡಾ॥ ರಫೀಕ್ ಅಹ್ಮದ್ ರವರ ಅಧ್ಯಕ್ಷತೆಯಲ್ಲಿ ರಚಿಸಲಾಗಿದ್ದ ವಿಧಾನ ಸಭಾ ಸದಸ್ಯರ ಅಧ್ಯಯನ ಸಮಿತಿ ಶಿಫಾರಸ್ಸಿನಂತೆ, ಸರ್ಕಾರವು ದಿನಾಂಕ 12.08.2016 ರಂದು ಕರ್ನಾಟಕ ಉಪ ಖನಿಜ ರಿಯಾಯಿತಿ (ತಿದ್ದುಪಡಿ) ನಿಯಮಾವಳಿಗಳು, 2016 ನ್ನು ಜಾರಿಗೆ ತರಲಾಯಿತು. ಸದರಿ ನಿಯಾಮಾವಳಿಗಳಲ್ಲಿ ಮರಳು ಗಣಿಗಾರಿಕೆ ಸಂಬಂಧ ಪ್ರತ್ಯೇಕ ಅಧ್ಯಾಯ IV-B ನ್ನು ಅಳವಡಿಸಿಕೊಳ್ಳಲಾಯಿತು.

ಕರ್ನಾಟಕ ಉಪ ಖನಿಜ ರಿಯಾಯಿತಿ (ತಿದ್ದುಪಡಿ) ನಿಯಮಾವಳಿಗಳು, 2016 ರನ್ವಯ, ನದಿ ಪಾತ್ರದ ಮರಳು ನಿಕ್ಷೇಪಗಳನ್ನು ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆ ಮೂಲಕ ಟೆಂಡರ್ ಕಂ–ಹರಾಜು ಮೂಲಕ

ಯಶಸ್ವಿ ಬಿಡ್ ದಾರರಿಗೆ ಗುತ್ತಿಗೆ ಮಂಜೂರು ಮಾಡಲು ಮತ್ತು ಪಟ್ಟಾ ಜಮೀನಿನಲ್ಲಿ ಮರಳು ಗಣಿಗಾರಿಕೆಗೆ ಲೈಸನ್ಸ್ ನೀಡಲು ಸಹ ಅವಕಾಶ ಕಲ್ಪಿಸಲಾಗಿರುತ್ತದೆ.

ಕರ್ನಾಟಕ ರಾಜ್ಯವು ರಾಷ್ಟ್ರದಲ್ಲಿಯೇ ವೇಗವಾಗಿ ಅಭಿವೃದ್ಧಿ ಹೊಂದುತ್ತಿರುವ ರಾಜ್ಯಗಳಲ್ಲಿ ಒಂದಾಗಿರುತ್ತದೆ. ಸರ್ಕಾರದಿಂದ ನಿರ್ವಹಿಸುವ ನಿರ್ಮಾಣ ಕಾಮಗಾರಿಗಳು ಮತ್ತು ಇತರೇ ಸಾರ್ವಜನಿಕ ನಿರ್ಮಾಣ ಕಾಮಗಾರಿಗಳಿಗೆ ಹೆಚ್ಚಿನ ಮರಳಿನ ಬೇಡಿಕೆ ಇರುತ್ತದೆ. ಪ್ರಸ್ತುತ ರಾಜ್ಯದಲ್ಲಿ ಅಂದಾಜು 45 ದಶಲಕ್ಷ ಮೆಟ್ರಿಕ್ ಟನ್ ಪ್ರಮಾಣದ ಮರಳಿನ ಬೇಡಿಕೆ ಇರುತ್ತದೆ. ಈ ಪ್ರಮಾಣದಲ್ಲಿ 30 ದಶಲಕ್ಷ ಮೆಟ್ರಿಕ್ ಟನ್ ಮರಳನ್ನು ಎಂ–ಸ್ಯಾಂಡ್ ಘಟಕಗಳಿಂದ, ನದಿ ಪಾತ್ರಗಳಲ್ಲಿ ಟೆಂಡರ್ ಕಂ ಇ–ಹರಾಜು ಮೂಲಕ ಗುತ್ತಿಗೆ ಮಂಜೂರಾದ ಮರಳು ಬ್ಲಾಕ್‌ಗಳು ಮತ್ತು ಪಟ್ಟಾ ಜಮೀನುಗಳಲ್ಲಿ ಮಂಜೂರಾದ ಮರಳು ಗಣಿಗಾರಿಕೆ ಲೈಸನ್ಸ್ ಪ್ರದೇಶಗಳಿಂದ ಒಟ್ಟು 4.5 ದಶಲಕ್ಷ ಮೆಟ್ರಿಕ್ ಟನ್ ಮರಳು ಉತ್ಪಾದನೆಯಾಗಿದ್ದು, ಸರ್ಕಾರಿ ಹಾಗೂ ಸಾರ್ವಜನಿಕ ನಿರ್ಮಾಣ ಕಾಮಗಾರಿಗಳಿಗೆ ಪೂರೈಸಲಾಗುತ್ತಿರುತ್ತದೆ.

ಮುಂದುವರೆದು, ಹೊರರಾಜ್ಯಗಳಿಂದ ಅಂದಾಜು 2 ದಶಲಕ್ಷ ಮೆಟ್ರಿಕ್ ಟನ್ ಪ್ರಮಾಣದ ಎಂ–ಸ್ಯಾಂಡ್ ಮತ್ತು ನದಿ ಮರಳು ರಾಜ್ಯದ ಸಾರ್ವಜನಿಕ ಹಾಗೂ ಸರ್ಕಾರಿ ಕಾಮಗಾರಿಗಳಿಗೆ ಪೂರೈಕೆಯಾಗುತ್ತಿದೆ. ಮರಳಿನ ಬೇಡಿಕೆ ಮತ್ತು ಸರಬರಾಜಿಗೆ ಸುಮಾರು 8.5 ದಶಲಕ್ಷ ಮೆಟ್ರಿಕ್ ಟನ್ ಕೊರತೆ ಇರುವುದು ಕಂಡು ಬಂದಿರುತ್ತದೆ. ಕೊರತೆ ಇರುವ 8.5 ದಶಲಕ್ಷ ಮೆಟ್ರಿಕ್ ಟನ್ ಮರಳಿನ ಬೇಡಿಕೆಯನ್ನು ಪೂರೈಸಲು ರಾಜ್ಯ ಸರ್ಕಾರವು ದಿನಾಂಕ 16.11.2017 ರಂದು ಕರ್ನಾಟಕ ಉಪಖನಿಜ ರಿಯಾಯಿತಿ (ತಿದ್ದುಪಡಿ) ನಿಯಮಾವಳಿ, 2017 ನ್ನು ಜಾರಿಗೆ ತಂದು, ವಿದೇಶಗಳಿಂದ ಮರಳನ್ನು ಆಮದು ಮಾಡಿಕೊಳ್ಳಲು ಅವಕಾಶ ಕಲ್ಪಿಸಲಾಗಿರುತ್ತದೆ.

ಪ್ರಸ್ತುತ ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆಯಿಂದ ಸಾರ್ವಜನಿಕರಿಗೆ ಟೆಂಡರ್ ಕಂ ಹರಾಜು ಮೂಲಕ ಮರಳು ಗುತ್ತಿಗೆ ಮಂಜೂರು ಮಾಡಲಾಗುತ್ತಿದ್ದು, ಈ ಪದ್ಧತಿಯಲ್ಲಿ ಮರಳಿನ ಮಾರಾಟದ ದರದ ಮೇಲೆ ನಿಯಂತ್ರಣವಿಲ್ಲದ ಕಾರಣ ಸಾರ್ವಜನಿಕರಿಗೆ ಅಧಿಕ ಬೆಲೆಯಲ್ಲಿ ಮರಳು ಮಾರಾಟವಾಗುತ್ತಿದೆ. ಇದರಿಂದಾಗಿ ಜನ ಸಾಮಾನ್ಯರಿಗೆ ಹೆಚ್ಚಿನ ಬೆಲೆಯಲ್ಲಿ ಮರಳು ಖರೀದಿಸುವುದು ಕಷ್ಟಕರವಾಗಿರುತ್ತದೆ. ಅಲ್ಲದೆ ಕೆಲವು ಜಿಲ್ಲೆಗಳಲ್ಲಿ ಟೆಂಡರ್ ಕಂ ಹರಾಜು ಪ್ರಕ್ರಿಯೆಯಲ್ಲಿ ಭಾಗವಹಿಸಿರುವ ಬಿಡ್ದುದಾರರುಗಳು ಅತೀ ಹೆಚ್ಚಿನ ಮೊತ್ತಕ್ಕೆ ಬಿಡ್ಡು ಮಾಡಿ ಮರಳು ಬ್ಲಾಕ್ ಗಳಿಗೆ ಗುತ್ತಿಗೆ ಪಡೆಯದೆ ಇದ್ದುದ್ದರಿಂದ ಮರಳು ಬ್ಲಾಕ್ ಗಳಲ್ಲಿ ಮರಳು ವಿಲೇವಾರಿಯಾಗದೆ ಪೂರೈಕೆಯಲ್ಲಿ ವ್ಯತ್ಯಯ ಉಂಟಾಗಿರುತ್ತದೆ. ಮುಂದುವರೆದು, ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆಯಲ್ಲಿ ನೋಂದಾಯಿತ ಮರಳು ಆಮದುದಾರರಿಗೆ ಸಾಗಾಣಿಕೆಯಲ್ಲಿನ ಹೆಚ್ಚಿನ ವೆಚ್ಚದಿಂದಾಗಿ ಸಮರ್ಪಕವಾಗಿ ಮರಳು ಪೂರೈಕೆಯಾಗಿರುವುದಿಲ್ಲ. ಇಷ್ಟೆಲ್ಲಾ ಪ್ರಯತ್ನಗಳ ನಂತರವೂ ನಿರ್ಮಾಣ ಕಾಮಾಗಾರಿಗಳಿಗೆ ನಿಗದಿತ ಸಮಯದಲ್ಲಿ ಮತ್ತು ನಿಯಮಿತವಾಗಿ ಮರಳು ಪೂರೈಕೆಯಾಗದೇ ಅಭಿವೃದ್ಧಿ ಕಾರ್ಯಗಳು ಕುಂಠಿತವಾಗಿರುತ್ತದೆ.

ಅದುದರಿಂದ, ದಿನಾಂಕ 20.09.2018 ರಂದು ಜರುಗಿದ ಸಚಿವ ಸಂಪುಟ ಸಭೆಯಲ್ಲಿ, ಮರಳು ನೀತಿ ಬಗ್ಗೆ ಸಮಗ್ರವಾಗಿ ಪರಿಶೀಲಿಸಿ ಸೂಕ್ತ ಶಿಫಾರಸ್ಸುಗಳನ್ನು ಮಾಡಲು ದಿನಾಂಕ 03.11.2018 ರಂದು ಸಚಿವ

ಸಂಪುಟ ಉಪ ಸಮಿತಿಯನ್ನು ರಚಿಸಲಾಗಿತ್ತು. ಸದರಿ ಸಚಿವ ಸಂಪುಟ ಉಪ ಸಮಿತಿಯ ಶಿಫಾರಸ್ಸುಗಳ ಹಿನ್ನಲೆಯಲ್ಲಿ ದಿನಾಂಕ 13.12.2019 ಮತ್ತು 11.02.2020 ರಂದು ಮಾನ್ಯ ಮುಖ್ಯಮಂತ್ರಿಗಳ ಅಧ್ಯಕ್ಷತೆಯಲ್ಲಿ ಜರುಗಿದ ಸಭೆಯಲ್ಲಿ, ರಾಜ್ಯದಲ್ಲಿನ ನಿರ್ಮಾಣ ಕಾಮಗಾರಿಗಳಿಗೆ ಕೈಗೆಟುಕುವ ದರದಲ್ಲಿ ಮತ್ತು ನಿಯಮಿತವಾಗಿ ಮರಳು ದೊರಕುವಂತೆ ಮಾಡಲು ರಾಜ್ಯದಲ್ಲಿ ಹೊಸ ಮರಳು ನೀತಿಯನ್ನು ಜಾರಿಗೆ ತರುವಂತೆ ಸಭೆಯಲ್ಲಿ ತೀರ್ಮಾನಿಸಲಾಗಿರುತ್ತದೆ.

ಸರ್ಕಾರದ ಮುಖ್ಯ ಕಾರ್ಯದರ್ಶಿಯವರ ಅಧ್ಯಕ್ಷತೆಯಲ್ಲಿ ದಿನಾಂಕ 27.02.2020 ಮತ್ತು 05.03.2020 ರಂದು ಸಂಬಂಧಿಸಿದ ಇಲಾಖೆ ಅಧಿಕಾರಿಗಳೊಂದಿಗೆ ಜರುಗಿದ ಸಭೆಗಳ ನಡವಳಿಯಂತೆ ಕರಡು ಮರಳು ನೀತಿಯ ರೂಪುರೇಷೆಗಳ ಬಗ್ಗೆ ತೀರ್ಮಾನಿಸಲಾಗಿರುತ್ತದೆ.

ಸಚಿವ ಸಂಪುಟ ಉಪ ಸಮಿತಿಯ ಶಿಫಾರಸ್ಸುಗಳನ್ವಯ ಮತ್ತು ದಿನಾಂಕ 13.12.2019 ಮತ್ತು ದಿನಾಂಕ 11.02.2020 ರಂದು ಮಾನ್ಯ ಮುಖ್ಯಮಂತ್ರಿಗಳ ಅಧ್ಯಕ್ಷತೆಯಲ್ಲಿ ಜರುಗಿದ ಸಭೆಯಲ್ಲಿ ತಿಳಿಸಿದಂತೆ, ಮುಖ್ಯ ಕಾರ್ಯದರ್ಶಿಯವರ ಅಧ್ಯಕ್ಷತೆಯಲ್ಲಿ ದಿನಾಂಕ 27.02.2020 ಮತ್ತು 05.03.2020 ರಂದು ಸಂಬಂಧಿಸಿದ ಇಲಾಖೆ ಅಧಿಕಾರಿಗಳ ಸಭೆಯಲ್ಲಿ ಪರಿಶೀಲಿಸಿ, ರಾಜ್ಯದಲ್ಲಿ ಗ್ರಾಹಕರಿಗೆ ಕೈಗೆಟುಕುವ ದರದಲ್ಲಿ ಮತ್ತು ಪಾರದರ್ಶಕವಾಗಿ ಮರಳು ದೊರೆಯುವಂತೆ ಮಾಡುವ ಉದ್ದೇಶದಿಂದ ಹೊಸ ಮರಳು ನೀತಿ, 2020ನ್ನು ದಿನಾಂಕ 30.04.2020 ರಂದು ನಡೆದ ರಾಜ್ಯ ಸಚಿವ ಸಂಪುಟ ಸಭೆಯಲ್ಲಿ ಮಂಡಿಸಿ, ಪ್ರಸ್ತಾವನೆಗೆ ಅನುಮೋದನೆ ಪಡೆಯಲಾಗಿರುತ್ತದೆ.

ದಿನಾಂಕ 30.04.2020 ರಂದು ನಡೆದ ರಾಜ್ಯ ಸಚಿವ ಸಂಪುಟ ಸಭೆಯಲ್ಲಿ ಅನುಮೋದಿತವಾದ ಮರಳು ನೀತಿ, 2020ನ್ನು ರಾಜ್ಯದಲ್ಲಿ ಜಾರಿಗೊಳಿಸಲು ತೀರ್ಮಾನಿಸಿ, ಈ ಕೆಳಗಿನಂತೆ ಆದೇಶಿಸಿದೆ.

ಸರ್ಕಾರದ ಆದೇಶ ಸಂಖ್ಯೆ: ಸಿಐ 344 ಎಂಎಂಎನ್ 2019, ಬೆಂಗಳೂರು, ದಿನಾಂಕ 05.05.2020.

ಪ್ರಸ್ತಾವನೆಯಲ್ಲಿ ವಿವರಿಸಿರುವ ಅಂಶಗಳ ಮೇರೆಗೆ, ಈ ಆದೇಶದೊಂದಿಗೆ ಲಗತ್ತಿಸಿರುವ ಕರ್ನಾಟಕ ಮರಳು ನೀತಿ, 2020ನ್ನು ಅನುಬಂಧ-I ರಂತೆ ಹಾಗೂ ಮರಳು ನೀತಿ, 2020ರ ಅನುಷ್ಠಾನಕ್ಕಾಗಿ ವಿವರವಾದ ಮಾರ್ಗಸೂಚಿಗಳನ್ನು ಅನುಬಂಧ-II ರಂತೆ ತಕ್ಷಣದಿಂದ ಅನ್ವಯವಾಗುವಂತೆ ಜಾರಿಗೊಳಿಸಿ ಆದೇಶಿಸಿದೆ.

ಕರ್ನಾಟಕ ರಾಜ್ಯಪಾಲರ ಆದೇಶಾನುಸಾರ
ಮತ್ತು ಅವರ ಹೆಸರಿನಲ್ಲಿ

(ಶಿವಪ್ರಕಾಶ್.)
ಪೀಠಾಧಿಕಾರಿ (ಗಣಿ),
ವಾಣಿಜ್ಯ ಮತ್ತು ಕೈಗಾರಿಕೆ ಇಲಾಖೆ.

ಆದೇಶ ಸಂಖ್ಯೆ ಸಿಐ 344 ಎಂಎಂಎನ್ 2019, ಬೆಂಗಳೂರು ದಿನಾಂಕ 05.05.2020.

ಅನುಬಂಧ–I

ಹೊಸ ಮರಳು ನೀತಿ, 2020

ರಾಜ್ಯದ ಭೌಗೋಳಿಕ, ಭೂವೈಜ್ಞಾನಿಕ ಮತ್ತು ಆಡಳಿತಾತ್ಮಕ ಹಿನ್ನೆಲೆಯನ್ನು ಪರಿಗಣಿಸಿ, ಸರ್ಕಾರಿ ಮತ್ತು ಸಾರ್ವಜನಿಕ ನಿರ್ಮಾಣ ಕಾಮಗಾರಿಗಳಿಗೆ ನಿಯಮಿತವಾಗಿ ಮತ್ತು ಸುಲಭವಾಗಿ ಕೈಗೆಟಕುವ ದರದಲ್ಲಿ ಮರಳು ದೊರೆಯುವಂತೆ ಮತ್ತು ಪರಿಸರಕ್ಕೆ ದಕ್ಕೆಯಾಗದಂತೆ ವೈಜ್ಞಾನಿಕವಾಗಿ ಮರಳು ಗಣಿಗಾರಿಕೆಗೆ ಅವಕಾಶ ಕಲ್ಪಿಸಲು ಈ ಕೆಳಕಂಡ ಹೊಸ ಮರಳು ನೀತಿ, **2020**ನ್ನು ಪ್ರಸ್ತಾಪಿಸಿದೆ.

I. ಮರಳು ನಿಕ್ಷೇಪಗಳ ಗುರುತಿಸುವಿಕೆ:

1. **ಮೊದಲನೇ, ಎರಡನೇ ಮತ್ತು ಮೂರನೇ ಶ್ರೇಣಿಯ ಹಳ್ಳ/ತೊರೆಗಳಲ್ಲಿ (I, II & III Order Streams) ಮತ್ತು ಕೆರೆಗಳಲ್ಲಿ ಲಭ್ಯವಿರುವ ಮರಳು ನಿಕ್ಷೇಪಗಳನ್ನು ಗುರುತಿಸುವಿಕೆ:**

   ಮೊದಲನೇ, ಎರಡನೇ ಮತ್ತು ಮೂರನೇ ಶ್ರೇಣಿಯ ಹಳ್ಳ/ತೊರೆಗಳಲ್ಲಿ (I, II & III Order Streams) ಮತ್ತು ಕೆರೆಗಳಲ್ಲಿ ಲಭ್ಯವಿರುವ ಮರಳು ನಿಕ್ಷೇಪಗಳನ್ನು ಕಂದಾಯ, ಅರಣ್ಯ, ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆ, ಅಂತರ್ಜಲ ಇಲಾಖೆ ಮತ್ತು ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಗಳ ತಂಡದಿಂದ ಗುರುತಿಸುವುದು.

2. **IV, V & VI ನೇ ಕ್ರಮಾಂಕದ ಹೊಳೆ /ನದಿಗಳು ಹಾಗೂ ಅಣೆಕಟ್ಟು ಮತ್ತು ಅಣೆಕಟ್ಟಿನ ಹಿನ್ನೀರಿನ ನದಿ ಪಾತ್ರದಲ್ಲಿನ ಮರಳು ನಿಕ್ಷೇಪಗಳ ಗುರುತಿಸುವಿಕೆ.:**

   IV, V & VI ನೇ ಕ್ರಮಾಂಕದ ತೊರೆಗಳು /ನದಿಗಳು ಹಾಗೂ ಅಣೆಕಟ್ಟು/ಜಲಾಶಯ ಮತ್ತು ಅಣೆಕಟ್ಟಿನ ಹಿನ್ನೀರಿನ ನದಿ ಪಾತ್ರದಲ್ಲಿನ ಮರಳು ನಿಕ್ಷೇಪಗಳನ್ನು ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆ, ಜಲಸಂಪನ್ಮೂಲ ಇಲಾಖೆ ಹಾಗೂ ಕಂದಾಯ ಇಲಾಖೆ ಅಧಿಕಾರಿಗಳು ಜಂಟಿಯಾಗಿ ಗುರುತಿಸುವುದು ಮತ್ತು ಮರಳು ನಿಕ್ಷೇಪಗಳು ಅರಣ್ಯ ವ್ಯಾಪ್ತಿಯಲ್ಲಿದ್ದಲ್ಲಿ ಸಂಬಂಧಿಸಿದ ಅರಣ್ಯ ಇಲಾಖೆಯ ಅಧಿಕಾರಿಗಳೊಂದಿಗೆ ಜಂಟಿಯಾಗಿ ಪರಿಶೀಲನೆ ನಡೆಸಿ, ಸದರಿ ಪ್ರದೇಶದಲ್ಲಿ ಸಂಗ್ರಹವಾಗಿರುವ ಮರಳಿನ ಪ್ರಮಾಣವನ್ನು ಅಂದಾಜಿಸುವುದು.

II. ಮೇಲ್ವಿಚಾರಣೆ ಮತ್ತು ಅನುಮೋದನೆ:

ಅ. ಮೊದಲನೇ, ಎರಡನೇ ಮತ್ತು ಮೂರನೇ ಶ್ರೇಣಿಯ ಹಳ್ಳ/ತೊರೆಗಳಲ್ಲಿ (I, II &III Order Streams) ಮತ್ತು ಕೆರೆಗಳಲ್ಲಿ ಲಭ್ಯವಿರುವ ಮರಳು ನಿಕ್ಷೇಪದ ಪ್ರಮಾಣವನ್ನು ಜಂಟಿ ಸಮೀಕ್ಷೆ ತಂಡವು ಅಂದಾಜಿಸಿ ವರದಿಯನ್ನು ಅಕ್ಷಾಂಶ ಮತ್ತು ರೇಖಾಂಶಗಳುಳ್ಳ ನಕಾಶೆಯೊಂದಿಗೆ ಸೂಕ್ತ ಶಿಫಾರಸ್ಸಿನೊಂದಿಗೆ ಜಿಲ್ಲಾ ಮರಳು ಸಮಿತಿಯ ಅನುಮೋದನೆಗಾಗಿ ತಾಲ್ಲೂಕು ಮರಳು ಸಮಿತಿಯ ಮುಖಾಂತರ ಸಲ್ಲಿಸುವುದು.

ಆ. ಜಿಲ್ಲಾ ಮರಳು ಸಮಿತಿಯು ಮರಳು ನಿಕ್ಷೇಪ ಲಭ್ಯವಿರುವ ಪ್ರದೇಶವನ್ನು ಅಧಿಸೂಚಿಸಿದ ನಂತರ, ಅಧಿಸೂಚಿತ ಪ್ರದೇಶದಲ್ಲಿ ಮರಳು ನಿಕ್ಷೇಪದ ಪ್ರಮಾಣಕ್ಕೆ ಅನುಗುಣವಾಗಿ ಪರವಾನಿಗೆ ಅವಧಿಯನ್ನು ನಿಗದಿಪಡಿಸಿ, ಮಾನವ ಶ್ರಮದಿಂದ ಮರಳು ತೆಗೆಯಲು ಸಂಬಂಧಿಸಿದ ಗ್ರಾಮ ಪಂಚಾಯತ್ ಗೆ ಅನುಮತಿ ನೀಡತಕ್ಕದ್ದು.

ಇ. IV, V & VI ನೇ ಕ್ರಮಾಂಕದ ಹೊಳೆ /ನದಿಗಳು ಹಾಗೂ ಅಣೆಕಟ್ಟು/ಜಲಾಶಯ ಮತ್ತು ಅಣೆಕಟ್ಟಿನ ಹಿನ್ನೀರಿನ ನದಿ ಪಾತ್ರದಲ್ಲಿನ ಮರಳು ನಿಕ್ಷೇಪಗಳನ್ನು ಗುರುತಿಸಲು ರಚಿಸಿದ ಜಂಟಿ ಸಮೀಕ್ಷೆ ತಂಡವು ಸ್ಥಳ ಪರಿಶೀಲನೆ ವರದಿಯನ್ನು ಅಕ್ಷಾಂಶ ಮತ್ತು ರೇಖಾಂಶವುಳ್ಳ ನಕಾಶೆಯೊಂದಿಗೆ ಸೂಕ್ತ ಶಿಫಾರಸ್ಸಿನೊಂದಿಗೆ ಅನುಮೋದನೆಗಾಗಿ ಜಿಲ್ಲಾ ಮರಳು ಸಮಿತಿಗೆ, ತಾಲ್ಲೂಕು ಮರಳು ಸಮಿತಿಯ ಮೂಲಕ ಸಲ್ಲಿಸುವುದು.

ಈ. ಜಿಲ್ಲಾ ಮರಳು ಸಮಿತಿಯು ಮರಳು ನಿಕ್ಷೇಪ ಲಭ್ಯವಿರುವ ಪ್ರದೇಶವನ್ನು ಅಧಿಸೂಚಿಸಿದ ನಂತರ, ಅಧಿಸೂಚಿತ ಪ್ರದೇಶದಲ್ಲಿ ಮರಳು ತೆಗೆಯಲು ಸರ್ಕಾರವು ಅಧಿಸೂಚನೆ ಮೂಲಕ ನಿಗದಿಪಡಿಸಿದ ರಾಜ್ಯ ಸರ್ಕಾರಿ ಸ್ವಾಮ್ಯದ ಸಂಸ್ಥೆ / ಕಾರ್ಪೋರೇಷನ್ / ನಿಗಮ / ಮಂಡಳಿಗಳಿಗೆ ಮರಳನ್ನು ತೆಗೆಯಲು ಪರವಾನಿಗೆ ನೀಡುವುದು.

III. ಮರಳು ಮಾರಾಟ ದರ ನಿಗದಿಪಡಿಸುವುದು:

ಅ. ಮೊದಲನೇ, ಎರಡನೇ ಮತ್ತು ಮೂರನೇ ಶ್ರೇಣಿಯ ಹಳ್ಳ / ತೊರೆಗಳಲ್ಲಿ (I, II & III Order Streams) ಮತ್ತು ಕೆರೆಗಳಲ್ಲಿ ಲಭ್ಯವಿರುವ ಮರಳನ್ನು ಜಿಲ್ಲಾ ಮರಳು ಸಮಿತಿಯು ನಿಗದಿಪಡಿಸಿದ ದರದಲ್ಲಿ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಮೂಲಕ ಮರಳನ್ನು ಮಾರಾಟ ಮಾಡುವುದು. ಹೀಗೆ ಗ್ರಾಮ ಪಂಚಾಯತಿ ಮೂಲಕ ವಿಲೇವಾರಿ ಮಾಡುವ ಮರಳಿನ ದರದ ಗರಿಷ್ಠ ಮೊತ್ತವನ್ನು ನಿಗದಿಪಡಿಸುವ ಅಧಿಕಾರವನ್ನು ಸರ್ಕಾರ ಹೊಂದಿರುತ್ತದೆ.

ಆ. IV, V & VI ನೇ ಕ್ರಮಾಂಕದ ಹೊಳೆ / ನದಿಗಳು ಹಾಗೂ ಅಣೆಕಟ್ಟು/ಜಲಾಶಯ ಮತ್ತು ಅಣೆಕಟ್ಟಿನ ಹಿನ್ನೀರಿನ ನದಿ ಪಾತ್ರದಲ್ಲಿ ಲಭ್ಯವಿರುವ ಮರಳನ್ನು ಜಿಲ್ಲಾ ಮರಳು ಸಮಿತಿಯು ನಿಗದಿಪಡಿಸುವ ಮಾರಾಟ ದರದಲ್ಲಿ ಮರಳನ್ನು ವಿಲೇವಾರಿ ಮಾಡುವುದು.

IV. ಗುತ್ತಿಗೆ/ಪರವಾನಿಗೆ ಅವಧಿ:

ಅ. ಜಿಲ್ಲಾ ಮರಳು ಸಮಿತಿಯು ಮೊದಲನೇ, ಎರಡನೇ ಮತ್ತು ಮೂರನೇ ಶ್ರೇಣಿಯ ಹಳ್ಳ / ತೊರೆಗಳಲ್ಲಿ (I, II & III Order Streams) ಮತ್ತು ಕೆರೆಗಳಲ್ಲಿ ಸಂಗ್ರಹವಾಗಿರುವ ಮರಳು ಲಭ್ಯತೆ ಆಧಾರದ ಮೇಲೆ ಮರಳು ತೆಗೆಯಲು ಪರವಾನಿಗೆ ಅವಧಿಯನ್ನು ನಿಗದಿಪಡಿಸುವುದು ಮತ್ತು ಸದರಿ ಪರವಾನಿಗೆ ಅವಧಿಯು ಗರಿಷ್ಠ ಒಂದು ವರ್ಷ ಮೀರತಕ್ಕದಲ್ಲ.

ಆ. IV, V & VI ನೇ ಕ್ರಮಾಂಕದ ಹೊಳೆ/ನದಿಗಳು ಹಾಗೂ ಅಣೆಕಟ್ಟು/ಜಲಾಶಯ ಮತ್ತು ಅಣೆಕಟ್ಟಿನ ಹಿನ್ನೀರಿನ ನದಿ ಪಾತ್ರದಲ್ಲಿ ಸಂಗ್ರಹವಾಗಿರುವ ಮರಳು ಲಭ್ಯತೆ ಆಧಾರದ ಮೇಲೆ ಮರಳು ತೆಗೆಯಲು ಪರವಾನಿಗೆ ಅವಧಿಯನ್ನು ನಿಗದಿಪಡಿಸುವುದು ಅಥವಾ ಗರಿಷ್ಠ ಐದು ವರ್ಷಗಳಿಗೆ ಅನುಮತಿ ನೀಡತಕ್ಕದ್ದು.

V. **ಕ್ವಾರಿ ಯೋಜನೆ ಮತ್ತು ಪರಿಸರ ಅನುಮತಿ ಪತ್ರದ ಅಗತ್ಯತೆ:**

ಮರಳು ತೆಗೆಯಲು ಪರವಾನಿಗೆ ಪಡೆದಂತಹ ಗ್ರಾಮ ಪಂಚಾಯತ್ ಗಳು ಮತ್ತು ಸರ್ಕಾರವು ಅಧಿಸೂಚನೆ ಮೂಲಕ ನಿಗದಿಪಡಿಸಿದ ರಾಜ್ಯ ಸರ್ಕಾರಿ ಸ್ವಾಮ್ಯದ ಸಂಸ್ಥೆ / ಕಾರ್ಪೋರೇಷನ್/ ನಿಗಮ / ಮಂಡಳಿಗಳು MoEF ಮಾರ್ಗಸೂಚಿಗಳಂತೆ, I, II, III, IV, V & VI Order Streams ಹಾಗೂ ಅಣೆಕಟ್ಟು / ಜಲಾಶಯ ಮತ್ತು ಅಣೆಕಟ್ಟಿನ ಹಿನ್ನೀರಿನ ನದಿ ಪಾತ್ರದಲ್ಲಿ ಸಂಗ್ರಹವಾಗಿರುವ ಮರಳನ್ನು ತೆಗೆಯತಕ್ಕದ್ದು.

VI. **ಮರಳು ವಿಲೇವಾರಿ:**

ಅ. ಸಂಬಂಧಿಸಿದ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಅಸ್ತಿತ್ವದಲ್ಲಿರುವ ತಾಲ್ಲೂಕಿನ ಸ್ಥಳೀಯ ಗ್ರಾಹಕರು ಸ್ವಂತ ಮನೆ ನಿರ್ಮಾಣ, ಶೌಚಾಲಯ ನಿರ್ಮಾಣ ಮತ್ತು ಸ್ಥಳೀಯ ಸಮೂದಾಯಿತ್ವ ನಿರ್ಮಾಣ ಕಾಮಗಾರಿಗಳಿಗೆ ಸಂಬಂಧಿಸಿದ ಯೋಜನೆ ಹಾಗು ಇತರೆ ದಾಖಲಾತಿಗಳನ್ನು ಗ್ರಾಮ ಪಂಚಾಯತ್ ಗೆ ಸಲ್ಲಿಸಿ, ನಿಗದಿತ ರಾಜಧನ ಮತ್ತು ಇತರೆ ಅನ್ವಯಿಕ ಶುಲ್ಕಗಳನ್ನು ಪಾವತಿಸಿದ ನಂತರ, ಗ್ರಾಮ ಪಂಚಾಯಿತಿಯಿಂದ ಖನಿಜ ರವಾನೆ ಪರವಾನಿಗೆ ಪಡೆದು, I, II & III ನೇ ಕ್ರಮಾಂಕದ ಹಳ್ಳ / ತೊರೆ ಅಥವಾ ಕೆರೆಗಳಲ್ಲಿನ ಅಧಿಸೂಚಿತ ಮರಳು ನಿಕ್ಷೇಪ ಪ್ರದೇಶಗಳಲ್ಲಿ ಸ್ವಂತ ಖರ್ಚಿನಲ್ಲಿ ಮರಳನ್ನು ಲಘು ವಾಹನಗಳಲ್ಲಿ ಮೇಲ್ಕಂಡ ಕಾಮಾಗಾರಿಗಳಿಗೆ ಸಾಗಾಣಿಕೆ ಮಾಡಿಕೊಳ್ಳತಕ್ಕದ್ದು.

ಆ. ಗ್ರಾಮ ಪಂಚಾಯತ್‌ಗಳು ಖನಿಜ ರವಾನೆ ಪರವಾನಿಗೆಗಳನ್ನು ಗ್ರಾಹಕರಿಗೆ ನೀಡುವ ಪ್ರಕ್ರಿಯೆಯನ್ನು ತಾಲ್ಲೂಕು ಮರಳು ಸಮಿತಿಯ ಮೇಲ್ವಿಚಾರಣೆಯಲ್ಲಿ ನಡೆಸತಕ್ಕದ್ದು.

ಇ. ಸರ್ಕಾರವು ಅಧಿಸೂಚನೆ ಮೂಲಕ ನಿಗದಿಪಡಿಸಿದ ರಾಜ್ಯ ಸರ್ಕಾರಿ ಸ್ವಾಮ್ಯದ ಸಂಸ್ಥೆ / ಕಾರ್ಪೋರೇಷನ್/ ನಿಗಮ / ಮಂಡಳಿಗಳು, IV, V & VI ನೇ ಕ್ರಮಾಂಕದ ಹೊಳೆ / ನದಿಗಳು ಹಾಗೂ ಅಣೆಕಟ್ಟು / ಜಲಾಶಯ ಮತ್ತು ಅಣೆಕಟ್ಟಿನ ಹಿನ್ನೀರಿನ ನದಿ ಪಾತ್ರದಲ್ಲಿ ತೆಗೆದಂತಹ ಮರಳನ್ನು ಸ್ಟಾಕ್‌ಯಾರ್ಡ್‌ಗೆ ಸಾಗಾಣಿಕೆ ಮಾಡಿ ಮತ್ತು ಸ್ಟಾಕ್‌ಯಾರ್ಡ್ ನಲ್ಲಿರುವ ಮರಳನ್ನು ಖನಿಜ ರವಾನೆ ಪರವಾನಿಗೆಯೊಂದಿಗೆ ವಾಹನಗಳಿಗೆ ತುಂಬಿಸಿ, ಮರಳನ್ನು ಗ್ರಾಹಕರಿಗೆ ಮಾರಾಟ ಮಾಡತಕ್ಕದ್ದು.

ಈ. ಮರಳು ತೆಗೆದು, ಸಾಗಾಣಿಕೆ, ಸಂಗ್ರಹಣೆ ಮತ್ತು ಸಂಪೂರ್ಣ ವಿಲೇವಾರಿ ಜವಾಬ್ದಾರಿಯನ್ನು ಸರ್ಕಾರವು ಅಧಿಸೂಚನೆ ಮೂಲಕ ನಿಗದಿಪಡಿಸಿದ ರಾಜ್ಯ ಸರ್ಕಾರಿ ಸ್ವಾಮ್ಯದ ಸಂಸ್ಥೆ / ಕಾರ್ಪೋರೇಷನ್/ ನಿಗಮ / ಮಂಡಳಿಗಳು ಪರವಾನಿಗೆ ಪಡೆದು ನಿರ್ವಹಿಸುವುದು.

VII. ಮರಳು ಸಾಗಾಣಿಕೆ ವ್ಯವಸ್ಥೆ:

ಅ. I, II & III ನೇ ಕ್ರಮಾಂಕದ ಹಳ್ಳ / ತೊರೆ, ಕೆರೆಗಳಲ್ಲಿನ ಅಧಿಸೂಚಿತ ಮರಳು ನಿಕ್ಷೇಪ ಪ್ರದೇಶಗಳಲ್ಲಿ ತೆಗೆದಂತಹ ಮರಳನ್ನು ಕಡಿಮೆ ಹೇರುಭಾರ ಸಾಮರ್ಥ್ಯದ ವಾಹನಗಳಾದ ಟ್ರ್ಯಾಕ್ಟರ್, ಎತ್ತಿನಗಾಡಿ ಇತ್ಯಾದಿ ಲಘು ವಾಹನಗಳಲ್ಲಿ ಹೇರುಭಾರ ಸಾಮರ್ಥ್ಯಕ್ಕೆ ಅನುಗುಣವಾಗಿ ತಾಲ್ಲೂಕು ವ್ಯಾಪ್ತಿಯ ಎಲ್ಲಾ ಗ್ರಾಮಗಳಿಗೆ ಮಾತ್ರ ಮರಳು ಸಾಗಾಣಿಕೆಗೆ ಅನುಮತಿ ನೀಡತಕ್ಕದ್ದು.

ಆ. IV, V & VI ನೇ ಕ್ರಮಾಂಕದ ಹೊಳೆ / ನದಿಗಳು ಹಾಗೂ ಅಣೆಕಟ್ಟು / ಜಲಾಶಯ ಮತ್ತು ಅಣೆಕಟ್ಟಿನ ಹಿನ್ನೀರಿನ ನದಿ ಪಾತ್ರದಲ್ಲಿ ತೆಗೆದಂತಹ ಮರಳನ್ನು ಸ್ಟಾಕ್‌ಯಾರ್ಡ್‌ಗೆ ಸಾಗಾಣಿಕೆ ಮಾಡಲು ಮತ್ತು ಸ್ಟಾಕ್‌ಯಾರ್ಡ್‌ನಲ್ಲಿರುವ ಮರಳನ್ನು ಜಿ.ಪಿ.ಎಸ್ ಅಳವಡಿಸಿದ ವಾಹನಗಳ ಮೂಲಕ ಸಾರಿಗೆ ನಿಯಮಾವಳಿಯಂತೆ ಹೇರುಭಾರ ಸಾಮರ್ಥ್ಯಕ್ಕೆ ಅನುಗುಣವಾಗಿ ಖನಿಜ ರವಾನೆ ಪರವಾನಿಗೆಯೊಂದಿಗೆ ಮರಳನ್ನು ಗ್ರಾಹಕರಿಗೆ ನೀಡತಕ್ಕದ್ದು.

VIII. ಆನ್ ಲೈನ್ ಬುಕಿಂಗ್ ಮತ್ತು ಮಾರಾಟ:

ಅ. ಸರ್ಕಾರವು ಅಧಿಸೂಚನೆ ಮೂಲಕ ನಿಗದಿಪಡಿಸಿದ ರಾಜ್ಯ ಸರ್ಕಾರಿ ಸ್ವಾಮ್ಯದ ಸಂಸ್ಥೆ / ಕಾರ್ಪೋರೇಷನ್/ ನಿಗಮ / ಮಂಡಳಿಗಳು, ಗ್ರಾಹಕರ ನೋಂದಣಿ ಮತ್ತು ವಾಹನಗಳ ನೋಂದಣಿ ಜೊತೆಗೆ ಆನ್‌ಲೈನ್ ಬುಕಿಂಗ್ ಮೂಲಕ ಮರಳನ್ನು ಬಳಕೆದಾರನಿಗೆ ತಲುಪಿಸುವ ವ್ಯವಸ್ಥೆಯನ್ನು ಕಲ್ಪಿಸುವುದು.

ಆ. ಕರ್ನಾಟಕ ಉಪ ಖನಿಜ ರಿಯಾಯಿತಿ (ತಿದ್ದುಪಡಿ) ನಿಯಮಗಳು, 2016ರಂತೆ ಹರಾಜು ಮೂಲಕ ಮರಳು ಗುತ್ತಿಗೆ ಪಡೆದ ಗುತ್ತಿಗೆದಾರರು ಸಹ ಆನ್‌ಲೈನ್ ಬುಕಿಂಗ್ ಮೂಲಕ ಗ್ರಾಹಕರಿಗೆ ಮರಳನ್ನು ನೀಡತಕ್ಕದ್ದು.

IX. ಸರ್ಕಾರಿ ಕಾಮಗಾರಿಗಳಿಗೆ ಮರಳು ಬ್ಲಾಕ್ ಗಳ ಮೀಸಲು:

ಗುತ್ತಿಗೆದಾರರು ನಿರ್ವಹಿಸುವ ಸರ್ಕಾರಿ ಕಾಮಗಾರಿ/ ಇತರೆ ಸರ್ಕಾರಿ ಬೃಹತ್ ಯೋಜನೆಗಳಿಗೆ ಮರಳು ಅವಶ್ಯವಿದ್ದಲ್ಲಿ, ಜಿಲ್ಲಾ ಮರಳು ಸಮಿತಿಯಿಂದ ಮರಳು ಬ್ಲಾಕ್‌ಗಳನ್ನು ಗುರುತಿಸಿ ಗುತ್ತಿಗೆದಾರರಿಗೆ ಮೀಸಲಿರಿಸಬಹುದಾಗಿರುತ್ತದೆ ಮತ್ತು ಜಿಲ್ಲಾ ಮರಳು ಸಮಿತಿ ನಿರ್ಧರಿಸಿದ ದರವನ್ನು ಸರ್ಕಾರಕ್ಕೆ ಪಾವತಿಸಿ ಮರಳನ್ನು ಸದರಿ ಕಾಮಗಾರಿಗಳಿಗೆ ಮಾತ್ರ ಉಪಯೋಗಿಸಿಕೊಳ್ಳಲು ಪರವಾನಿಗೆ ನೀಡತಕ್ಕದ್ದು.

X. ಪಟ್ಟಾ ಭೂಮಿಯಲ್ಲಿ ಮರಳು ಗಣಿಗಾರಿಕೆ:

ಅ. ಪಟ್ಟಾ ಜಮೀನಿನಲ್ಲಿ ಮರಳು ಗಣಿಗಾರಿಕೆಗೆ, ಕರ್ನಾಟಕ ಉಪ ಖನಿಜ ರಿಯಾಯಿತಿ (ತಿದ್ದುಪಡಿ) ನಿಯಮಗಳು, 2016ರಂತೆ, ಲೈಸೆನ್ಸ್ ನೀಡುವ ಪ್ರಕ್ರಿಯೆಯನ್ನು ಮುಂದುವರೆಸುವುದು.

ಆ. MoEF ಮಾರ್ಗಸೂಚಿಯಂತೆ, ಪಟ್ಟಾ ಭೂಮಿಯಲ್ಲಿ ಲೈಸೆನ್ಸ್ ಮಂಜೂರು ಮಾಡುವ ಮೊದಲು ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರಿಯು ಅನುಮೋದಿತ ಕ್ವಾರಿ ಪ್ಲಾನ್ ಮತ್ತು ಪರಿಸರ ಅನುಮತಿ ಪತ್ರ ಪಡೆಯತಕ್ಕದ್ದು.

XI. ಪ್ರಸ್ತುತ ಚಾಲ್ತಿಯಲ್ಲಿರುವ ಗುತ್ತಿಗೆಗಳ ಸ್ಥಿತಿ:

ಕರ್ನಾಟಕ ಉಪಖನಿಜ ರಿಯಾಯಿತಿ (ತಿದ್ದುಪಡಿ) ನಿಯಮಗಳು, 2016 ರಂತೆ, ಟೆಂಡರ್ ಕಂ ಹರಾಜು ಮೂಲಕ ಮಂಜೂರಾದ ಮರಳು ಗುತ್ತಿಗೆ ಪ್ರದೇಶಗಳಲ್ಲಿ ಸದರಿ ಮರಳು ಗುತ್ತಿಗೆ ಅವಧಿಯು ಮುಗಿಯುವವರೆಗೂ ಗಣಿಗಾರಿಕೆ ಮಾಡಿ ಮರಳು ವಿಲೇವಾರಿ ಮಾಡಲು ಅವಕಾಶ ಕಲ್ಪಿಸಿದೆ.

XII. ಹೊರ ರಾಜ್ಯದಿಂದ ಮರಳು ಸಾಗಾಣಿಕೆಗೆ ನಿಯಂತ್ರಣ ಶುಲ್ಕ:

ಹೊರ ರಾಜ್ಯಗಳಿಂದ ಮರಳು ಸಾಗಾಣಿಕೆ ಪರವಾನಿಗೆಯನ್ನು ಹೊಂದಿ ರಾಜ್ಯದ ಗಡಿ ದಾಟಿ ಬರುವ ಮರಳು ಸಾಗಾಣಿಕೆ ವಾಹನಗಳು, ಜಿಲ್ಲಾ ಮರಳು ಸಮಿತಿ/ ಇಲಾಖೆಯ ಖನಿಜ ದಾಸ್ತಾನು ಕೇಂದ್ರ / ತನಿಖಾ ಠಾಣೆಗಳಲ್ಲಿ ಪ್ರತಿ ಮೆಟ್ರಿಕ್ ಟನ್ ಮರಳಿಗೆ ಸರ್ಕಾರದಿಂದ ಕಾಲಕಾಲಕ್ಕೆ ನಿಗದಿಪಡಿಸುವ ನಿಯಂತ್ರಣ ಶುಲ್ಕ (Regulation charge) ವನ್ನು ಸರ್ಕಾರಕ್ಕೆ ಪಾವತಿಸಿ, ಸೂಕ್ತ ಪರವಾನಿಗೆ ಪಡೆದು ಮರಳನ್ನು ಸಾಗಾಣಿಕೆ ಮಾಡತಕ್ಕದ್ದು.

XIII. ಅನಧಿಕೃತ ಮರಳು ಗಣಿಗಾರಿಕೆ, ದಾಸ್ತಾನು ಮತ್ತು ಸಾಗಾಣಿಕೆ ವಿರುದ್ಧ ಕ್ರಮ:

ಅ. ಜಿಲ್ಲಾ ಮರಳು ಸಮಿತಿಯಿಂದ ಮರಳು ಸಾಗಾಣಿಕೆ ವಾಹನಗಳ ಚಲನವಲನಗಳ ಮೇಲೆ "Sand Vehicle Tracking System" ತಂತ್ರಾಂಶದ ಮೂಲಕ ನಿಗಾವಹಿಸುವುದು.

ಆ. ಜಿಲ್ಲಾ ಮರಳು ಸಮಿತಿಯಿಂದ ಆನ್‌ಲೈನ್ ಬುಕಿಂಗ್ ನ್ನು Sand Sale Management & Monitoring System(SSMMS) ಮೂಲಕ ನಿಗಾವಹಿಸುವುದು.

ಇ. ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆಯ ಅಧೀನದಲ್ಲಿ Mineral Protection Force ನ್ನು ಸ್ಥಾಪಿಸಿ, ಸದರಿ ಕಾರ್ಯಪಡೆಯ ಮೂಲಕ ಅನಧಿಕೃತ ಮರಳು ಗಣಿಗಾರಿಕೆ, ದಾಸ್ತಾನು ಮತ್ತು ಸಾಗಾಣಿಕೆ ವಿರುದ್ಧ ಕ್ರಮ ಕೈಗೊಳ್ಳುವುದು.

ಈ. ಜಿಲ್ಲಾ ಮರಳು ಸಮಿತಿ ಮತ್ತು ತಾಲ್ಲೂಕು-ಮರಳು ಸಮಿತಿಯ ಸದಸ್ಯ ಇಲಾಖೆ ಅಧಿಕಾರಿಗಳಿಂದ ಅನಧಿಕೃತ ಮರಳು ಗಣಿಗಾರಿಕೆ, ಸಾಗಾಣಿಕೆ ಮತ್ತು ದಾಸ್ತಾನು ಮಾಡುವವರ ವಿರುದ್ಧ ಗಣಿ ಮತ್ತು ಖನಿಜ (ಅಭಿವೃದ್ಧಿ ಮತ್ತು ನಿಯಂತ್ರಣ) ಕಾಯ್ದೆ, 1957ರ ಕಲಂ 21 ಮತ್ತು ಕರ್ನಾಟಕ ಉಪ ಖನಿಜ ರಿಯಾಯಿತಿ ನಿಯಮಗಳು, 1994 ರ ನಿಯಮ 3 ಮತ್ತು ನಿಯಮ 43(5) ರಂತೆ ಕ್ರಮ ಕೈಗೊಳ್ಳುವುದು.

XIV. ಮರಳು ನೀತಿ ಜಾರಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಕರ್ನಾಟಕ ಉಪಖನಿಜ ರಿಯಾಯಿತಿ ನಿಯಮಾವಳಿಗಳಿಗೆ ತಿದ್ದುಪಡಿ ಮತ್ತು ಆದೇಶ:

ರಾಜ್ಯ ಸರ್ಕಾರವು ಸದರಿ ಮರಳು ನೀತಿ ಜಾರಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಕರ್ನಾಟಕ ಉಪಖನಿಜ ರಿಯಾಯಿತಿ ನಿಯಮಾವಳಿಗಳಿಗೆ ಅಗತ್ಯ ತಿದ್ದುಪಡಿ ತರುವ ಮತ್ತು ಮಾರ್ಗಸೂಚಿಗಳನ್ನು ಸರ್ಕಾರಿ ಆದೇಶದ ಮೂಲಕ ಜಾರಿ ಮಾಡುವ ಅಧಿಕಾರವನ್ನು ಹೊಂದಿರುತ್ತದೆ.

ಸಿಐ 344 ಎಂಎಂಎಸ್ 2019

****

ಸರ್ಕಾರದ ಆದೇಶ ಸಂಖ್ಯೆ ಸಿಐ 344 ಎಂಎಂಎನ್ 2019, ಬೆಂಗಳೂರು, ದಿನಾಂಕ05.05.2020 ಕ್ಕೆ ಅನುಬಂಧ-II

ಹೊಸ ಮರಳು ನೀತಿ-2020ರ ಅನುಷ್ಠಾನಕ್ಕಾಗಿ ಹೊರಡಿಸಿರುವ ಮಾರ್ಗಸೂಚಿಗಳು.

ರಾಜ್ಯದ ಭೌಗೋಳಿಕ, ಭೂವೈಜ್ಞಾನಿಕ ಮತ್ತು ಆಡಳಿತಾತ್ಮಕ ಹಿನ್ನೆಲೆಯನ್ನು ಪರಿಗಣಿಸಿ, ಸರ್ಕಾರಿ ಮತ್ತು ಸಾರ್ವಜನಿಕ ನಿರ್ಮಾಣ ಕಾಮಗಾರಿಗಳಿಗೆ ನಿಯಮಿತವಾಗಿ ಮತ್ತು ಸುಲಭವಾಗಿ ಕೈಗೆಟಕುವ ದರದಲ್ಲಿ ಮರಳು ದೊರೆಯುವಂತೆ ಮತ್ತು ಪರಿಸರಕ್ಕೆ ದಕ್ಕೆಯಾಗದಂತೆ ವೈಜ್ಞಾನಿಕವಾಗಿ ಮರಳು ಗಣಿಗಾರಿಕೆಗೆ ಅವಕಾಶ ಕಲ್ಪಿಸಲು ಹೊಸ ಮರಳು ನೀತಿ, 2020ನ್ನು ಜಾರಿಗೊಳಿಸಲಾಗಿರುತ್ತದೆ.

I, II ಮತ್ತು III ನೇ ಶ್ರೇಣಿಯ ಹಳ್ಳ / ತೊರೆ ಮತ್ತು ಕೆರೆಗಳಲ್ಲಿ ಲಭ್ಯವಿರುವ ಮರಳನ್ನು ತೆಗೆಯುವ ಮತ್ತು ವಿಲೇವಾರಿ ಮಾಡುವ ಸಂಪೂರ್ಣ ಹೊಣೆಗಾರಿಕೆಯನ್ನು ಸಂಬಂಧಿಸಿದ ಗ್ರಾಮ ಪಂಚಾಯತ್ ಗಳಿಗೆ ಮತ್ತು IV, V ಮತ್ತು VI ನೇ ಶ್ರೇಣಿಯ ಹೊಳೆ/ನದಿಗಳಲ್ಲಿ ಲಭ್ಯವಿರುವ ಮರಳನ್ನು ಮತ್ತು ಅಣೆಕಟ್ಟೆ / ಜಲಾಶಯ/ ಬ್ಯಾರೇಜ್‌ಗಳು ಮತ್ತು ಸದರಿ ಹಿನ್ನೀರಿನ ಪ್ರದೇಶಗಳಲ್ಲಿ ಹೂಳು ತೆಗೆಯುವ ಮುಖಾಂತರ ದೊರೆತ ಮರಳನ್ನು ತೆಗೆದು ದಾಸ್ತಾನು ಪ್ರಾಂಗಣಕ್ಕೆ ಸಾಗಾಣಿಕೆ ಮಾಡಿ, ಗ್ರಾಹಕರಿಗೆ ಮಾರಾಟ ಮಾಡುವ ಸಂಪೂರ್ಣ ಹೊಣೆಗಾರಿಕೆಯನ್ನು ಸರ್ಕಾರದಿಂದ ಅಧಿಸೂಚನೆ ಮೂಲಕ ನಿಗದಿಪಡಿಸಿದ ಸರ್ಕಾರಿ ಇಲಾಖೆ / ನಿಗಮ / ಮಂಡಳಿಗಳಿಗೆ ನೀಡಲಾಗಿರುತ್ತದೆ.

ರಾಜ್ಯದಲ್ಲಿ ಮರಳು ಗಣಿಗಾರಿಕೆ, ಸಾಗಾಣಿಕೆ ದಾಸ್ತಾನು ಮತ್ತು ವಿಲೇವಾರಿ ಮಾಡಲು ಹೊಸ ಮರಳು ನೀತಿ, 2020ನ್ನು ಯಶಸ್ವಿಯಾಗಿ ಅನುಷ್ಠಾನಗೊಳಿಸಲು ಈ ಕೆಳಕಂಡಂತೆ ಮಾರ್ಗಸೂಚಿಗಳನ್ನು ಹೊರಡಿಸಲಾಗಿದೆ.

I, II ಮತ್ತು IIIನೇ ಶ್ರೇಣಿಯ ಹಳ್ಳ/ ತೊರೆ ಮತ್ತು ಕೆರೆಗಳಲ್ಲಿ, IV, V , VI ನೇ ಶ್ರೇಣಿಯ ಹೊಳೆ/ನದಿಗಳಲ್ಲಿ ಮತ್ತು ಅಣೆಕಟ್ಟೆ/ಜಲಾಶಯ/ಬ್ಯಾರೇಜ್‌ಗಳು ಮತ್ತು ಹಿನ್ನೀರಿನ ಪ್ರದೇಶಗಳಲ್ಲಿ ಮರಳನ್ನು ತೆಗೆಯಲು ಅನುಮತಿ ನೀಡುವ ಕುರಿತು:

1) ಪ್ರತಿಯೊಂದು ಜಿಲ್ಲೆಯಲ್ಲಿಯೂ ಸಹ ಈ ಕೆಳಕಂಡ ಇಲಾಖೆಗಳ ಅಧಿಕಾರಿಗಳನ್ನು ಒಳಗೊಂಡಿರುವಂತಹ ಜಿಲ್ಲಾ ಮರಳು ಸಮಿತಿಯನ್ನು ರಚಿಸತಕ್ಕದ್ದು, ಸದರಿ ಸಮಿತಿಯ ಸದಸ್ಯರು ಗಳ ವಿವರ ಈ ಕೆಳಕಂಡಂತಿದೆ.

1	ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು.	ಅಧ್ಯಕ್ಷರು
2	ಮುಖ್ಯ ಕಾರ್ಯ ನಿರ್ವಹಣಾಧಿಕಾರಿಗಳು, ಜಿಲ್ಲಾ ಪಂಚಾಯತ್.	ಸದಸ್ಯರು
3	ನಗರ ಪೊಲೀಸ್ ಆಯುಕ್ತರು ಅಥವಾ ಜಿಲ್ಲಾ ಪೊಲೀಸ್ ವರಿಷ್ಠಾಧಿಕಾರಿಗಳು.	ಸದಸ್ಯರು

4	ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು, ಲೋಕೋಪಯೋಗಿ, ಬಂದರು ಮತ್ತು ಒಳನಾಡು ಜಲಸಾರಿಗೆ ಇಲಾಖೆ.	ಸದಸ್ಯರು
5	ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು, ಜಲ ಸಂಪನ್ಮೂಲ ಇಲಾಖೆ.	ಸದಸ್ಯರು
6	ಪ್ರಾದೇಶಿಕ ಸಾರಿಗೆ ಅಧಿಕಾರಿ, ಪ್ರಾದೇಶಿಕ ಸಾರಿಗೆ ಇಲಾಖೆ.	ಸದಸ್ಯರು
7	ಪರಿಸರ ಅಧಿಕಾರಿ, ಕರ್ನಾಟಕ ಪರಿಸರ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ.	ಸದಸ್ಯರು
8	ಜಿಲ್ಲೆಯ ಎಲ್ಲಾ ಉಪ ವಿಭಾಗದ ಉಪ ವಿಭಾಗಾಧಿಕಾರಿಗಳು, ಕಂದಾಯ ಇಲಾಖೆ.	ಸದಸ್ಯರು
9	ಜಿಲ್ಲೆಯಲ್ಲಿನ ಎಲ್ಲಾ ತಾಲ್ಲೂಕುಗಳ ತಹಶೀಲ್ದಾರರು, ಕಂದಾಯ ಇಲಾಖೆ.	ಸದಸ್ಯರು
10	ಉಪ ನಿರ್ದೇಶಕರು / ಹಿರಿಯ ಭೂವಿಜ್ಞಾನಿ, ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆ.	ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿ

ಟಿಪ್ಪಣಿ:– ಸಮಿತಿಯ ಅಧ್ಯಕ್ಷರು ಯಾವುದೇ ಅಧಿಕಾರಿಯನ್ನು ಅಥವಾ ವಿಷಯ ಕುರಿತಂತೆ ಆಳವಾದ ಜ್ಞಾನವಿರುವ ಯಾವುದೇ ವ್ಯಕ್ತಿಯನ್ನು ನಿರ್ಧಿಷ್ಟ ವಿಷಯಗಳಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಸದಸ್ಯನಾಗಿರುವಂತೆ ಆಹ್ವಾನಿಸಬಹುದು.

2) ಪ್ರತಿಯೊಂದು ಕಂದಾಯ ವಿಭಾಗದಲ್ಲಿನ ತಾಲ್ಲೂಕಿನಲ್ಲಿಯೂ ಸಹ ಈ ಕೆಳಕಂಡ ಇಲಾಖೆ ಅಧಿಕಾರಿಗಳನ್ನು ಒಳಗೊಂಡಿರುವಂತಹ ತಾಲ್ಲೂಕು ಮರಳು ಸಮಿತಿಯನ್ನು ರಚಿಸತಕ್ಕದ್ದು, ಸದರಿ ಸಮಿತಿ ಸದಸ್ಯರ ವಿವರ ಈ ಕೆಳಕಂಡಂತಿದೆ.

1	ಉಪ ವಿಭಾಗಾಧಿಕಾರಿಗಳು, ಕಂದಾಯ ಇಲಾಖೆ.	ಅಧ್ಯಕ್ಷರು
2	ಕಾರ್ಯ ನಿರ್ವಹಣಾಧಿಕಾರಿಗಳು, ತಾಲ್ಲೂಕು ಪಂಚಾಯತ್.	ಸದಸ್ಯರು
3	ಉಪ ಪೊಲೀಸ್ ಆಯುಕ್ತರು / ಪೊಲೀಸ್ ಉಪಾಧೀಕ್ಷಕರು	ಸದಸ್ಯರು
4	ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು, ಲೋಕೋಪಯೋಗಿ ಬಂದರು ಮತ್ತು ಒಳನಾಡು ಜಲಸಾರಿಗೆ ಇಲಾಖೆ.	ಸದಸ್ಯರು
5	ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು, ಜಲ ಸಂಪನ್ಮೂಲ ಇಲಾಖೆ.	ಸದಸ್ಯರು
6	ತಹಶೀಲ್ದಾರರು.	ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿ
7	ಮೋಟಾರ್ ವಾಹನ ನಿರೀಕ್ಷಕರು, ಪ್ರಾದೇಶಿಕ ಸಾರಿಗೆ ಇಲಾಖೆ.	ಸದಸ್ಯರು
8	ಸಹಾಯಕ ಪರಿಸರ ಅಧಿಕಾರಿ, ಕರ್ನಾಟಕ ಪರಿಸರ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ.	ಸದಸ್ಯರು
9	ಭೂವಿಜ್ಞಾನಿ, ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆ.	ಸದಸ್ಯರು
10	ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ ಅಥವಾ ಪಂಚಾಯಿತಿ ಕಾರ್ಯದರ್ಶಿ, ಗ್ರಾಮ ಪಂಚಾಯತಿ.	ಸದಸ್ಯರು

ಟಿಪ್ಪಣಿ.–ಸಮಿತಿಯ ಅಧ್ಯಕ್ಷರು ಯಾವುದೇ ಅಧಿಕಾರಿಯನ್ನು ಅಥವಾ ವಿಷಯ ಕುರಿತಂತೆ ಆಳವಾದ ಜ್ಞಾನವಿರುವ ಯಾವುದೇ ವ್ಯಕ್ತಿಯನ್ನು ನಿರ್ದಿಷ್ಟ ವಿಷಯಗಳಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಸದಸ್ಯನಾಗಿರುವಂತೆ ಆಹ್ವಾನಿಸಬಹುದು.

3) ಜಿಲ್ಲಾ ಮರಳು ಸಮಿತಿಯ ಅಧಿಕಾರ ಮತ್ತು ಕರ್ತವ್ಯಗಳು:

I) ಮರಳು ನಿಕ್ಷೇಪಗಳ ಗುರುತಿಸುವಿಕೆ ಹಾಗೂ ಮರಳಿನ ಸಮರ್ಪಕ ವಿಲೇವಾರಿ ಕುರಿತು ಕನಿಷ್ಠ ಎರಡು ತಿಂಗಳಿಗೊಮ್ಮೆ ಸಭೆಯನ್ನು ಆಯೋಜಿಸತಕ್ಕದ್ದು.

II) ಈ ನಿಯಮಗಳ ಉಪಬಂಧಗಳನ್ವಯ ಮರಳು ಗಣಿಗಾರಿಕೆ ಪರವಾನಗಿಗಳ ಮಂಜೂರಾತಿ ತೀರ್ಮಾನಗಳನ್ನು ಕೈಗೊಳ್ಳತಕ್ಕದ್ದು.

III) ಜಂಟಿ ಸ್ಥಳ ಪರಿಶೀಲನಾ ತಂಡವು ತಾಲ್ಲೂಕು ಮರಳು ಸಮಿತಿಯ ಮೂಲಕ ಸಲ್ಲಿಸಿದ ವರದಿಯನ್ನು ಪಡೆಯತಕ್ಕದ್ದು.

IV) ತಾಲ್ಲೂಕು ಮರಳು ಸಮಿತಿಯು ಸಲ್ಲಿಸಿದ ಶಿಫಾರಸ್ಸುಗಳನ್ನು ಪರಿಶೀಲಿಸಿ, ಅಗತ್ಯವಿರುವ ಸೂಕ್ತ ಮಾರ್ಪಾಡುಗಳೊಂದಿಗೆ ಅಂಗೀಕರಿಸುವುದು. ನಂತರ ಗ್ರಾಮ ಪಂಚಾಯತ್ ಗಳಿಗೆ (I, II ಮತ್ತು III ನೇ ಶ್ರೇಣಿಯ ಹಳ್ಳ / ತೊರೆ) ಮತ್ತು ಸರ್ಕಾರದಿಂದ ಅಧಿಸೂಚನೆ ಮೂಲಕ ನಿಗದಿಪಡಿಸಿದ ಸರ್ಕಾರಿ ಇಲಾಖೆ ಅಥವಾ ಸರ್ಕಾರದ ಅಧೀನದಲ್ಲಿರುವ ಸಂಸ್ಥೆ / ನಿಗಮಗಳಿಗೆ ಅಥವಾ ಸ್ಥಳೀಯ ಕಾಮಗಾರಿ ನಿರ್ವಹಿಸುವ ಸರ್ಕಾರಿ ಇಲಾಖೆಗಳಿಗೆ IV, V ಮತ್ತು VI ನೇ ಶ್ರೇಣಿಯ ಹೊಳೆ / ನದಿ ಪಾತ್ರದಲ್ಲಿ ಮರಳು ತೆಗೆಯಲು ಬ್ಲಾಕ್ ಗಳನ್ನು ಮೀಸಲಿರಿಸಿ, ಅಧಿಸೂಚನೆ ಹೊರಡಿಸಿ, ರಾಜ್ಯ ಪತ್ರದಲ್ಲಿ ಪ್ರಕಟಿಸುವುದು.

V) ಮರಳು ಗಣಿಗಾರಿಕೆಗಾಗಿ ಜಿಲ್ಲಾ ಮರಳು ಸಮಿತಿ ವತಿಯಿಂದ ಆಶಯ ಪತ್ರ ಪಡೆದಂತಹ ಸರ್ಕಾರಿ ಇಲಾಖೆ / ಸರ್ಕಾರಿ ಸ್ವಾಮ್ಯದ ನಿಗಮ / ಮಂಡಳಿಗಳಿಗೆ ಗಣಿ ಯೋಜನೆ ಮತ್ತು ಪರಿಸರ ಅನುಮತಿ ಪತ್ರ ಪಡೆದು ಸಲ್ಲಿಸಲು ತಿಳಿಸುವುದು.

VI) ಮಾಜಿ ಸೇನಾಧಿಕಾರಿ, ನಾಗರಿಕ ಸೇವೆಯಿಂದ ನಿವೃತ್ತಿ ಹೊಂದಿರುವ ಅಧಿಕಾರಿ ಮತ್ತು ಪರಿಸರ / ಗಣಿಗಾರಿಕೆ ಕ್ಷೇತ್ರದಲ್ಲಿ ಶೈಕ್ಷಣಿಕ ಹಿನ್ನೆಲೆ ಹೊಂದಿರುವ ನಿವೃತ್ತ ಪ್ರಾಧ್ಯಾಪಕರು ಗಳನ್ನೊಳಗೊಂಡ ಮೂರು ಜನರ ಸ್ವತಂತ್ರ ತಜ್ಞರ ಸಮಿತಿಯನ್ನು ರಚಿಸುವುದು. ಸದರಿ ಸಮಿತಿಯು ಅನಧಿಕೃತ ಮರಳು ಗಣಿಗಾರಿಕೆಯಿಂದ ಪರಿಸರಕ್ಕೆ ಆಗಿರುವ ಹಾನಿಯ ಪ್ರಮಾಣವನ್ನು ಅಂದಾಜಿಸಿ, ಜಿಲ್ಲಾ ಮರಳು ಸಮಿತಿಗೆ ವರದಿ ಸಲ್ಲಿಸುವುದು. ಜಿಲ್ಲಾ ಮರಳು ಸಮಿತಿಯು ಗಣಿಗಾರಿಕೆ ಪ್ರದೇಶಗಳ ಸುಧಾರಣೆಗೆ ಕ್ರಮ ಕೈಗೊಳ್ಳಲು ತಗಲುವ ವೆಚ್ಚವನ್ನು ಸಂಬಂಧಪಟ್ಟವರಿಂದ ವಸೂಲು ಮಾಡಲು ಅಗತ್ಯ ಕ್ರಮವಹಿಸುವುದು.

VII) ಹೊಸ ಮರಳು ನೀತಿ ಜಾರಿಯಾಗುವ ಮೊದಲು ಹರಾಜು ಮೂಲಕ ಗುತ್ತಿಗೆ ಪಡೆದ ಮರಳು ಗುತ್ತಿಗೆದಾರರಿಗೆ, ಸದರಿ ಮರಳು ಗುತ್ತಿಗೆ ಪ್ರದೇಶದಲ್ಲಿ ಪರಿಸರ ಅನುಮತಿ ಪತ್ರದಲ್ಲಿ ನಿಗದಿಪಡಿಸಿದ ವಾರ್ಷಿಕ ಉತ್ಪಾದನೆ ಪ್ರಮಾಣದಲ್ಲಿ ಶೇ.25 ರಷ್ಟು ಪ್ರಮಾಣದ ಮರಳನ್ನು ಸರ್ಕಾರಿ ಕಾಮಗಾರಿಗಳಿಗೆ ಮತ್ತು ಕಡಿಮೆ ವೆಚ್ಚದ ವಸತಿ ಯೋಜನೆಗಳಗೆ ಜಿಲ್ಲಾ ಮರಳು ಸಮಿತಿ ನಿಗದಿಪಡಿಸಿದ ಮಾರಾಟ ದರದಲ್ಲಿ ಹಂಚಿಕೆ ಮಾಡಲು ನಿರ್ದೇಶನ ಹೊರಡಿಸಬಹುದಾಗಿರುತ್ತದೆ.

VIII) ಅಗತ್ಯವಿರುವ ಸ್ಥಳಗಳಲ್ಲಿ ಮರಳು ಸಾಗಾಣಿಕೆಯನ್ನು ನಿಯಂತ್ರಿಸಲು ತನಿಖಾ ಠಾಣೆಗಳನ್ನು ಸ್ಥಾಪಿಸತಕ್ಕದ್ದು ಮತ್ತು ಅಕ್ರಮ ಮರಳು ಗಣಿಗಾರಿಕೆ, ದಾಸ್ತಾನು ಮತ್ತು ಸಾಗಾಣಿಕೆಯನ್ನು ಜಿಲ್ಲಾ ಮರಳು ಸಮಿತಿಯ ಸದಸ್ಯ ಇಲಾಖೆಗಳಿಂದ ಹಾಗೂ ತಾಲ್ಲೂಕು ಸಮಿತಿ ಮೂಲಕ ತಡೆಗಟ್ಟಲು ಅಗತ್ಯ ಕ್ರಮ ವಹಿಸತಕ್ಕದ್ದು.

IX) ಜಿಲ್ಲೆಯಲ್ಲಿನ ಮರಳು ಗಣಿಗಾರಿಕೆ ಪ್ರದೇಶಗಳಲ್ಲಿನ ಮರಳು ಗಣಿಗಾರಿಕೆ ವಿವರ, ಜಿಲ್ಲೆಯೊಳಗೆ ಮತ್ತು ಹೊರ ಜಿಲ್ಲೆಗಳಿಗೆ ಸಾಗಾಣಿಕೆಯಾದ ಮರಳಿನ ಪ್ರಮಾಣ, ಮರಳು ಸಾಗಾಣಿಕೆಗೆ ನಿಗದಿಪಡಿಸಿದ ಮಾರ್ಗ ಮತ್ತು ಅನುಮತಿ ನೀಡಿದ ಪ್ರಮಾಣ ಇತ್ಯಾದಿ ಮಾಹಿತಿಯನ್ನು ನೆರೆಯ ಜಿಲ್ಲೆಯೊಂದಿಗೆ ಹಂಚಿಕೊಳ್ಳತಕ್ಕದ್ದು ಮತ್ತು ನೆರೆಯ ಜಿಲ್ಲೆಯ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳೊಂದಿಗೆ ಪರಸ್ಪರ ಚರ್ಚಿಸಿ, ಸೂಕ್ತ ಸ್ಥಳದಲ್ಲಿ ಅಧಿಕಾರಿಗಳ ಸಮನ್ವಯ ಸಭೆಗಳನ್ನು ನಡೆಸುವುದು.

X) ಮರಳು ಕೊರತೆ ಇರುವ ಸ್ಥಳ/ತಾಲ್ಲೂಕು/ಜಿಲ್ಲೆಯಲ್ಲಿ ಮರಳು ದಾಸ್ತಾನು ಕೇಂದ್ರ ಸ್ಥಾಪಿಸಲು ಮತ್ತು ಸದರಿ ದಾಸ್ತಾನು ಕೇಂದ್ರದಿಂದ ಮರಳು ಮಾರಾಟಕ್ಕೆ ಸಂಬಂಧಿಸಿದ ಇಲಾಖೆ/ ನಿಗಮ/ ಮಂಡಳಿಗಳಿಗೆ ಅನುಮತಿ ನೀಡತಕ್ಕದ್ದು.

XI) ಸರ್ಕಾರದಿಂದ ಕಾಲಕಾಲಕ್ಕೆ ಹೊರಡಿಸಲಾಗುವ ಆದೇಶಗಳು ಮತ್ತು ಮಾರ್ಗಸೂಚಿಗಳನ್ನು ಪಾಲನೆ ಮಾಡುವುದು.

4) **ತಾಲ್ಲೂಕು ಮರಳು ಸಮಿತಿಯ ಅಧಿಕಾರ ಮತ್ತು ಕರ್ತವ್ಯಗಳು:**

I) ಮರಳು ನಿಕ್ಷೇಪಗಳನ್ನು ಗುರುತಿಸುವಿಕೆ ಹಾಗೂ ಗ್ರಾಮ ಪಂಚಾಯಿತಿಗಳಿಂದ ಮರಳು ವಿಲೇವಾರಿ ಬಗ್ಗೆ ಚರ್ಚಿಸಲು ತಿಂಗಳಿಗೊಮ್ಮೆ ಸಭೆಯನ್ನು ಆಯೋಜಿಸುವುದು.

II) ಮರಳು ನಿಕ್ಷೇಪವಿರುವ ಪ್ರದೇಶಗಳನ್ನು ಪರಿಶೀಲನೆ ನಡೆಸುವುದು ಮತ್ತು ಗ್ರಾಮ ಪಂಚಾಯತ್ ಗಳಿಗೆ ಅಥವಾ ಸರ್ಕಾರಿ ಇಲಾಖೆ / ಸರ್ಕಾರಿ ಸಾಮ್ಯದ ನಿಗಮ / ಮಂಡಳಿಗಳಿಂದ ಮರಳು ತೆಗೆಯುವ ಉದ್ದೇಶಗಳಿಗಾಗಿ ಮರಳು ಬ್ಲಾಕ್ ಗಳನ್ನು ಗುರುತಿಸುವುದು.

III) ಮರಳು ನಿಕ್ಷೇಪಗಳನ್ನು ಗುರುತಿಸಿದ ಪ್ರದೇಶಗಳಲ್ಲಿ ಗರಿಷ್ಠ ಮೂರು ಮೀಟರ್ ಆಳದವರೆಗೆ ಅಥವಾ ಅಂತರ್ಜಲ ಮಟ್ಟದವರೆಗೆ ಇವುಗಳಲ್ಲಿ ಯಾವುದು ಕಡಿಮೆಯೋ ಸದರಿ ಮಿತಿಯೊಳಗೆ ಲಭ್ಯವಿರುವ ಮರಳಿನ ಪ್ರಮಾಣವನ್ನು, ತಹಶೀಲ್ದಾರ್ ನೇತೃತ್ವದಲ್ಲಿ ಲೋಕೋಪಯೋಗಿ ಇಲಾಖೆ, ಜಲಸಂಪನ್ಮೂಲ ಇಲಾಖೆ, ಅರಣ್ಯ ಇಲಾಖೆ ಮತ್ತು ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆಗಳ ಅಧಿಕಾರಿಗಳ ತಂಡದಿಂದ ಅಂದಾಜಿಸುವುದು ಮತ್ತು ಗುರುತಿಸಿದ ಮರಳು ನಿಕ್ಷೇಪವಿರುವ ಪ್ರದೇಶಗಳ ಗಡಿಗಳನ್ನು ಜಿ.ಪಿ.ಎಸ್ ಕೋ–ಆರ್ಡಿನೇಟ್ಸ್ ಗಳೊಂದಿಗೆ ಗುರುತಿಸಿ ನಕ್ಷೆಯನ್ನು ತಯಾರಿಸುವುದು.

IV) I, II ಮತ್ತು IIIನೇ ಶ್ರೇಣಿಯ ಹಳ್ಳ/ಹೊಳೆ ಮತ್ತು ಕೆರೆಗಳಲ್ಲಿ ಲಭ್ಯವಿರುವ ಮರಳು ನಿಕ್ಷೇಪಗಳನ್ನು ಜಂಟಿ ಸ್ಥಳ ಪರಿಶೀಲನೆ ನಡೆಸಿದ ತಂಡವು ಸಲ್ಲಿಸುವ ಶಿಫಾರಸ್ಸುಗಳನ್ನು ಪರಿಶೀಲಿಸಿದ ನಂತರ ಅಂಗೀಕರಿಸುವುದು ಅಥವಾ ಅಗತ್ಯವಿರುವವಂತಹ ಸೂಕ್ತ ಮಾರ್ಪಾಡುಗಳೊಂದಿಗೆ ಅಂಗೀಕರಿಸುವುದು. ನಂತರ ಗ್ರಾಮ ಪಂಚಾಯತಿಗಳಿಗೆ ಮರಳು ತೆಗೆಯಲು ಮರಳು ನಿಕ್ಷೇಪ ಗಳನ್ನು ಮೀಸಲಿರಿಸಿ, ಅಧಿಸೂಚನೆ ಹೊರಡಿಸಲು ಜಿಲ್ಲಾ ಮರಳು ಸಮಿತಿಗೆ ಸಲ್ಲಿಸುವುದು.

V) IV, V, VI ನೇ ಶ್ರೇಣಿಯ ಹೊಳೆ/ ನದಿಗಳಲ್ಲಿ ಮತ್ತು ಅಣೆಕಟ್ಟು/ಜಲಾಶಯ/ಬ್ಯಾರೇಜ್ ಗಳು ಮತ್ತು ಸದರಿ ಹಿನ್ನೀರಿನ ಪ್ರದೇಶಗಳಲ್ಲಿ ಲಭ್ಯವಿರುವ ಮರಳು ನಿಕ್ಷೇಪಗಳನ್ನು ಜಂಟಿ ಸ್ಥಳ ಪರಿಶೀಲನೆ ನಡೆಸಿದ ಅಧಿಕಾರಿಗಳ ತಂಡವು ಸಲ್ಲಿಸಿರುವ ಸ್ಥಳ ಪರಿಶೀಲನಾ ವರದಿಯನ್ನು ಸ್ಪಷ್ಟ ಶಿಫಾರಸ್ಸಿನೊಂದಿಗೆ ಜಿಲ್ಲಾ ಮರಳು ಸಮಿತಿಗೆ ಅಧಿಸೂಚನೆ ಹೊರಡಿಸಲು ಸಲ್ಲಿಸುವುದು.

VI) ಎಲ್ಲಾ ಮರಳು ಬ್ಲಾಕ್ ಗಳಲ್ಲಿ ಈ ನಿಯಮಗಳ ಉಪಬಂಧಗಳನುಸಾರ ಮತ್ತು ಪರಿಸರ ಅನುಮತಿ ಪತ್ರದಲ್ಲಿ ವಿಧಿಸಿದ ಷರತ್ತುಗಳನ್ವಯ ಗಣಿಗಾರಿಕೆ ನಡೆಸುತ್ತಿರುವ ಬಗ್ಗೆ ಪರಿಶೀಲನೆ ಮತ್ತು ಮೇಲ್ವಿಚಾರಣೆ ನಡೆಸುವುದು.

VII) ಮರಳು ನೀತಿ, 2020ನ್ನು ಸಮರ್ಪಕವಾಗಿ ಜಾರಿಗೆ ತಂದು, ಅಕ್ರಮ ಮರಳು ಗಣಿಗಾರಿಕೆ, ಸಾಗಾಣಿಕೆ ಮತ್ತು ದಾಸ್ತಾನು ನಿಯಂತ್ರಿಸಲು ತಾಲ್ಲೂಕು ಮರಳು ಸಮಿತಿಯ ಸದಸ್ಯ ಇಲಾಖೆಗಳಿಂದ ಹಾಗೂ ಅಗತ್ಯವಿದ್ದಲ್ಲಿ ಇತರೆ ಕಾನೂನು ಜಾರಿ ಇಲಾಖೆಗಳ ಸಹಾಯದಿಂದ ನಿಯಂತ್ರಿಸುವುದು.

VIII) ಮರಳು ನೀತಿ, 2020ರ ಅನುಷ್ಠಾನಕ್ಕಾಗಿ ಜಿಲ್ಲಾ ಮರಳು ಸಮಿತಿಗೆ ಅಗತ್ಯ ಶಿಫಾರಸ್ಸು ಮಾಡತಕ್ಕದ್ದು.

IX) ಜಿಲ್ಲಾ ಮರಳು ಸಮಿತಿಯಿಂದ ಕಾಲಕಾಲಕ್ಕೆ ವಹಿಸಿದಂತಹ ಕರ್ತವ್ಯಗಳನ್ನು ನಿರ್ವಹಿಸತಕ್ಕದ್ದು.

5. **ರಾಜ್ಯ ಮಟ್ಟದ ಉನ್ನತಾಧಿಕಾರಸ್ಥ ಸಮಿತಿ ರಚನೆ:**

I. ರಾಜ್ಯಾದ್ಯಂತ ಸಮರ್ಪಕವಾಗಿ ಮರಳು ಗಣಿಗಾರಿಕೆ ನಡೆಯುತ್ತಿರುವ ಬಗ್ಗೆ ಹಾಗೂ ಜಿಲ್ಲಾ ಮರಳು ಸಮಿತಿಗಳು ತೆಗೆದುಕೊಂಡಿರುವ ಕ್ರಮಗಳ ಬಗ್ಗೆ ಮೇಲ್ವಿಚಾರಣೆ ನಡೆಸಲು ಮತ್ತು ಅನಧಿಕೃತ ಮರಳು ಗಣಿಗಾರಿಕೆ, ಸಾಗಾಣಿಕೆ, ದಾಸ್ತಾನು ಮತ್ತು ಶಾಸನಬದ್ಧ ನಿಬಂಧನೆ ಮತ್ತು ನಿಯಮಗಳ ಅನುಷ್ಠಾನಕ್ಕೆ ಅಗತ್ಯ ಮಾರ್ಗಸೂಚಿಯನ್ನು ಹೊರಡಿಸಲು ಈ ಕೆಳಕಂಡ ರಾಜ್ಯ ಮಟ್ಟದ ಉನ್ನತಾಧಿಕಾರಸ್ಥ ಸಮಿತಿಯನ್ನು ರಚಿಸಿದೆ.

1	ಸರ್ಕಾರದ ಮುಖ್ಯ ಕಾರ್ಯದರ್ಶಿಗಳು	ಅಧ್ಯಕ್ಷರು
2	ಪೋಲೀಸ್ ಮಹಾ ನಿರ್ದೇಶಕರು	ಸದಸ್ಯರು
3	ಸರ್ಕಾರದ ಪ್ರಧಾನ ಕಾರ್ಯದರ್ಶಿಗಳು, ವಾಣಿಜ್ಯ ಮತ್ತು ಕೈಗಾರಿಕೆ ಇಲಾಖೆ (ಗಣಿ ಮತ್ತು ಸ.ಪ್ರ.ಕೈ)	ಸದಸ್ಯರು
4	ಸರ್ಕಾರದ ಪ್ರಧಾನ ಕಾರ್ಯದರ್ಶಿಗಳು, ಪರಿಸರ ಮತ್ತು ಜೀವಿ ಶಾಸ್ತ್ರ ಇಲಾಖೆ.	ಸದಸ್ಯರು
5	ಸರ್ಕಾರದ ಪ್ರಧಾನ ಕಾರ್ಯದರ್ಶಿಗಳು, ಅರಣ್ಯ ಇಲಾಖೆ.	ಸದಸ್ಯರು
6	ಸರ್ಕಾರದ ಪ್ರಧಾನ ಕಾರ್ಯದರ್ಶಿಗಳು, ಪಂಚಾಯತ್ ರಾಜ್ ಮತ್ತು ಗ್ರಾಮೀಣಾಭಿವೃದ್ಧಿ ಇಲಾಖೆ	ಸದಸ್ಯರು
7	ಸರ್ಕಾರದ ಪ್ರಧಾನ ಕಾರ್ಯದರ್ಶಿಗಳು, ಜಲಸಂಪನ್ಮೂಲ ಇಲಾಖೆ	ಸದಸ್ಯರು
8	ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿಗಳು, ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ	ಸದಸ್ಯರು
9	ವ್ಯವಸ್ಥಾಪಕ ನಿರ್ದೇಶಕರು, ಕರ್ನಾಟಕ ಸ್ಟೇಟ್ ಮೈನಿಂಗ್ ಕಾರ್ಪೋರೇಷನ್ (KSMCL)	ಸದಸ್ಯರು
10	ವ್ಯವಸ್ಥಾಪಕ ನಿರ್ದೇಶಕರು, ಹಟ್ಟಿ ಚಿನ್ನದ ಗಣಿ ನಿಯಮಿತ	ಸದಸ್ಯರು
11	ಆಯುಕ್ತರು, ಸಾರಿಗೆ ಇಲಾಖೆ.	ಸದಸ್ಯರು
12	ನಿರ್ದೇಶಕರು, ಅಂತರ್ಜಲ ನಿರ್ದೇಶನಾಲಯ.	ಸದಸ್ಯರು
13	ಆಯುಕ್ತರು/ನಿರ್ದೇಶಕರು, ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆ.	ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿ

II. ರಾಜ್ಯ ಮಟ್ಟದ ಉನ್ನತಾಧಿಕಾರಸ್ಥ ಸಮಿತಿಯು ಪ್ರತಿ 03 ತಿಂಗಳಿಗೊಮ್ಮೆ ಸಭೆಯನ್ನು ನಡೆಸುವುದು. ಸದರಿ ಸಭೆಯಲ್ಲಿ ರಾಜ್ಯವ್ಯಾಪ್ತಿಯಲ್ಲಿನ ಮರಳು ವಿಲೇವಾರಿ ಪ್ರಕ್ರಿಯೆ, ಅನಧಿಕೃತ ಗಣಿಗಾರಿಕೆ, ಸಾಗಾಣಿಕೆ, ದಾಸ್ತಾನು ಮತ್ತು ಶಾಸನಬದ್ಧ ನಿಬಂಧನೆ ಮತ್ತು ನಿಯಮಗಳ ಅನುಷ್ಠಾನಕ್ಕೆ ಅಗತ್ಯವಾದ ಮಾರ್ಗಸೂಚಿಗಳನ್ನು ಹೊರಡಿಸುವುದು.

6) **I, II ಮತ್ತು IIIನೇ ಶ್ರೇಣಿಯ ಹಳ್ಳ/ಹೊಳೆ ಮತ್ತು ಕೆರೆಗಳಲ್ಲಿ ಲಭ್ಯವಿರುವ ಮರಳನ್ನು ಗ್ರಾಮ ಪಂಚಾಯತ್ ಮೂಲಕ ವಿಲೇವಾರಿ ಹಾಗೂ ನಿಯಂತ್ರಣ:**

I) I, II ಮತ್ತು IIIನೇ ಶ್ರೇಣಿಯ ಹಳ್ಳ/ಹೊಳೆ/ಕೆರೆಗಳಲ್ಲಿ ಲಭ್ಯವಿರುವ ಮರಳು ನಿಕ್ಷೇಪಗಳನ್ನು ತಹಶೀಲ್ದಾರ್ ನೇತೃತ್ವದಲ್ಲಿ, ಲೋಕೋಪಯೋಗಿ ಇಲಾಖೆ, ಜಲಸಂಪನ್ಮೂಲ ಇಲಾಖೆ, ಅರಣ್ಯ ಇಲಾಖೆ ಮತ್ತು ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆಗಳ ಅಧಿಕಾರಿಗಳ ತಂಡದಿಂದ ಜಂಟಿಯಾಗಿ ಸ್ಥಳ ಪರಿಶೀಲನೆ ನಡೆಸಿ, ಗುರುತಿಸುವುದು.

II) ಗುರುತಿಸಿದ ಮರಳು ನಿಕ್ಷೇಪವಿರುವ ಪ್ರದೇಶಗಳಲ್ಲಿ ಮರಳಿನ ಪ್ರಮಾಣವನ್ನು ಅಂದಾಜಿಸಿ, ಗಡಿಗಳನ್ನು ಜಿ.ಪಿ.ಎಸ್ ಕೋ–ಆರ್ಡಿನೇಟ್ಸ್ ಗಳೊಂದಿಗೆ ಗುರುತಿಸಿ ನಕ್ಷೆಯೊಂದಿಗೆ ವರದಿ ತಯಾರಿಸುವುದು.

III) ಜಂಟಿ ಸ್ಥಳ ಪರಿಶೀಲನಾ ತಂಡವು ಗ್ರಾಮ ಪಂಚಾಯತ್ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಗುರುತಿಸಿರುವ ಮರಳು ನಿಕ್ಷೇಪಗಳ ಪರಿಶೀಲನಾ ವರದಿಯನ್ನು ಸೂಕ್ತ ಶಿಫಾರಸ್ಸಿನೊಂದಿಗೆ ತಾಲ್ಲೂಕು ಮರಳು ಸಮಿತಿಗೆ ಸಲ್ಲಿಸುವುದು.

IV) ತಾಲ್ಲೂಕು ಸಮಿತಿಯು ಸದರಿ ಪ್ರಸ್ತಾವನೆಯನ್ನು ಸೂಕ್ತ ಶಿಫಾರಸ್ಸಿನೊಂದಿಗೆ ಜಿಲ್ಲಾ ಮರಳು ಸಮಿತಿಗೆ ಮರಳು ನಿಕ್ಷೇಪವಿರುವ ಪ್ರದೇಶಗಳ ಅಧಿಸೂಚನೆಗಾಗಿ ಸಲ್ಲಿಸುವುದು.

V) ಜಿಲ್ಲಾ ಮರಳು ಸಮಿತಿಯಿಂದ ಸಂಬಂಧಿಸಿದ ಗ್ರಾಮ ಪಂಚಾಯಿತಿಗಳಿಗೆ ಮರಳು ನಿಕ್ಷೇಪ ಪ್ರದೇಶಗಳನ್ನು ಮೀಸಲಿರಿಸಿ, ಅಧಿಸೂಚನೆ ಹೊರಡಿಸುವುದು.

VI) I, II ಮತ್ತು III ನೇ ಶ್ರೇಣಿಯ ಹಳ್ಳ/ಹೊಳೆ/ಕೆರೆಗಳಲ್ಲಿ ಗ್ರಾಮ ಪಂಚಾಯತಿ ವತಿಯಿಂದ ತೆಗೆದ ಮರಳನ್ನು ಸಂಬಂಧಿಸಿದ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ವ್ಯಾಪ್ತಿಯಲ್ಲಿರುವ ತಾಲ್ಲೂಕಿನ ಸ್ಥಳೀಯ ಯಾವುದೇ

ಸಾರ್ವಜನಿಕ, ಸರ್ಕಾರಿ ನಿರ್ಮಾಣ ಕಾಮಗಾರಿ ಮತ್ತು ಸಮುದಾಯಿತ್ವ ನಿರ್ಮಾಣ ಕಾಮಗಾರಿಗಳಿಗೆ ಬಳಸತಕ್ಕದ್ದು.

VII) I, II ಮತ್ತು III ನೇ ಶ್ರೇಣಿಯ ಹಳ್ಳ/ಹೊಳೆ/ಕೆರೆಗಳಲ್ಲಿ ತೆಗೆಯುವ ಮರಳನ್ನು ತಾಲ್ಲೂಕು ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಬರುವ ಗ್ರಾಮ ಪಂಚಾಯತಿ ವ್ಯಾಪ್ತಿಯಲ್ಲಿನ ಗ್ರಾಮಗಳ ಗ್ರಾಹಕರುಗಳು ಹಾಗೂ ಸರ್ಕಾರಿ ಸ್ಥಳೀಯ ಕಾಮಗಾರಿಗಳ ಗುತ್ತಿಗೆದಾರರುಗಳು ಅಧಿಸೂಚಿತ ಮರಳು ನಿಕ್ಷೇಪವಿರುವ ಪ್ರದೇಶದಲ್ಲಿ ಸರ್ಕಾರದಿಂದ ನಿಗದಿಪಡಿಸಿದ ಗರಿಷ್ಠ ಮಾರಾಟ ದರವನ್ನು ಗ್ರಾಮ ಪಂಚಾಯಿತಿಗಳಿಗೆ ಪಾವತಿಸಿ, ರವಾನೆ ಪರವಾನಿಗೆ ಪಡೆದು, ಕಡಿಮೆ ಹೇರುಭಾರ ಸಾಮರ್ಥ್ಯದ ವಾಹನಗಳಾದ ಟ್ರಾಕ್ಟರ್, ಎತ್ತಿನಗಾಡಿ ಹಾಗೂ ಇತರ ಲಘು ವಾಹನಗಳಲ್ಲಿ ಮಾತ್ರ ಮರಳನ್ನು ಸ್ವಂತ ಖರ್ಚಿನಲ್ಲಿ ತುಂಬಿ ಸಾಗಾಣಿಕೆ ಮಾಡತಕ್ಕದ್ದು.

VIII) ಗ್ರಾಮ ಪಂಚಾಯಿತಿಯಿಂದ ಮರಳು ಸಾಗಾಣಿಕೆ ಪರವಾನಿಗೆಯನ್ನು ನೀಡುವ ಮೊದಲು ಗ್ರಾಹಕರುಗಳಿಂದ ಮನೆ ಅಥವಾ ಇತರೆ ಕಾಮಗಾರಿಗಳನ್ನು ಕೈಗೊಳ್ಳುವ ಕುರಿತು ನಕ್ಷೆ ಅಥವಾ ಕಾಮಗಾರಿ ನಡೆಯುತ್ತಿರುವ ಛಾಯಾಚಿತ್ರ ಅಥವಾ ಕಾಮಗಾರಿ ಕೈಗೊಳ್ಳುತ್ತಿರುವ ಬಗ್ಗೆ ಇನ್ನಿತರೇ ಯಾವುದಾದರೊಂದು ದಾಖಲೆಗಳನ್ನು ಪಡೆದು, ಮರಳು ಸಾಗಾಣಿಕೆ ಪರವಾನಿಗೆಯನ್ನು ನೀಡುವುದು.

IX) ಗ್ರಾಮ ಪಂಚಾಯಿತಿಯಿಂದ, ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆಯಿಂದ ನೀಡಲಾಗುವ ವಿಶೇಷ ರಕ್ಷಣಾತ್ಮಕವುಳ್ಳ ಪರವಾನಿಗೆ ಹಾಳೆ (Special Security Permit Papers) ಗಳಲ್ಲಿ ಮರಳು ಸಾಗಾಣಿಕೆ ಪರವಾನಿಗೆಯನ್ನು ಮುದ್ರಿಸಿ ಗ್ರಾಹಕರಿಗೆ ನೀಡುವುದು.

X) ಸದರಿ ಅಧಿಸೂಚಿತ ಪ್ರದೇಶದಲ್ಲಿ ಮರಳು ತೆಗೆಯುವ ಸಂದರ್ಭದಲ್ಲಿ ಗ್ರಾಮ ಪಂಚಾಯಿತಿಯಿಂದ ನೇಮಿಸಲ್ಪಟ್ಟ ಸಿಬ್ಬಂದಿಯು ಕಡ್ಡಾಯವಾಗಿ ಹಾಜರಿರತಕ್ಕದ್ದು.

XI) ಅಧಿಸೂಚಿತ ಪ್ರದೇಶಗಳಲ್ಲಿ, ಬೆಳಿಗ್ಗೆ 6–00 ಗಂಟೆಯಿಂದ ಸಂಜೆ 6–00 ಗಂಟೆಯವರೆಗೆ ಮಾತ್ರ ಮರಳು ತೆಗೆಯುವಿಕೆ ಮತ್ತು ಸಾಗಾಣಿಕೆ ಕಾರ್ಯವನ್ನು ನಿರ್ವಹಿಸತಕ್ಕದ್ದು. ಸಂಜೆ 6 ಗಂಟೆಯ ನಂತರ ಮರಳು ತೆಗೆಯುವಿಕೆ, ತುಂಬುವಿಕೆ ಮತ್ತು ಸಾಗಾಣಿಕೆಯನ್ನು ಅನಧಿಕೃತ ಮರಳು ಗಣಿ ಚುಟವಟಿಕೆ ಎಂದು ಪರಿಗಣಿಸಿ ಕರ್ನಾಟಕ ಉಪಖನಿಜ ರಿಯಾಯಿತಿ ನಿಯಮಗಳು, 1994 ರಂತೆ ಕ್ರಮಕೈಗೊಳ್ಳುವುದು.

XII) ಗ್ರಾಹಕರು ಮರಳು ಸಾಗಾಣಿಕೆಗೆ ಪಡೆದ ಖನಿಜ ರವಾನೆ ಪರವಾನಿಗೆ ಪ್ರಮಾಣಕ್ಕನುಗುಣವಾಗಿ ಅಧಿಸೂಚಿತ ಪ್ರದೇಶಗಳಲ್ಲಿ ಮರಳನ್ನು ತೆಗೆದು, ಸಾಗಾಣಿಕೆ ಮಾಡುತ್ತಿರುವ ಬಗ್ಗೆ ಮತ್ತು ಗ್ರಾಮ ಪಂಚಾಯತಿಯಿಂದ ನಿಯಮಾನುಸಾರ ಪರವಾನಿಗೆ ವಿತರಿಸುತ್ತಿರುವ ಕುರಿತು ತಾಲ್ಲೂಕು ಮರಳು ಸಮಿತಿಯ ಮೇಲ್ವಿಚಾರಣೆಯಲ್ಲಿ ನಡೆಸತಕ್ಕದ್ದು.

XIII) ಪರವಾನಿಗೆ ಪಡೆದ ಗ್ರಾಮ ಪಂಚಾಯಿತಿಗಳಿಗೆ ಅಧಿಸೂಚಿತ ಮರಳು ನಿಕ್ಷೇಪ ಪ್ರದೇಶಗಳಲ್ಲಿ ಮರಳು ತೆಗೆಯಲು ಗರಿಷ್ಠ ಒಂದು ವರ್ಷ ಕಾಲಾವಧಿಯನ್ನು ಅಥವಾ ಮರಳು ನಿಕ್ಷೇಪ ಮುಕ್ತಾಯವಾಗುವವರೆಗೆ ಯಾವುದು ಮೊದಲೊ ಸದರಿ ಅವಧಿಯವರೆಗೆ ಅನುಮತಿ ನೀಡತಕ್ಕದ್ದು.

XIV) ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಅನಧಿಕೃತವಾಗಿ ಮರಳು ಗಣಿಗಾರಿಕೆ ಮತ್ತು ಸಾಗಾಣಿಕೆಯಾಗುತ್ತಿರುವುದು ಕಂಡುಬಂದಲ್ಲಿ ತಾಲ್ಲೂಕು ಮರಳು ಸಮಿತಿಯು ನಿಯಮಾನುಸಾರ ಕ್ರಮ ಕೈಗೊಳ್ಳತಕ್ಕದ್ದು.

7). IV, V ಮತ್ತು VI ನೇ ಶ್ರೇಣಿಯ ಹೊಳೆ/ನದಿಗಳಲ್ಲಿ ಲಭ್ಯವಿರುವ ಮರಳನ್ನು ಗಣಿಗಾರಿಕೆ ನಡೆಸಲು ಮತ್ತು ಅಣೆಕಟ್ಟು/ಜಲಾಶಯ/ಬ್ಯಾರೇಜ್ ಗಳಲ್ಲಿ ಹಾಗೂ ಅಣೆಕಟ್ಟಿನ ಹಿನ್ನೀರಿನ ನದಿ ಪಾತ್ರದ ಪ್ರದೇಶಗಳಲ್ಲಿ ಮರಳು ತೆಗೆಯುವಿಕೆ ಮತ್ತು ನಿಯಂತ್ರಣ:

I) IV, V ಮತ್ತು VIನೇ ಶ್ರೇಣಿಯ ಹೊಳೆ/ನದಿಗಳಲ್ಲಿ ಮತ್ತು ಅಣೆಕಟ್ಟು/ಜಲಾಶಯ/ಬ್ಯಾರೇಜ್ ಗಳಲ್ಲಿ ಹಾಗೂ ಅಣೆಕಟ್ಟಿನ ಹಿನ್ನೀರಿನ ನದಿ ಪಾತ್ರದಲ್ಲಿ ಲಭ್ಯವಿರುವ ಮರಳು ನಿಕ್ಷೇಪಗಳನ್ನು ಜಿಲ್ಲಾ ಮರಳು ಸಮಿತಿಯ ಸದಸ್ಯ ಇಲಾಖೆಗಳಾದ ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆ, ಜಲಸಂಪನ್ಮೂಲ ಇಲಾಖೆ ಹಾಗೂ ಕಂದಾಯ ಇಲಾಖೆ ಅಧಿಕಾರಿಗಳು ಜಂಟಿಯಾಗಿ ಗುರುತಿಸುವುದು ಮತ್ತು ಮರಳು ನಿಕ್ಷೇಪಗಳು ಅರಣ್ಯ ವ್ಯಾಪ್ತಿಯಲ್ಲಿದ್ದಲ್ಲಿ ಸಂಬಂಧಿಸಿದ ಅರಣ್ಯ ಇಲಾಖೆಯ ಅಧಿಕಾರಿಗಳೊಂದಿಗೆ ಜಂಟಿಯಾಗಿ ಪರಿಶೀಲನೆ ನಡೆಸಿ, ಸದರಿ ಪ್ರದೇಶದಲ್ಲಿ ಸಂಗ್ರಹವಾಗಿರುವ ಮರಳಿನ ಪ್ರಮಾಣವನ್ನು ಅಂದಾಜಿಸುವುದು. ನಂತರ ಸದರಿ ಪ್ರದೇಶಗಳ ಗಡಿಗಳನ್ನು ಅಕ್ಷಾಂಶ–ರೇಖಾಂಶದೊಂದಿಗೆ ಗುರುತಿಸಿ, ನಕ್ಷೆ ತಯಾರಿಸಿ, ಜಿಲ್ಲಾ ಮರಳು ಸಮಿತಿಗೆ ಅಧಿಸೂಚನೆ ಹೊರಡಿಸಲು ಸೂಕ್ತ ಶಿಫಾರಸ್ಸಿನೊಂದಿಗೆ ವರದಿಯನ್ನು ಸಲ್ಲಿಸುವುದು.

II) ಜಂಟಿ ಸ್ಥಳ ಪರಿಶೀಲನಾ ತಂಡವು ಸಲ್ಲಿಸಿರುವ ವರದಿಯನ್ನು ಜಿಲ್ಲಾ ಮರಳು ಸಮಿತಿಯು ಪರಿಶೀಲಿಸಿ, ಅಗತ್ಯ ಮಾರ್ಪಾಡುಗಳೊಂದಿಗೆ ಮರಳು ಬ್ಲಾಕುಗಳಿಗೆ ಸರ್ಕಾರದಿಂದ ಅಧಿಸೂಚನೆ

ಮೂಲಕ ನಿಗದಿಪಡಿಸಿದ ಸರ್ಕಾರಿ ಇಲಾಖೆ / ಸರ್ಕಾರಿ ಸ್ವಾಮ್ಯದ ನಿಗಮ / ಮಂಡಳಿಗಳ ವತಿಯಿಂದ ಮರಳು ಗಣಿಗಾರಿಕೆ ನಡೆಸಲು ಜಿಲ್ಲಾ ಮರಳು ಸಮಿತಿಯು ಅಧಿಸೂಚನೆ ಹೊರಡಿಸುವುದು.

7A) IV, V ಮತ್ತು VI ನೇ ಶ್ರೇಣಿಯ ಹೊಳೆ/ನದಿಗಳಲ್ಲಿ ಮರಳು ಗಣಿಗಾರಿಕೆಗೆ ಕಾರ್ಯಾದೇಶ ನೀಡುವ ಕುರಿತು:

I) ಸರ್ಕಾರದಿಂದ ಅಧಿಸೂಚನೆ ಮೂಲಕ ನಿಗದಿಪಡಿಸಿದ ಸರ್ಕಾರಿ ಇಲಾಖೆ / ಸರ್ಕಾರಿ ಸ್ವಾಮ್ಯದ ನಿಗಮ / ಮಂಡಳಿಗೆ IV, V ಮತ್ತು VI ನೇ ಶ್ರೇಣಿಯ ಹೊಳೆ / ನದಿಗಳ ಅಧಿಸೂಚಿತ ಬ್ಲಾಕ್ ಗಳಲ್ಲಿ ಮರಳು ಗಣಿಗಾರಿಕೆ ನಡೆಸಲು ಜಿಲ್ಲಾ ಮರಳು ಸಮಿತಿಯಿಂದ ಆಶಯ ಪತ್ರ (LOI) ನೀಡತಕ್ಕದ್ದು.

II) ಜಿಲ್ಲಾ ಮರಳು ಸಮಿತಿಯಿಂದ ಆಶಯ ಪತ್ರ ಪಡೆದಂತಹ ಸರ್ಕಾರಿ ಇಲಾಖೆ / ಸರ್ಕಾರಿ ಸ್ವಾಮ್ಯದ ನಿಗಮ / ಮಂಡಳಿಗಳು ಮರಳು ಗಣಿಗಾರಿಕೆಗಾಗಿ ಕ್ವಾರಿ ಯೋಜನೆ ತಯಾರಿಸಿ ಸಂಬಂಧಿಸಿದ ಜಿಲ್ಲೆಯ ಉಪ ನಿರ್ದೇಶಕರು / ಹಿರಿಯ ಭೂವಿಜ್ಞಾನಿಗಳಿಗೆ ಸಲ್ಲಿಸಿ, ಅನುಮೋದನೆ ಪಡೆದ ನಂತರ ರಾಜ್ಯ ಪರಿಸರ ಆಘಾತ ಅಂದಾಜೀಕರಣ ಪ್ರಾಧಿಕಾರ (SEIAA) ದಿಂದ ಪರಿಸರ ವಿಮೋಚನಾ ಪತ್ರ (EC) ಪಡೆದು, ಸಂಬಂಧಿಸಿದ ಜಿಲ್ಲೆಯ ಉಪ ನಿರ್ದೇಶಕರು/ಹಿರಿಯ ಭೂವಿಜ್ಞಾನಿಗಳಿಗೆ ಸಲ್ಲಿಸುವುದು.

III) ಪರಿಸರ ವಿಮೋಚನಾ ಪತ್ರ ಸಲ್ಲಿಸಿದ ಸರ್ಕಾರಿ ಇಲಾಖೆ / ಸರ್ಕಾರಿ ಸ್ವಾಮ್ಯದ ನಿಗಮ / ಮಂಡಳಿಗಳಿಗೆ ಸಂಬಂಧಿಸಿದ ಜಿಲ್ಲೆಯ ಉಪ ನಿರ್ದೇಶಕರು / ಹಿರಿಯ ಭೂವಿಜ್ಞಾನಿಗಳು ಮರಳು ಗಣಿಗಾರಿಕೆ ಪ್ರಾರಂಭಿಸಲು ಕಾರ್ಯಾದೇಶ ನೀಡುವುದು.

IV) ಸರ್ಕಾರಿ ಇಲಾಖೆ / ಸರ್ಕಾರಿ ಸ್ವಾಮ್ಯದ ನಿಗಮ / ಮಂಡಳಿಗಳಿಗೆ ಮರಳು ಗಣಿಗಾರಿಕೆ ನಡೆಸಲು ಐದು ವರ್ಷ ಕಾಲಾವಧಿ ಅಥವಾ ಮರಳು ನಿಕ್ಷೇಪ ಮುಕ್ತಾಯವಾಗುವವರೆಗೆ ಇವುಗಳಲ್ಲಿ ಯಾವುದು ಮೊದಲೊ ಸದರಿ ಅವಧಿಯವರೆಗೆ ಅನುಮತಿ ನೀಡತಕ್ಕದ್ದು.

V) IV, V ಮತ್ತು VI ನೇ ಶ್ರೇಣಿಯ ಹೊಳೆ/ನದಿಗಳಲ್ಲಿ ಲಭ್ಯವಿರುವ ಮರಳು ನಿಕ್ಷೇಪಗಳಲ್ಲಿ ದಾಸ್ತಾನಿರುವ ಮರಳನ್ನು ಕರ್ನಾಟಕ ಉಪಖನಿಜ ರಿಯಾಯಿತಿ ನಿಯಮಗಳು, 1994, ಪರಿಸರ ಸಂರಕ್ಷಣೆ ಕಾಯ್ದೆ, 1996, ಭಾರತ ಸರ್ಕಾರದ ಪರಿಸರ, ಅರಣ್ಯ ಮತ್ತು ಹವಾಮಾನ ಬದಲಾವಣೆ ಮಂತ್ರಾಲಯ (MoEF) ದಿಂದ ಜಾರಿ ಮಾಡಿರುವ ಪರಿಸರ ಆಘಾತ ಅಂದಾಜೀಕರಣ ಅಧಿಸೂಚನೆ,

2006, (EIA Notification-2006) ಮತ್ತು ಇದರನ್ವಯ ರಚಿತವಾಗಿ ಅನ್ವಯವಾಗುವ ಚಾಲ್ತಿಯಲ್ಲಿರುವ ಎಲ್ಲಾ ನಿಯಮಗಳಿಗೆ ಒಳಪಟ್ಟು ಅನುಮತಿ ನೀಡುವುದು.

7B) ಅಣೆಕಟ್ಟು/ಜಲಾಶಯ/ಬ್ಯಾರೇಜ್ ಗಳಲ್ಲಿ ಹಾಗೂ ಅಣೆಕಟ್ಟಿನ ಹಿನ್ನೀರಿನ ನದಿ ಪಾತ್ರದ ಪ್ರದೇಶಗಳಲ್ಲಿ ಮರಳು ತೆಗೆಯಲು ಕಾರ್ಯಾದೇಶ ನೀಡುವ ಕುರಿತು:

I) ಅಣೆಕಟ್ಟೆ/ಜಲಾಶಯ/ಬ್ಯಾರೇಜ್ ಗಳಲ್ಲಿ ಹಾಗೂ ಅಣೆಕಟ್ಟಿನ ಹಿನ್ನೀರಿನ ನದಿ ಪಾತ್ರದ ಪ್ರದೇಶಗಳಲ್ಲಿ ಹೂಳಿನಲ್ಲಿ ಲಭ್ಯವಿರುವ ಮರಳು ತೆಗೆಯಲು ಜಿಲ್ಲಾ ಮರಳು ಸಮಿತಿಯಿಂದ ಅಧಿಸೂಚನೆ ಹೊರಡಿಸಿದ ನಂತರ ಸರ್ಕಾರದಿಂದ ಅಧಿಸೂಚನೆ ಮೂಲಕ ನಿಗದಿಪಡಿಸಿದ ಸರ್ಕಾರಿ ಇಲಾಖೆ/ ಸರ್ಕಾರಿ ಸ್ವಾಮ್ಯದ ನಿಗಮ / ಮಂಡಳಿಗೆ ಅಧಿಸೂಚಿತ ಪ್ರದೇಶಗಳಲ್ಲಿ ಮರಳು ತೆಗೆಯಲು ಜಿಲ್ಲಾ ಮರಳು ಸಮಿತಿಯಿಂದ ಐದು ವರ್ಷ ಕಾಲಾವಧಿ ಅಥವಾ ಮರಳಿನ ಪ್ರಮಾಣ ಮುಕ್ತಾಯವಾಗುವರೆಗೆ ಅಥವಾ ಇವುಗಳಲ್ಲಿ ಯಾವುದು ಮೊದಲೋ ಆ ಅವಧಿಯವರೆಗೆ ಜಿಲ್ಲಾ ಮರಳು ಸಮಿತಿಯಿಂದ ಕಾರ್ಯಾದೇಶ ನೀಡತಕ್ಕದ್ದು.

II) ಅನುಮತಿ ಪಡೆದ ಸರ್ಕಾರಿ ಇಲಾಖೆ/ ಸರ್ಕಾರಿ ಸ್ವಾಮ್ಯದ ನಿಗಮ / ಮಂಡಳಿಗಳು, ಭಾರತ ಸರ್ಕಾರದ ಪರಿಸರ, ಅರಣ್ಯ ಮತ್ತು ಹವಮಾನ ಬದಲಾವಣೆ ಮಂತ್ರಾಲಯ (MoEF) ಯಿಂದ ಜಾರಿ ಮಾಡಿರುವ ಸುಸ್ಥಿರ ಮರಳು ಗಣಿಗಾರಿಕೆ ಮಾರ್ಗಸೂಚಿಗಳು, 2016 (Sustainable Sand Mining Guidelines-2016) ರನ್ವಯ ಕಾರ್ಯ ನಿರ್ವಹಿಸುವುದು.

III) ಸರ್ಕಾರಿ ಇಲಾಖೆ/ ಸರ್ಕಾರಿ ಸ್ವಾಮ್ಯದ ನಿಗಮ / ಮಂಡಳಿಗಳಿಗೆ ಅಧಿಸೂಚಿಸಿದ ಮರಳು ನಿಕ್ಷೇಪವಿರುವ ಪ್ರದೇಶದಿಂದ ಮರಳನ್ನು ತೆಗೆದು, ನಿಗದಿತ ದಾಸ್ತಾನು ಪ್ರಾಂಗಣಕ್ಕೆ ಸಾಗಿಸಲು ಮತ್ತು ದಾಸ್ತಾನು ಪ್ರಾಂಗಣದಿಂದ ವಾಹನಗಳಿಗೆ ತುಂಬಿಸಲು ಗುತ್ತಿಗೆದಾರರನ್ನು ನಿಯಮಾನುಸಾರ ಆಯ್ಕೆ ಮಾಡುವುದು.

IV) IV, V ಮತ್ತು VI ನೇ ಶ್ರೇಣಿಯ ಹೊಳೆ/ನದಿಗಳಲ್ಲಿ, ಅಣೆಕಟ್ಟೆ / ಜಲಾಶಯ/ ಬ್ಯಾರೇಜ್ ಗಳಲ್ಲಿ ಹಾಗೂ ಅಣೆಕಟ್ಟಿನ ಹಿನ್ನೀರಿನ ನದಿ ಪಾತ್ರದ ಪ್ರದೇಶಗಳಲ್ಲಿ ತೆಗೆದಂತಹ ಮರಳನ್ನು ರಾಜ್ಯಾದ್ಯಂತ ಪೂರೈಕೆ ಮಾಡತಕ್ಕದ್ದು.

V) "ಮರಳು ಮಿತ್ರ" ಮೊಬೈಲ್ ಆಪ್ ಮೂಲಕ ಗ್ರಾಹಕರಿಂದ ಆನ್ ಲೈನ್ ನಲ್ಲಿ ಬುಕಿಂಗ್ ಪಡೆದು, ಮರಳು ಸರಬರಾಜು ಮಾಡತಕ್ಕದ್ದು.

VI)ಮರಳು ಸಾಗಾಣಿಕೆಗೆ ವಿತರಿಸುವ ಖನಿಜ ರವಾನೆ ಪರವಾನಿಗೆ ಪ್ರಮಾಣಕ್ಕನುಗುಣವಾಗಿ ಸಾಗಾಣಿಕೆಯಾಗುತ್ತಿರುವುದನ್ನು ಜಿಲ್ಲಾ ಮರಳು ಸಮಿತಿ ಮೇಲ್ವಿಚಾರಣೆಯೊಂದಿಗೆ ಖಚಿತಪಡಿಸಿಕೊಳ್ಳುವುದು.

VII) ಅನಧಿಕೃತವಾಗಿ ಮರಳು ಸಾಗಾಣಿಕೆಯಾಗುತ್ತಿರುವುದು ಕಂಡುಬಂದಲ್ಲಿ ಜಿಲ್ಲಾ ಮರಳು ಸಮಿತಿಯು ನಿಯಮಾನುಸಾರ ಕ್ರಮಕೈಗೊಳ್ಳತಕ್ಕದ್ದು.

VIII) ಸರ್ಕಾರದಿಂದ ಅಧಿಸೂಚನೆ ಮೂಲಕ ನಿಗದಿಪಡಿಸಿದ ಸರ್ಕಾರಿ ಇಲಾಖೆ / ಸರ್ಕಾರಿ ಸ್ವಾಮ್ಯದ ನಿಗಮ / ಮಂಡಳಿಗಳು, IV, V ಮತ್ತು VI ನೇ ಶ್ರೇಣಿಯ ಹೊಳೆ/ನದಿಗಳಲ್ಲಿ, ಅಣೆಕಟ್ಟೆ/ ಜಲಾಶಯ / ಬ್ಯಾರೇಜ್ ಗಳಲ್ಲಿ ಹಾಗೂ ಅಣೆಕಟ್ಟಿನ ಹಿನ್ನೀರಿನ ನದಿ ಪಾತ್ರದ ಪ್ರದೇಶಗಳಲ್ಲಿ ಹೂಳು ತೆಗೆಯುವ ಮುಖಾಂತರ ದೊರೆತ ಮರಳನ್ನು ದಾಸ್ತಾನು ಪ್ರಾಂಗಣದಲ್ಲಿ ಸಂಗ್ರಹಿಸತಕ್ಕದ್ದು ಹಾಗೂ ದಾಸ್ತಾನು ಪ್ರಾಂಗಣದಿಂದ ಸಾರ್ವಜನಿಕ / ಸರ್ಕಾರಿ ಕಾಮಗಾರಿಗಳಿಗೆ ಸರ್ಕಾರದಿಂದ ನಿಗದಿಪಡಿಸಿದ ಗರಿಷ್ಟ ಮಾರಾಟ ದರ ಮಿತಿಯೊಳಗೆ ಜಿಲ್ಲಾ ಮರಳು ಸಮಿತಿಯು ನಿಗದಿಪಡಿಸುವ ಮರಳಿನ ದರದಂತೆ ಮರಳು ಮಾರಾಟ ಮಾಡುವುದು.

IX) IV, V ಮತ್ತು VI ನೇ ಶ್ರೇಣಿಯ ಹೊಳೆ/ನದಿಗಳಲ್ಲಿ ಹಾಗೂ ಅಣೆಕಟ್ಟೆ/ ಜಲಾಶಯ/ ಬ್ಯಾರೇಜ್ ಗಳಲ್ಲಿ ಮತ್ತು ಅಣೆಕಟ್ಟಿನ ಹಿನ್ನೀರಿನ ನದಿ ಪಾತ್ರದ ಪ್ರದೇಶಗಳಲ್ಲಿ ಮರಳು ತೆಗೆಯುವ ಕಾರ್ಯವನ್ನು ನಿರ್ವಹಿಸುವ ಸರ್ಕಾರಿ ಇಲಾಖೆ / ಸರ್ಕಾರಿ ಸ್ವಾಮ್ಯದ ನಿಗಮ / ಮಂಡಳಿಗಳು ನಿಯಮಾನುಸಾರ ಮರಳು ತೆಗೆಯುವ ಪ್ರಕ್ರಿಯೆಯನ್ನು ಮೇಲ್ವಿಚಾರಣೆ ಮಾಡತಕ್ಕದ್ದು ಮತ್ತು ಸದರಿ ಮರಳು ಸಾಗಾಣಿಕೆ ಮಾಡುವ ಸಂದರ್ಭದಲ್ಲಿ ದುರುಪಯೋಗ ಆಗದಂತೆ ನಿಗಾವಹಿಸುವುದು.

X) IV, V ಮತ್ತು VI ನೇ ಶ್ರೇಣಿಯ ಹೊಳೆ/ನದಿಗಳಲ್ಲಿ ಹಾಗೂ ಅಣೆಕಟ್ಟೆ/ ಜಲಾಶಯ/ ಬ್ಯಾರೇಜ್ ಗಳಲ್ಲಿ ಹಾಗೂ ಅಣೆಕಟ್ಟಿನ ಹಿನ್ನೀರಿನ ನದಿ ಪಾತ್ರದ ಪ್ರದೇಶಗಳಲ್ಲಿ ಮರಳು ತೆಗೆಯುವ ಕಾರ್ಯವನ್ನು ನಿರ್ವಹಿಸುವ ಸರ್ಕಾರಿ ಇಲಾಖೆ / ಸರ್ಕಾರಿ ಸ್ವಾಮ್ಯದ ನಿಗಮ / ಮಂಡಳಿಗಳು ಮರಳು ಗಣಿಗಾರಿಕೆಯಿಂದ ಹಾಗೂ ಹೂಳಿನಿಂದ ತೆಗೆಯುವ ಮರಳಿನ ಪ್ರಮಾಣ, ಗ್ರಾಹಕರಿಗೆ ವಿತರಿಸಿದ ಮರಳಿನ ಪ್ರಮಾಣ, ಉಳಿಕೆ ಮರಳಿನ ಪ್ರಮಾಣ ಹಾಗೂ ಮರಳು ಮಾರಾಟದಿಂದ ಸಂಗ್ರಹವಾದ ರಾಜಧನ ಹಾಗೂ ಇತರೆ ಎಲ್ಲಾ ಅನ್ವಯಿಕ ಶುಲ್ಕಗಳ ವಿವರಗಳನ್ನೊಳಗೊಂಡ

ಮಾಹಿತಿಯನ್ನು ಪ್ರತಿ ಮಾಹೆಯಾನ ಸದಸ್ಯ **ಕಾರ್ಯದರ್ಶಿ**, ಜಿಲ್ಲಾ ಮರಳು ಸಮಿತಿ ರವರಿಗೆ ಸಲ್ಲಿಸುವುದು.

8) **ಬೃಹತ್ ಕಾಮಗಾರಿ ನಿರ್ವಹಿಸುವ ಸರ್ಕಾರಿ ಇಲಾಖೆ/ನಿಗಮ/ಸಂಸ್ಥೆಗಳು ಕಾಮಗಾರಿಗಳಿಗೆ ಅಗತ್ಯವಿರುವ ಮರಳನ್ನು IV, V ಮತ್ತು VIನೇ ಶ್ರೇಣಿಯ ಹೊಳೆ/ನದಿಗಳಲ್ಲಿ ಗಣಿಗಾರಿಕೆ ನಡೆಸಲು ಮತ್ತು ಅಣೆಕಟ್ಟು/ಜಲಾಶಯ/ಬ್ಯಾರೇಜ್ ಗಳಲ್ಲಿ ಹಾಗೂ ಅಣೆಕಟ್ಟಿನ ಹಿನ್ನೀರಿನ ನದಿ ಪಾತ್ರದ ಪ್ರದೇಶಗಳಲ್ಲಿ ಮರಳು ತೆಗೆಯುವ ಕುರಿತು.**

I) ಬೃಹತ್ ಕಾಮಗಾರಿ ನಿರ್ವಹಿಸುವ ಇಲಾಖೆ/ನಿಗಮ/ಸಂಸ್ಥೆಗಳು IV, V ಮತ್ತು VI ನೇ ಶ್ರೇಣಿಯ ಹೊಳೆ/ನದಿಗಳಲ್ಲಿ ಹಾಗೂ ಅಣೆಕಟ್ಟೆ/ ಜಲಾಶಯ/ಬ್ಯಾರೇಜ್ ಗಳಲ್ಲಿ ಹಾಗೂ ಅಣೆಕಟ್ಟಿನ ಹಿನ್ನೀರಿನ ನದಿ ಪಾತ್ರದ ಪ್ರದೇಶಗಳಲ್ಲಿ ಕಾಮಗಾರಿಗಳಿಗೆ ಅಗತ್ಯವಿರುವ ಮರಳು ಗಣಿಗಾರಿಕೆ / ಮರಳು ತೆಗೆಯುವ ಕಾರ್ಯವನ್ನು ನಿರ್ವಹಿಸತಕ್ಕದ್ದು.

II) ಸರ್ಕಾರಿ ಕಾಮಗಾರಿಗಳಿಗೆ ಮರಳು ನಿಕ್ಷೇಪವಿರುವ ಪ್ರದೇಶಗಳ ಗುರುತಿಸುವಿಕೆ ಮತ್ತು ಅಧಿಸೂಚನೆಯನ್ನು ಕಂಡಿಕೆ 7(I) ಮತ್ತು 7(II)ರ ಮಾರ್ಗಸೂಚಿಯಂತೆ ಕ್ರಮ ವಹಿಸುವುದು ಮತ್ತು ಮರಳು ಗಣಿಗಾರಿಕೆ ಮತ್ತು ವಿಲೇವಾರಿಗೆ 7A(I),(II),(III), (IV) & 7(V) , 7B(I), (II), (III) ರ ಮಾರ್ಗಸೂಚಿಗಳು ಅನ್ವಯಿಸುತ್ತವೆ.

III) ಜಿಲ್ಲಾ ಮರಳು ಸಮಿತಿಯಿಂದ ಅಧಿಸೂಚನೆ ಮೂಲಕ ನಿಗದಿಪಡಿಸಿದ ಸರ್ಕಾರಿ ಇಲಾಖೆ / ಸರ್ಕಾರಿ ಸ್ವಾಮ್ಯದ ನಿಗಮ / ಮಂಡಳಿಗಳು IV, V ಮತ್ತು VIನೇ ಶ್ರೇಣಿಯ ಹೊಳೆ/ ನದಿಗಳಲ್ಲಿ ಹಾಗೂ ಅಣೆಕಟ್ಟು / ಜಲಾಶಯ / ಬ್ಯಾರೇಜ್ ಗಳಲ್ಲಿ ಹಾಗೂ ಅಣೆಕಟ್ಟಿನ ಹಿನ್ನೀರಿನ ನದಿ ಪಾತ್ರದ ಪ್ರದೇಶಗಳಲ್ಲಿ ಸಂಬಂಧಪಟ್ಟ ಕಾಮಗಾರಿಗಳು ಮುಕ್ತಾಯವಾಗುವ ಅವಧಿವರೆಗೆ ಮರಳು ಗಣಿಗಾರಿಕೆ ನಡೆಸಲು / ತೆಗೆಯಲು ಉಪ ನಿರ್ದೇಶಕರು / ಹಿರಿಯ ಭೂವಿಜ್ಞಾನಿಗಳು ಕಾರ್ಯಾದೇಶ ನೀಡುವುದು.

IV) ಕಾರ್ಯಾದೇಶ ಪಡೆದ ಸರ್ಕಾರಿ ಇಲಾಖೆ / ಸರ್ಕಾರಿ ಸ್ವಾಮ್ಯದ ನಿಗಮ / ಮಂಡಳಿಗಳು. IV, V ಮತ್ತು VIನೇ ಶ್ರೇಣಿಯ ಹೊಳೆ/ನದಿಗಳಲ್ಲಿ, ಅಣೆಕಟ್ಟು/ಜಲಾಶಯ/ಬ್ಯಾರೇಜ್ ಗಳಲ್ಲಿ ಹಾಗೂ ಅಣೆಕಟ್ಟಿನ ಹಿನ್ನೀರಿನ ನದಿ ಪಾತ್ರದ ಪ್ರದೇಶಗಳಲ್ಲಿ ಹೂಳು ತೆಗೆಯುವ ಮುಖಾಂತರ ದೊರೆತ ಮರಳನ್ನು ಸಾಗಾಣಿಕೆ ಮಾಡಲು ರಾಜಧನ ಮತ್ತು ಇತರೆ ಅನ್ವಯಿಕ ಶುಲ್ಕಗಳನ್ನು ಗಣಿ ಮತ್ತು

ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆಗೆ ಪಾವತಿಸಿ ಖನಿಜ ರವಾನೆ **ಪರವಾನಿಗೆಯೊಂ**ದಿಗೆ ಮರಳನ್ನು ಕಾಮಗಾರಿ ಸ್ಥಳಕ್ಕೆ ಸಾಗಾಣಿಕೆ ಮಾಡಿಕೊಳುವುದು.

V) ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆಯ Integrated **Lease M**anagement System ಮೂಲಕ ಮರಳು ಸಾಗಾಣಿಕೆ ಪರವಾನಿಗೆಗಳನ್ನು ಮರಳು **ದಾಸ್ತಾನು** ಪ್ರಾಂಗಣದಲ್ಲಿ ತೆಗೆದು ಮರಳು ಸಾಗಾಣಿಕೆ ವಾಹನಗಳಿಗೆ ನೀಡತಕ್ಕದ್ದು.

VI) **IV, V ಮತ್ತು VI ನೇ ಶ್ರೇಣಿಯ ಹೊಳೆ/ನದಿಗಳಲ್ಲಿ,ಅಣೆಕಟ್ಟು**/ಜಲಾಶಯ/ಬ್ಯಾರೇಜ್ ಗಳಲ್ಲಿ ಹಾಗೂ ಅಣೆಕಟ್ಟಿನ ಹಿನ್ನೀರಿನ ನದಿ ಪಾತ್ರದ **ಪ್ರದೇಶಗಳಲ್ಲಿ** ಹೂಳು ತೆಗೆಯುವ ಪ್ರಕ್ರಿಯೆಯ ಮೇಲ್ವಿಚಾರಣೆ ಹಾಗೂ ಹೂಳು ತೆಗೆಯುವ **ಮುಖಾಂತರ** ದೊರೆತ ಮರಳು ಸಾಗಾಣಿಕೆ ಸಂದರ್ಭದಲ್ಲಿ ದುರುಪಯೋಗ ಆಗದಂತೆ ಕಾರ್ಯಾ**ದೇಶ ಪಡೆ**ದ ಸರ್ಕಾರಿ ಇಲಾಖೆ / ಸರ್ಕಾರಿ ಸ್ವಾಮ್ಯದ ನಿಗಮ / ಮಂಡಳಿಗಳು ನಿಗಾವಹಿಸುವುದು.

VII) **IV, V ಮತ್ತು VIನೇ ಶ್ರೇಣಿಯ ಹೊಳೆ/ನದಿಗಳಲ್ಲಿ ಹಾಗೂ** ಅಣೆಕಟ್ಟು/ ಜಲಾಶಯ/ ಬ್ಯಾರೇಜ್ ಗಳಲ್ಲಿ ಹಾಗೂ ಅಣೆಕಟ್ಟಿನ ಹಿನ್ನೀರಿನ ನದಿ **ಪಾತ್ರದ** ಪ್ರದೇಶಗಳಲ್ಲಿ ಹೂಳು ತೆಗೆಯುವ ಕಾರ್ಯವನ್ನು ನಿರ್ವಹಿಸುವ ಸರ್ಕಾರಿಇಲಾಖೆ / **ಸರ್ಕಾರಿ** ಸ್ವಾಮ್ಯದ ನಿಗಮ / ಮಂಡಳಿಗಳು ಹೂಳಿನಿಂದ ತೆಗೆಯುವ ಮರಳಿನ ಪ್ರಮಾಣ, ಬಳಕೆ **ಮಾಡಿದ** ಮರಳಿನ ಪ್ರಮಾಣ, ಉಳಿಕೆ ಮರಳಿನ ಪ್ರಮಾಣ ಹಾಗೂ ಸರ್ಕಾರಕ್ಕೆ ಪಾವತಿಸಿರು**ವ ರಾಜ**ಧನ ಹಾಗೂ ಇತರೆ ಅನ್ವಯಿಕ ಶುಲ್ಕಗಳ ವಿವರಗಳನ್ನೊಳಗೊಂಡ ಮಾಹಿತಿಯನ್ನು ಪ್ರತಿ ತಿಂಗಳು ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿ, ಜಿಲ್ಲಾ ಮರಳು ಸಮಿತಿ ರವರಿಗೆ ಸಲ್ಲಿಸುವುದು.

9) ಹೊಸ ಮರಳು ನೀತಿ-2020 ಜಾರಿಯಾಗುವ ಪೂರ್ವದಲ್ಲಿ ಟೆಂಡರ್ ಕಂ ಹರಾಜು ಮೂಲಕ ಮಂಜೂರಾತಿ ನೀಡಿರುವ ಮರಳು ಗಣಿ ಗುತ್ತಿಗೆ ಪ್ರದೇಶಗಳ ಸ್ಥಿತಿ :-

ಹೊಸ ಮರಳು ನೀತಿ, 2020 **ಜಾರಿಯಾಗುವ ಪೂರ್ವದಲ್ಲಿ** ಟೆಂಡರ್ ಕಂ ಹರಾಜು ಮೂಲಕ ಮಂಜೂರಾತಿ ನೀಡಿರುವ ಮರಳು ಗಣಿ ಗುತ್ತಿಗೆಗಳ **ಅವಧಿಯು**, ಸದರಿ ಗುತ್ತಿಗೆ ಅವಧಿ ಮುಕ್ತಾಯವಾಗುವವರೆಗೂ ಮುಂದುವರೆಯುತ್ತವೆ.

10) ಮರಳು ಮಾರಾಟ ದರ ನಿಗಧಿ ಮತ್ತು ಪರಿಷ್ಕರಣೆ ಕುರಿತು :-

ಮರಳು ದಾಸ್ತಾನು ಪ್ರಾಂಗಣದಿಂದ ಗ್ರಾಹಕರಿಗೆ ಸರ್ಕಾರವು ನಿಗದಿಪಡಿಸಿದ ಗರಿಷ್ಟ ಮಾರಾಟ ದರದ ಮಿತಿಯೊಳಗೆ ಜಿಲ್ಲಾ ಮರಳು ಸಮಿತಿಯಿಂದ ಮಾರಾಟ ದರವನ್ನು ನಿಗದಿಪಡಿಸತಕ್ಕದ್ದು ಮತ್ತು ಯಾವುದೇ ಕಾರಣಕ್ಕೂ ಹೆಚ್ಚಿನ ದರವನ್ನು ಗ್ರಾಹರಿಂದ ಪಡೆಯತಕ್ಕದ್ದಲ್ಲ.

11) ಹೊರ ರಾಜ್ಯಗಳಿಂದ ರಾಜ್ಯಕ್ಕೆ ಬರುವ ಮರಳು ಸಾಗಾಣಿಕೆ ವಾಹನಗಳಿಂದ ನಿಯಂತ್ರಣ ಶುಲ್ಕ ಸಂಗ್ರಹಣೆ ಕುರಿತು :-

ಹೊರ ರಾಜ್ಯಗಳಿಂದ ಮರಳು ಸಾಗಾಣಿಕೆ ಪರವಾನಿಗೆಯನ್ನು ಹೊಂದಿ ಕರ್ನಾಟಕ ರಾಜ್ಯದೊಳಗೆ ಬರುವ ಗಡಿ ದಾಟಿ ಬರುವ ಮರಳು ಸಾಗಾಣಿಕೆ ವಾಹನಗಳಿಂದ, ಅಂತಹ ವಾಹನಗಳ ಚಲನವಲನಗಳನ್ನು ನಿಯಂತ್ರಿಸಲು ಪ್ರತಿ ಮೆಟ್ರಿಕ್ ಟನ್ ಮರಳಿಗೆ ರೂ.100/-ಗಳ ನಿಯಂತ್ರಣ ಶುಲ್ಕವನ್ನು ಸಂಗ್ರಹಿಸಿ ಸರ್ಕಾರಕ್ಕೆ ಪಾವತಿಸತಕ್ಕದ್ದು. ಈ ಉದ್ದೇಶಕ್ಕಾಗಿ ನೆರೆ ರಾಜ್ಯಗಳಿಂದ ಈ ರಾಜ್ಯಕ್ಕೆ ಹೊಂದಿರುವ ಮುಖ್ಯ ಸಂಪರ್ಕ ರಸ್ತೆಗಳಲ್ಲಿ ತನಿಖಾ ಠಾಣೆ ನಿರ್ಮಿಸುವುದು ಹಾಗೂ ಖನಿಜ ಗಸ್ತು ಪಡೆಗಳಿಂದ ತಪಾಸಣೆ ನಡೆಸಿ, ನಿಯಂತ್ರಣ ಶುಲ್ಕ ವಸೂಲಿ ಮಾಡುವುದು.

12) ಮರಳು ಸಾಗಾಣಿಕೆ ವಾಹನಗಳು / ಲಾರಿಗಳ ನೋಂದಣಿ :-

ಮರಳು ಸಾಗಾಣಿಕೆ ಮಾಡಲು ಉದ್ದೇಶಿಸುವ ವಾಹನಗಳ ಮಾಲೀಕರುಗಳು ವಾಹನಗಳ ನೋಂದಣಿಯನ್ನು "ಮರಳು ಮಿತ್ರ" ಮೊಬೈಲ್ ಆಪ್ ತಂತ್ರಾಂಶದಲ್ಲಿ ವಾಹನಗಳ ನೋಂದಣಿ ಪ್ರಮಾಣ ಪತ್ರ, GPS ಹೊಂದಿರುವ ಬಗ್ಗೆ ಪ್ರಮಾಣ ಪತ್ರ ಹಾಗೂ ಜಿಲ್ಲಾ ಮರಳು ಸಮಿತಿಯಿಂದ ನಿರ್ದಿಷ್ಟಪಡಿಸಿದ ಇತರೆ ದಾಖಲೆಗಳನ್ನು ಆನ್ ಲೈನ್ ಮೂಲಕ ಅಪ್ ಲೋಡ್ ಮಾಡಿ, ಮರಳು ಸಾಗಾಣಿಕೆ ವಾಹನಗಳ ನೋಂದಣಿ ಮಾಡಿಕೊಳ್ಳತಕ್ಕದ್ದು.

13) ಮರಳು ಸಂಗ್ರಹಣೆ ನಿಷೇಧ :-

ಮರಳು ಗಣಿಗಾರಿಕೆ / ಮರಳು ತೆಗೆಯಲು ಅನುಮತಿ ಪಡೆದ ಗ್ರಾಮ ಪಂಚಾಯತಿಗಳು ಮತ್ತು ಸರ್ಕಾರಿ ಇಲಾಖೆ /ಸರ್ಕಾರದಿಂದ ಮರಳು ತೆಗೆಯಲು ಅಧಿಸೂಚನೆ ಮೂಲಕ ನಿಗದಿಪಡಿಸಿದ ಸರ್ಕಾರಿ ಸ್ವಾಮ್ಯದ ನಿಗಮ / ಮಂಡಳಿ ಅಥವಾ ಮರಳು ಗಣಿ ಗುತ್ತಿಗೆ / ಲೈಸೆನ್ಸ್ ದಾರರನ್ನು ಹೊರತುಪಡಿಸಿ ಇತರೆ ಯಾವುದೇ ವ್ಯಕ್ತಿ / ಸಂಸ್ಥೆಗಳು ಮರಳು ಮಾರಾಟ ಮಾಡುವ ಉದ್ದೇಶದಿಂದ ದಾಸ್ತಾನು ಮಾಡುವಂತಿಲ್ಲ.

14) ಮರಳು ಸಾಗಾಣಿಕೆ:-

I) ಕರ್ನಾಟಕ ಉಪ ಖನಿಜ ರಿಯಾಯಿತಿ ನಿಯಮಗಳು, 1994ರ ನಿಯಮ 42 ರಂತೆ, ಸರ್ಕಾರದಿಂದ ಅಧಿಸೂಚನೆ ಮೂಲಕ ನಿಗದಿಪಡಿಸಿದ ಸರ್ಕಾರಿ ಇಲಾಖೆ / ಸರ್ಕಾರಿ ಸ್ವಾಮ್ಯದ ನಿಗಮ /

ಮಂಡಳಿಗಳು/ ಸಂಬಂಧಪಟ್ಟ ಗ್ರಾಮ ಪಂಚಾಯತಿಗಳು ಗಣಕೀಕೃತ ಖನಿಜ ರವಾನೆ ಪರವಾನಿಗೆಯೊಂದಿಗೆ ಮರಳನ್ನು ಸಾಗಾಣಿಕೆ ಮಾಡತಕ್ಕದ್ದು.

II) ಮರಳು ಸಾಗಾಣಿಕೆ ಮಾಡುವ ವಾಹನಗಳು ಜಿ.ಪಿ.ಎಸ್ ಅಳವಡಿಸಿಕೊಂಡು ಖನಿಜ ರವಾನೆ ಪರವಾನಿಗೆಯಲ್ಲಿ ನಿಗದಿಪಡಿಸಿದ ಮಾರ್ಗದಲ್ಲಿಯೇ ಸಂಚರಿಸತಕ್ಕದ್ದು.

15) ದಂಡನೆ:

I) ಅನಧಿಕೃತ ಮರಳು ಗಣಿಗಾರಿಕೆ, ಮರಳು ಸಾಗಾಣಿಕೆ ಸರ್ಕಾರವು ನಿಗದಿಪಡಿಸಿರುವ ದರಕ್ಕಿಂತ ಹೆಚ್ಚಿನ ಸಾಗಾಣಿಕೆ ವೆಚ್ಚವನ್ನು ವಸೂಲು ಮಾಡುವುದು, ಜಿ.ಪಿ.ಎಸ್ ಉಪಕರಣ ಅಳವಡಿಸದೇ ಮರಳು ಸಾಗಾಣಿಕೆ, ನಿಷೇಧಿಸಿದ ಯಂತ್ರೋಪಕರಣಗಳನ್ನು ಉಪಯೋಗಿಸಿ ಮರಳು ಗಣಿಗಾರಿಕೆ ನಡೆಸಿರುವುದು ಕಂಡುಬಂದಲ್ಲಿ ಕರ್ನಾಟಕ ಉಪ ಖನಿಜ ರಿಯಾಯಿಯಿ ನಿಯಮಗಳು, 1994ರ ನಿಯಮ 54ರಡಿ ಅಧಿಕಾರ ಹೊಂದಿದ ಸಕ್ಷಮ ಅಧಿಕಾರಿಯು ಕರ್ನಾಟಕ ಉಪ ಖನಿಜ ರಿಯಾಯಿತಿ ನಿಯಮಗಳು, 1994ರ ನಿಯಮ 43 ಮತ್ತು ನಿಯಮ 44 ರನ್ವಯ ಕ್ರಮವಹಿಸುವುದು.

II) ಮರಳು ಸಾಗಾಣಿಕೆ ವಾಹನಗಳು ಖನಿಜ ಸಾಗಾಣಿಕೆ ಪರವಾನಿಗೆಯಲ್ಲಿ ನಿಗದಿಪಡಿಸಿರುವ ಪ್ರಮಾಣಕ್ಕಿಂತ ಹೆಚ್ಚುವರಿಯಾಗಿ ಮರಳು ಸಾಗಾಣಿಕೆ ಮಾಡುತ್ತಿರುವುದು ಕಂಡು ಬಂದಲ್ಲಿ ಪ್ರತಿ ಮೆಟ್ರಿಕ್ ಟನ್ ಹೆಚ್ಚುವರಿ ಮರಳಿನ ಪ್ರಮಾಣಕ್ಕೆ ರೂ.3000/-ಗಳ ದಂಡವನ್ನು ವಿಧಿಸತಕ್ಕದ್ದು.

III) ಮರಳು ದಾಸ್ತಾನು ಕೇಂದ್ರದಿಂದ ಜಿ.ಪಿ.ಎಸ್ ಉಪಕರಣ ಅಳವಡಿಸದ ವಾಹನಗಳಿಂದ ಮರಳು ಸಾಗಾಣಿಕೆ ಮಾಡುವಂತಿಲ್ಲ. ಒಂದು ವೇಳೆ ಜಿ.ಪಿ.ಎಸ್ ಅಳವಡಿಸದೇ ಮರಳು ಸಾಗಾಣಿಕೆ ಮಾಡಿದ್ದು ಕಂಡುಬಂದಲ್ಲಿ ಸದರಿ ಮರಳು ಸಾಗಾಣಿಕೆಯನ್ನು ಅನಧಿಕೃತವೆಂದು ಪರಿಗಣಿಸಿ, ಪ್ರತಿ ವಾಹನಕ್ಕೆ ರೂ.10,000/- ದಂಡವನ್ನು ವಿಧಿಸತಕ್ಕದ್ದು. ಆದರೆ ಸದರಿ ನಿಬಂಧನೆಗಳು, ಗ್ರಾಮ ಪಂಚಾಯತಿ ವ್ಯಾಪ್ತಿಯಲ್ಲಿನ I, II ಮತ್ತು III ಶ್ರೇಣಿಯ ಹಳ್ಳ / ತೊರೆ / ಕೆರೆಗಳಿಂದ ಮರಳು ಸಾಗಾಣಿಕೆ ಮಾಡುವ ಲಘು ವಾಹನಗಳಿಗೆ ಅನ್ವಯಿಸುವುದಿಲ್ಲ.

IV) ಒಂದೇ ಮರಳು ಸಾಗಾಣಿಕೆ ಪರವಾನಗಿಯನ್ನು ಪಡೆದು, ಹಲವು ಬಾರಿ ಮರಳನ್ನು ಸಾಗಾಣಿಕೆ ಮಾಡಿರುವುದು ದೃಡಪಟ್ಟಲ್ಲಿ, ಸದರಿ ಮರಳು ಸಾಗಾಣಿಕೆಯನ್ನು ಅನಧಿಕೃತವೆಂದು ಪರಿಗಣಿಸಿ, ಪ್ರತಿ ಟ್ರಿಪ್ ಮರಳು ಸಾಗಾಣಿಕೆಗೆ ನಿಯಮ 43 ರನ್ವಯ ಕ್ರಮವಹಿಸತಕ್ಕದ್ದು.

16) ಅನಧಿಕೃತ ಮರಳು ದಾಸ್ತಾನು/ಸಂಗ್ರಹಣೆ ವಿಲೇವಾರಿ ಕ್ರಮ:

ಅನಧಿಕೃತವಾಗಿ ಮರಳು ದಾಸ್ತಾನು/ಸಂಗ್ರಹಣೆ **ಮಾಡಿರುವುದು** ಕಂಡು ಬಂದಲ್ಲಿ, ಅದನ್ನು ಜಿಲ್ಲಾ ಅಥವಾ ತಾಲ್ಲೂಕು ಮರಳು ಸಮಿತಿಯ ಯಾವುದೇ ಸದಸ್ಯರು, ಮಹಜರು ಮೂಲಕ ವಶಪಡಿಸಿಕೊಂಡ ಮರಳನ್ನು ಲೋಕೋಪಯೋಗಿ ಇಲಾಖೆಗೆ ಹಸ್ತಾಂತರಿಸತಕ್ಕದ್ದು ಮತ್ತು ಸದರಿ ಮರಳನ್ನು ಲೋಕೋಪಯೋಗಿ ಇಲಾಖೆಯಿಂದ, ಕೇಂದ್ರ ಅಥವಾ ರಾಜ್ಯ ಸರ್ಕಾರದ ಯೋಜನೆ ಅಥವಾ ಕಡಿಮೆ ವೆಚ್ಚದ ವಸತಿ ಯೋಜನೆಗಳಿಗೆ, ಜಿಲ್ಲಾ ಮರಳು ಸಮಿತಿಯು ನಿರ್ಧರಿಸಿದ ಮಾರಾಟ ದರದಲ್ಲಿ ಸಂಬಂಧಪಟ್ಟ ಜಿಲ್ಲೆಯ ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆಯ ಗಣಕೀಕೃತ ಖನಿಜ ರವಾನೆ ಪರವಾನಿಯೊಂದಿಗೆ ವಿಲೇವಾರಿ ಮಾಡತಕ್ಕದ್ದು.

17) ಮೇಲ್ಮನವಿ ಮತ್ತು ಪರಿಷ್ಕರಣೆ:

I, II, III, IV, V & VI ಶ್ರೇಣಿಯ ಹಳ್ಳ/ಹೊಳೆ/ನದಿ ಮತ್ತು ಅಣೆಕಟ್ಟು/ಜಲಾಶಯ ಮತ್ತು ಅಣೆಕಟ್ಟು /ಜಲಾಶಯದ ಹಿನ್ನೀರಿನ ಪ್ರದೇಶಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಜಿಲ್ಲಾ ಮರಳು ಸಮಿತಿಯ ಆದೇಶದಿಂದ ಬಾಧಿತನಾದ ಯಾವುದೇ ವ್ಯಕ್ತಿಯು, ಆದೇಶವು ಸ್ವೀಕೃತಗೊಂಡ 30 ದಿನದೊಳಗೆ ಅಂತಹ ಆದೇಶದ ಪರಿಷ್ಕರಣೆಗಾಗಿ ನಿರ್ದೇಶಕರು, ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆ ಇವರಲ್ಲಿ ಪರಿಷ್ಕರಣೆಗಾಗಿ ಅರ್ಜಿಯನ್ನು ಸಲ್ಲಿಸತಕ್ಕದ್ದು.

18) ತೊಂದರೆಗಳ ನಿವಾರಣೆ:

ಹೊಸ ಮರಳು ನೀತಿ, 2020 ಜಾರಿ ಸಂದರ್ಭದಲ್ಲಿ ಯಾವುದೇ ತೊಂದರೆ ಉದ್ಭವಿಸಿದಲ್ಲಿ, ರಾಜ್ಯ ಸರ್ಕಾರವು ಸದರಿ ತೊಂದರೆ ನಿವಾರಿಸಲು ಅಗತ್ಯ ಸ್ಪಷ್ಟೀಕರಣವನ್ನು ನೀಡುವ ಅಧಿಕಾರವನ್ನು ಹೊಂದಿರುತ್ತದೆ.

*****

ANNEXURE R-1
(TRANSLATION COPY)

KARNATAKA GAZETTE NOTIFICATION

Volume -155 Bengaluru, Thursday,21, May(Vaishakha 31,shakaVarsha 1942) issue 21

Part 1
All department related orders like circulars and main orders of the State Government
Proceedings of Karnataka Govt
Subject: Implementation of Karnataka New Sand Policy, 2020

Proposal:

As per the State Sand Policy 2011, the Public Works Department was entrusted with the responsibility of sand mining in the state. Sand mining was carried out by the Public Works Department after identifying the available sand reserves in the river basins by the concerned Taluk Sand Committee and after the approval of the District Sand Committee. The sand extracted from the said sand blocks was stored in the stock yard and the sand was distributed directly to the public through transport permit.

As per the recommendation of the Study Committee of the Members of the Legislative Assembly constituted under the Chairmanship of the then Honorable Member of the Legislative Assembly Dr Rafeeq Ahmed on Illegal Sand Mining, the Government on 12.08.2016 enacted the Karnataka Minor Mineral Concession (Amendment) Rules, 2016. Sand mining in the said regulations A separate Chapter IV- B was adopted in this regard.

As per Karnataka Minor Mineral Concession (Amendment) Rules, 2016- river sand deposits through the Department of Mines and Geology through tender cum- auction,the successful bidders will also be allowed to grant leases and licenses for sand mining on patta land.

The state of Karnataka is one of the fastest developing states in the country. Construction works carried out by the government and other public

construction works have high demand for sand. At present there is an estimated demand of 45 million metric tonnes of sand in the state. Out of this amount, 30 million metric tonnes of sand will be produced from M-sand units, sand blocks leased through Tender Co. e- auction in river roles and 4.5 million metric tonnes of sand from sanctioned sand mining license areas in Patta lands, which will be supplied for government and public construction works.

Further, approximately 2 million metric tonnes of M- sand and river sand are being supplied from outside states for public and government works in the state. There is a shortfall of about 8.5 million metric tons in demand and supply of sand. The State Government on 16.11.2017 enacted the Karnataka Minor- Mineral Concession (Amendment) Rules, 2017 to meet the deficient demand of 8.5 million metric tonnes of sand, allowing import of sand from foreign countries.

At present, sand contracts are being allotted to the public through Tender Co. auction by the Department of Mines and Geology, and in this system sand is being sold at high prices to the public due to lack of control over the selling price of sand. This makes it difficult for common people to buy sand at higher prices. Also, in some districts, the bidders who have participated in the Tender Co. auction process bid for a very high amount and did not get the contract for the sand blocks. Further, sand importers registered with the Department of Mines and Geology are not adequately supplied with sand due to high cost of transportation. Even after all these efforts, development works are hampered without regular and timely supply of sand to construction factories.

Accordingly, in the Cabinet meeting held on 20.09.2018, the Minister on 03.11.2018 made a comprehensive review of the sand policy and made appropriate recommendations

A cabinet sub- committee was formed. In the meeting held under the chairmanship of Hon'ble Chief Minister on 13.12.2019 and 11.02.2020 in the background of the recommendations of the said Cabinet Sub-Committee, it has been decided to implement a new sand policy in the state to ensure regular and affordable availability of sand for construction works in the state.

As per the proceedings of the meetings held with the concerned department officials on 27.02.2020 and 05.03.2020 under the chairmanship of the Chief Secretary to the Government, the outline of the draft sand policy will be decided.

As per the recommendations of the Cabinet Sub- Committee and as stated in the meeting held under the chairmanship of the Hon'ble Chief Minister on 13,12.2019 and 11.02.2020, reviewed in the meeting of the concerned department officers under the chairmanship of the Chief Secretary on 27.02.2020 and 05.03.2020, to ensure that sand is available to the consumers in the state at an affordable price and in a transparent manner. With the intention of doing this, the new Sand Policy, 2020 will be presented in the State Cabinet meeting held on 30.04.2020 and the proposal will be approved.

The State Cabinet meeting held on 30.04.2020 decided to implement Sand Policy, 2020 in the State and ordered as follows:
Government Order No: CI 344 MMN 2019, Bangalore, dated 05.05.2010.

On the points outlined in the proposal, the Karnataka Sand Policy, 2020 as Annexure-1 and detailed guidelines for implementation of the Sand Policy, 2020 as Annexure-1 are hereby ordered with immediate effect.

Pursuant to the order of the Governor of Karnataka and in his name

Shivaprakash
Principal (Mines),
Department of Commerce and Industry

Government Order No: CI 344 MMN 2019, Bangalore dated 05.05.2020.

Appendix I
New Sand Policy, 2020

Keeping in view the geographical, geological and administrative background of the State, the following New Sand Policy, 2000 has been proposed to ensure regular and affordable availability of sand for government and public construction works and to allow scientifically sound mining of sand in an environment friendly manner.

I. Identification of sand deposits:

1. In first, second and third order pit streams (I, II & III Order Identification of sand deposits available in streams) and lakes: In first, second and third order pit streams (I, II & III Order Streams) and identification of sand deposits available in lakes by a team of Revenue, Forest, Mines and Geology Department, Ground Water Department and Panchayat Development Officers.

2. V, V & VI stream rivers and dam and dam backwaters Identification of sand deposits in fluvial character.. V, V & VI creeks, rivers and dam/ reservoir and backwater of the dam will be jointly identified by the officials of the Department of Mines and Geology, Water Resources Department and Revenue Department and if the sand deposits are in the forest area jointly with the concerned forest department officials, the sand deposited in the said area. Estimating the quantity.

II Monitoring and Approval:

A. Joint survey team shall estimate the amount of available sand deposit in first, second and third class streams (I, II & III Order Streams) and lakes, and submit the report with latitude and longitude map through the Taluk Sand Committee for the approval of the District Sand Committee with appropriate recommendation.

AA. After the District Sand Committee has notified the area where sand deposit is available, the concerned Gram Panchayat shall issue permission for sand removal by human labour, fixing the permit period according to the amount of sand deposit in the notified area.

E. A joint survey team formed to identify the sand deposits in V & VI order stream rivers and dam reservoir and backwater river basin of the dam shall submit the site survey - map along with latitude and longitude map with suitable recommendation to the District Sand Committee, through the Taluk Sand Committee for approval.

EE. After this District Sand Committee has notified the area where sand deposit is available, the State Government Owned Organization / Corporation appointed by the Government through notification to extract sand from the notified area. Issuance of sand removal permit to Corporations/ Boards.

III Fixing the selling price of sand:

A.The Government shall have power to sell the sand available in First, Second and Third Order Streams (I, II & II Order Streams) and Lakes through the Gram Panchayat at the rate fixed by the District Sand Committee, thereby fixing the maximum amount of sand price to be disposed of by the Gram Panchayat.

AA. Disposing of sand available in IV, V & V order stream/ rivers and dam/ reservoir and dam backwater river basin at sale rate fixed by District Sand Committee.

IV. Term Of Lease/ License :
A.That. The District Sand Committee shall fix the permit period for sand extraction based on the availability of sand stored in first, second and third

class pits / streams (I, II & III Order Streams) and lakes and the said permit period shall not exceed a maximum of one year.

AA.Depending on the availability of sand stored in IV, V & VI stream rivers and dam reservoir and backwater river basin of the dam, the period of license for sand mining should be fixed or allowed for a maximum period of five years.

V. Requirement of Quarry Plan and Environmental Clearance Letter: Gram Panchayats and State Government Owned Institutions / Corporations / Corporations / Boards as per MoEF guidelines as per MoEF guidelines, as per MoEF guidelines, I, II, III, IV, V & VI Order Streams and Dam. / Reservoir and backwater of dam should remove the accumulated sand in the river basin.

VI. Sand Disposal:

A. The local consumers of the taluk in which the concerned gram panchayat exists shall submit plans and other documents related to construction of own house, toilet construction and local community building works to the gram panchayat, after paying the prescribed capital and other applicable charges, obtain a mineral shipment permit from the gram panchayat, 1st, II & III. Sand should be transported to the above factories in light vehicles at own expense in the notified sand deposit areas in the order pits / creeks or lakes.

AA. Gram Panchayats should conduct the process of issuing mineral shipment permits to consumers under the supervision of the Taluk Sand Committee.

E. A State Government- Owned Institution prescribed by the Govt Corporation / Corporation / Boards, IV, V & VI Stream / Rivers and Dam | Transport the sand extracted from reservoir and dam backwater to the stockyard and load the sand in the stockyard into vehicles with mineral shipment permit and sell the sand to the customers.

U. Sand extraction, transportation, storage and complete disposal responsibility to be carried out by the State Government Owned Body: Corporation, Corporation / Boards licensed by the Government through notification.

VI. Sand Transportation System

A. 1st, 1st & 2nd order Pits / Kills, Lakes taken from notified sand deposit areas, sand transportation in light vehicles such as tractors, bullock carts etc. with low carrying capacity shall be allowed only to all the villages within the taluk.

AA. IV, V & Vth order current | Sand removed from rivers and dam/ reservoir and dam backwaters to be transported to stockyards and sand in stockyards shall be issued to customers with mineral shipment permit as per bulk capacity as per the transport regulations through GPS equipped vehicles.

VIII: Online Booking and Sales:

A. A State Government- Owned Institution prescribed by the Govt Corporation/ Corporate/ Boards, customer registration and vehicle registration along with providing system of delivery of sand to user through online booking.

AA. By auction as per Karnataka Minor Mineral Concession (Amendment) Rules, 2016 Contractors who have contracted sand also provide sand to customers through online booking.

IX, Reserve of Sand Blocks for Government Works: - Sand for government works/ other government mega projects carried out by contractors If necessary, identify the sand blocks from the District Sand Committee to the contractor may be set aside and permission shall be given to use the sand only for the said works on payment of the rate decided by the District Sand Committee to the Government.

X. Sand Mining in Patta Land:

A. For sand mining in patta lands, as per Karnataka Minor Mineral Concession Rules, 2016, continuation of the process of grant of license. (Amendment)

AA.As per MoEF guidelines, the Competent Authority shall obtain an approved Quarry Knowledge and Environmental Clearance letter before granting license on patta land.

XI Status Of Currently Existing Leases:

As per the Karnataka Minor Mineral Concession (Amendment) Rules, 2016, the Tender Co. is allowed to mine and dispose of sand in the sand lease areas sanctioned through auction till the expiry of the said sand lease period.

XII. Control Fee For Transport Of Sand From Outside The State:

Sand transport vehicles coming across the state border with sand transport permit from outside states, District Sand Committee/ Departmental Mineral Stock Centre. per metric ton of sand in the investigation stations fixed by the Government from time to time Pay the regulation charge to the government and obtain the appropriate permit Sand should be transported.

XIII Action Against Unauthorised Sand Mining, Stocking And Transportation

A. By the District Sand Committee on movement of sand transport vehicles "Sand Monitoring through "Vehicle Tracking System" software.

AA.Online booking from District Sand Committee through Sand Sale Management & Monitoring through Monitoring System (SSMMS).

E Establish a Mineral Protection Force under the Department of Mines and Geology to take action against unauthorized sand mining, stockpiling and transportation through the said task force;

EE. As per Section 21 of the Mines and Minerals (Development and Control) Act, 1957 and Rule 3 and Rule 43(5) of the Mines and Minerals

(Development and Control) Act, 1957 action against unauthorized sand mining, transportation and stockpiling by District Sand Committee and Taluk - Sand Committee Member Departmental Officers for taking action accordingly.

XIV. Amendment and Order to Karnataka Minor Mineral Concession Rules in relation to Implementation of Sand Policy: The State Government shall have the power to make necessary amendments to the Karnataka, Minor Mineral Concession Rules and promulgate guidelines through the Government Order regarding the implementation of the said sand policy.

Government Order No. CI 344 MMS 2019, Bangalore, Date:05.05.2020

ANNEXURE-II

Guidelines issued for implementation of New Sand Policy-2020

Keeping in view the geographical, geological and administrative background of the state, the new Sand Policy, 2020 will be implemented to ensure regular and affordable availability of sand for government and public construction works and to allow scientific sand mining without harming the environment.

I,II and III the entire responsibility of removal and disposal of available sand in HR grade pits / creeks and lakes shall be given to the respective Gram Panchayats and available sand in IV, V and: VI grade stream rivers and dam | The Government Department / Corporation designated by notification from the Government shall have the entire responsibility of removing the sand obtained through desilting of reservoirs/ barrages and such backwaters, transporting it to the stock yard and selling it to the consumers. given to the Boards.

New Sand Policy 2020 has been issued for successful implementation of sand mining, transportation inventory and disposal in the state, below saisd guidelines is passed

Regarding permission for removal of sand in Class I, II and HI pit streams and lakes, Class IV, VI streams and dam reservoir barrages and backwaters:

1) In each district also including officers of the following departments, A District Sand Committee should be formed and the details of the members of the said committee are as follows:
1.Deputy Commissioner of the (President).
Members:
2. Chief Executive Officer of Zilla Panchayat,
3. Police Commissioner or District Superintendents of Police.

4.Executive Engineer of Public Works Department and Inland Water Transport Department.
5.Executive Engineer of Water Resource Department.
6.Regional Transport Officer
7.The Officer In charge of Karnataka State Pollution Control Board..
8.The Assistant Commissioner of Revenue Sub Division.
9.All Tahsiladars of the District
10.Deputy Director or Senior Geologist of the Department of Mines and Geology.

Note:- Committee Any person with knowledge as a member in relation to certain matters can be invited.

2) In each taluk of each revenue division, a Taluk Sand Committee should be formed, consisting of the officers of the following departments:
1.The Assistant commissioner of the respective revenue subdivision of the district.-Chairman.
2.Executive Officer of the Taluk panchayat.
3.Assistant Commissioner of Police/Deputy Superintendent of Police.
4.The Assistant Executive Engineer of the Public Works Department and Inland Water Transport Department.
5.Assistant Executive Engineer of Water Resource Department.
6.Tahsildars-Member Secretary
7.Motor Vehicle Inspector,Transport Department.
8.Assistant Environmental officer, Karantaka State Pollution Control Board.
9. Geologyst, Department of Mines And Geology.
10.Panchayath Development officer or Pachayath Secretary of the Gram Panchayath.

Note - The Chairman of the Committee may invite any officer or any person having in- depth knowledge of the subject to be a member in respect of particular matters.

3) Powers and Duties of the District Sand Committee:

I) Identification of deposits and proper disposal of sand at least two Ameeting should be organized at least once in two month

II) Decisions on sanction of sand mining licenses shall be carried out as per the provisions of these rules.

III) Report submitted by Joint Site Inspection Team through Taluk Sand Committee. to be obtained.

IV) Review the recommendations submitted by the Taluk Sand Committee and accept them with necessary modifications. Then to the Gram Panchayats (I. II and III class stream/ stream) and to the Government Department or Government- affiliated Institutions/ Corporations designated by the Government through notification or to the Government Departments carrying out local works for class IV, V and VI class stream/ river blocks for sand removal. Allocate, issue notification, publish in state gazette.

V) To inform the Government Departments / Government Owned Corporations / Boards who have received the letter from the District Sand Committee for sand mining to obtain and submit the mining plan and environmental clearance letter.

VI) To constitute a three- member independent expert committee comprising ex- serviceman, retired officer from civil service and retired professor with educational background in environment/ mining field, the said committee shall estimate the extent of environmental damage caused by unauthorized sand mining - submit report to District Sand Committee, District Sand Committee of mining areas - To recover from the concerned the cost of taking action for improvement Take necessary action.

VII) Before the implementation of the new sand policy, sand contractors who have contracted through auction may be directed to allocate 25% of the annual production amount of sand specified in the environmental clearance

letter in Savari sand lease area for government works and low cost housing projects at the sale price fixed by the District Sand Committee.

VIII) Enquiry should be established to control sand R at necessary places and necessary steps should be taken to prevent illegal sand mining, stocking and transportation by the member departments of District Sand Committee and through Taluk Committee.

IX) The details of sand mining in the sand mining areas in the district, the amount of sand transported within the district and outside the district, the route fixed for sand transportation and the amount given permission etc. should be shared with the neighboring district and mutual discussion with the District Collector of the neighboring district and coordination meetings of officials should be held at suitable places.

X) Permission should be given to concerned Departments/ Corporations/ Boards to set up sand stocking center in the place/ taluk/ district where there is shortage of sand and sell sand from the said stocking centre.

XI) Complying with the orders and guidelines issued by the Government from time to time,

4) Powers and Duties of Taluk Sand Committee:
I)To organize a meeting once a month to discuss the identification of sand reserves and disposal of sand by Gram Panchayats.

II) Inspection of areas with sand deposits and identification of sand blocks for the purpose of sand removal by Gram Panchayats or Government Departments / Governmental Corporations / Boards.

III) Estimate the amount of available sand in areas where sand deposits have been identified up to a maximum depth of three meters or up to ground water level, whichever is less, by a team of officers from Public Works Department, Water Resources Department, Forest Department and Mines and Geology Departments headed by Tehsildar and the boundaries of areas

with identified sand deposits will be determined by G.P. S. Marking with co- ordinates and making map.

IV)Accept with suitable modifications as may be necessary after reviewing the recommendations submitted by the Joint Site Inspection Team on the available sand deposits in the 1, II and III class pit streams and lakes. Then allocating sand reserves for sand removal to Gram Panchayats and submitting to District Sand Committee for notification.

V) Submit the site inspection report submitted by the team of officials who conducted joint site inspection of the sand deposits available in IV, V, VI class streams and dams reservoir barrages and such backwater areas with clear recommendations to the District Sand Committee for notification.

VI) To inspect and monitor that mining is carried out in all sand blocks in accordance with the provisions of these rules and the conditions laid down in the environmental clearance letter.

VII) Adequate implementation of the Sand Policy, 2020 to control illegal sand mining, transportation and stockpiling by member departments of Taluk Sand Committee and with the help of other law enforcement departments if necessary.

VII) Necessary recommendation should be made to District Sand Committee for implementation of Sand Policy, 2020.

IX) To perform such duties as may be assigned from time to time by the District Sand Committee.

5. Constitution of State Level High Authority Committee:

I) About adequate sand mining going on across the state and district sand The following State Level High Authority to monitor the actions taken by the Committees and to issue necessary guidelines for implementation of Unauthorized Sand, Mining, Transportation, Inventory and Statutory Provisions and Rules. A committee has been formed.

1. Chief Secretaries to Govt- President
   Members:
2. Director General of Police
3. Principal Secretaries, Commerce and Members to Govt Department of Industries (Mines & Minerals)
4. Principal Secretaries to Govt., Environment and Department of Biology.
5. Principal Secretaries to Govt.Forest Department.
6. Principal Secretaries to Govt., Panchayat Raj and Rural Development Department
7. Principal Secretaries to Govt., Water Resources Department.
8. Member Secretaries, Karnataka State Pollution Control Board
9. Managing Director, Karnataka State Mining Corporation (KSMCL)
10. Managing Director, Hatti Gold Mine
11. Commissioner, Transport Department.
12. Director, Directorate of Groundwater
13. Commissioner/Director, Department of Mines and Geology: Member Secretary

II. The State Level High Authority Committee shall hold a meeting once in 3 months, in the said meeting issue necessary guidelines for the implementation of sand disposal process, illegal mining, transportation, inventory and statutory provision and rules in the State.

6) Sand available in I, II and III grade pits/ streams and lakes Disposal and control by Panchayat

I) Joint site inspection and identification of available sand reserves in I,II and III grade village lakes under the leadership of Tehsildar, by a team of officials from Public Works Department, Water Resources Department, Forest Department and Mines and Geology Departments.

II) Estimate the amount of sand in the identified sand deposit areas, mark the points with GPS co- ordinates and prepare a report with map.

III)The inspection report of the sand deposits identified by the joint site inspection team in the Gram Panchayat area with appropriate recommendation submit to the Taluk Sand Committee.

IV) The Taluk Committee will send the said proposal to the District Sand with appropriate recommendation Submission for notification of sand deposit areas to the Committee.

V) Deposit of sand to concerned Gram Panchayats by District Sand Committee Issuance of notification, allotment of lands.

VI) Sand removed by Gram Panchayat in Grade I, II and III in pits and Lakes to be used for public construction, government construction works and community construction works.

VII) The consumers of the villages under the Gram Panchayat under the taluk and the contractors of the Government local works shall pay the maximum selling price fixed by the Government to the Gram Panchayats in the area where there is a notified sand deposit, conveyance, obtain a permit, and use low- load capacity vehicles such as tractor, Bullock carts and other light vehicles should be loaded and transported with sand at their own expense.

VIII) Before issuing Sand Transport Permit from the Gram Panchayat, obtain a map of the house or other works being carried out or a photograph of the work being carried out or any other document regarding the work being carried out and issue Sand Transport Permit.
IX) Issuance of Sand Transport Permit to customers by printing on Special Security Permit Papers issued by Gama Panchayat, Department of Mines and Geology.

X) Compulsory presence of staff appointed by the Gram Panchayat during sand removal in the said notified area,

XI) In the notified areas, sand extraction and transportation shall be carried out only between 6-00 AM to 6-00 PM, after 6 PM, sand extraction, filling and transportation shall be treated as unauthorized sand mining activity as per Karnataka Minor Mineral Concession Rules, 1994.

XII)The removal and transportation of sand in the notified areas as per the permit requirements and issuance of permit by the Gram Panchayat should be done under the supervision of the Taluk Daughter Committee.

XIII). In the notified sand deposit areas, permission shall be granted to the Gram Panchayats in the notified sand storage areas, for a maximum period of one year or until the sand storage is completed, whichever is earlier.

XIV) If unauthorized sand and traffic is found within the panchayat, the Taluk Sand Committee shall take action as per rules.

7)For mining available sand in Class IV, V and VI streams/ rivers and removal and control of sand in dams/ reservoirs/ barrages and backwater areas of dams:

I) Joint identification of sand deposits available in Class IV, V and VI streams and dams/ reservoirs/ barrages and backwaters of dams by the member departments of the District Sand Committee such as Mines and Geology Department, Water Resources Department and Revenue Department officials and if the sand deposits are under forest cover, concerned Jointly with Forest Department officials, estimate the amount of sand accumulated in the said area, then mark the boundaries of the said areas with latitude- longitude, prepare a map, submit a report with appropriate recommendation for notification to the District Sand Committee,

II) The report submitted by the Joint Site Inspection Team shall be reviewed by the District Sand Committee and with necessary modifications. The District Sand committee shall issue a Notification for the Government notified Department / Government Owned Corporation for carrying out sand mining in the sand blocks.

7A) Mandating Sand Mining in Class IV, V and VI Streams/ Rivers About:
II) Government Department / Government Owned Corporation prescribed by notification from Govt Sand in notified blocks of streams/ rivers of class IV, V and VI to the Board a Letter of Intent (LOI) should be issued by the District Sand Committee to carry out mining.

II) Govt Department / Govt Owned Corporation having received letter of intent from District Sand Committee Boards prepare quarry plan for sand mining and submit it to the Deputy Director / Senior Geologist of the concerned district, after approval obtaining Environmental Clearance Letter (EC) from the State Environmental Impact Assessment Authority (SEIAA) and submit it to the concerned District Deputy Director/ Senior Geologist.

Ill) Deputy Director of the District / Senior Geologist of the concerned Government Department / Government Owned Corporation / Boards for which Environmental Clearance Letter has been submitted to issue instructions for commencement of sand mining.

IV) Government Departments / Government Owned Corporations / Boards shall be permitted to carry out sand mining for a period of one year or until the sand reserve is exhausted, whichever is earlier.

V) Sand stocked in sand deposits available in Class IV, V and VI stream rivers under Karnataka Minor Mineral Concession Rules, 1994, Environment Protection Act, 1996, Government of India Environmental Shock Assessment Notification issued by Ministry of Environment, Forest and Climate Change (MoEF), 2006, (EIA Notification-2006) and Accordingly, applicable Grant of permission subject to all prevailing rules.

7B) Regarding giving orders for removal of sand in dam reservoirs/ barrages and back water areas of the dam:

I) To remove sand available in silt in Anakatte Reservoir barrages and backwater river basin areas of the dam after notification by the District Sand

Committee and notification by the Government a work order shall be issued to the Department/ Government Owned Corporation/ Board for removal of sand in the notified areas by the District Sand Committee for a period of five year or till the amount of sand is exhausted or whichever is earlier.

II) Permitted Government Department / Government Owned Corporation / Boards to operate in accordance with the Sustainable Sand Mining Guidelines, 2016 issued by the Ministry of Environment, Forest and Climate Change (MoEF), Government of India.

III) Selection of contractors as per rules for removal of sand from the notified sand deposit area to the Government Department/ Government Owned Corporation/ Boards, transport to specified stockyard and loading from stock yard to vehicles.

IV) Sand taken from Class IV, IV and VI streams, sluices/ reservoir sluices and backwater areas of dams should be supplied across the state.

V) Taking online bookings from customers through "Sand Mitra" mobile app, Sand should be supplied.

VI) Mineral consignment permit issued for transportation of sand with monitoring of sand being transported in accordance with quantity. Making sure.

VII) District Sand Committee shall take appropriate action as per rules if unauthorized transportation of sand is found.

VIII) Government Department / Government Owned Corporation - Boards prescribed by notification from the Government, in Class IV, V and VI Streams, Dam/ Reservoir | The sand obtained by desilting in the barrages and backwater areas of the dam should be stored in the stock yard and sold from the stock yard for public / government works within the maximum selling price limit set by the government as per the price of sand fixed by the District Sand Committee.

IX) The Government Department/ Government Owned Corporation/ Boards carrying out sand removal in IV, V and VI class streams and dams/ reservoirs/ barrages and backwater areas of the dam shall monitor the sand removal process as per rules and monitor the transportation of such sand. In doing so, there should be no misuse.

X) Quantity of sand removed from sand mining and silting by Government Departments / Government Owned Corporations / Boards carrying out removal of sand from IV, V and VI class streams and dams/ reservoirs/ barrages and backwater areas of dams, quantity of sand distributed to consumers, residual Including details of quantity of sand and royalty collected from sale of sand and all other applicable charges information to be submitted to Member Secretary, District Sand Committee every month.

8) Government department/ corporation/ institutions carrying out major works for mining sand required for works in Class IV, V and VI streams and removal of sand in dams/ reservoirs/ barrages and backwater areas of dams:
I) Departmental Corporations carrying out major works shall carry out sand mining/ sand extraction required for works in Class IV, V and VI streams and dams/ reservoirs/ barrages and backwater river basins of dams.

II) Identification and notification of sand deposits for government works as per guidelines vide 7(I) & 7(II) and for sand mining and disposal as per guidelines vide 7A(I), (II), (III), (IV) & 7(V), 7B(I),(II)(III) apply.

III) Deputy Director/ Senior Geologist shall issue work order to the District Sand Committee notified Government Departments/ Government Corporations/ Boards to carry out sand mining in Class IV, V and VI streams and dams/ reservoirs/ barrages and backwater areas of dams till the completion of relevant works

IV) Government Department / Government Owned Corporation / Boards, having received the work order to mine in Class IV, V and V streams/ rivers, dams/ reservoir barrages and backwater areas of dams shall pay royalty and

applicable fee and other applicable charges for transportation of sand to department of Mines and Geology and obtain mineral dispatch permit and transport to the location.

V)Through Integrated Lease Management System of Department of Mines and Geology sand transportation permits should be issued to sand transportation vehicles at the sand stock premises.

VI) Mandated Government Departments / Government Owned Corporations / Boards to monitor the desilting process in dams/ reservoirs/ barrages in IV, V and VI class streams/ rivers and backwater river basins of dams and ensure that the sand obtained through desilting is not misused during transportation.

VII) Govt Departments / Govt Owned Corporation Boards carrying out silt removal in Class IV, V and VI stream/ rivers and dam/ reservoir barrages and backwater river basins of dams, the quantity of sand removed from silt, quantity of sand used, quantity of residual sand and To submit the information including details of royalties paid to the government and other applicable charges to the Member Secretary, District Sand Committee every month.

9) Status of Sand Mining Lease Areas sanctioned through Tender Cum. auction before implementation of New Sand Policy-2020 –

The duration of the sand mining leases sanctioned through Tender Cum auction before the implementation of the New Sand Policy, 2020, is the duration till the expiry of the lease period.

10) Regarding Sand Sale Rate Fixation and Revision :- Sand Inventory: The sale rate shall be fixed by the District Sand Committee within the limit of the maximum sale rate fixed by the Government to the customers from the premises and no higher rate shall be charged from the customers for any reason.

11) Control fee on sand transport vehicles coming into the state from outside states About collection:* A control fee of Rs.100/- per metric tonne of sand shall be collected and paid to the Government from the sand transport vehicles coming into the Karnataka State with sand transport permit from outside states, for controlling the movement of such vehicles, for this purpose, investigation station, construction and Conduct inspection by Mineral Patrol and collect control fee.

12) Registration of sand transport vehicles / lorries :- Owners of vehicles intending to transport sand can upload the registration of vehicles in Sand Mitra mobile app software, certificate of vehicle registration certificate GPS and other documents specified by District Sand Committee through online, registration of sand transport vehicles. To be done.

13) Prohibition of sand collection :- Any person other than the Government Owned Corporation / Board or Sand Mining Leaseholder / Licensee prescribed by notification from the Government Department for Sand Mining / Sand Quarrying by Village Panchayats and Government Department | Firms cannot stockpile sand with the intention of selling it.

14) Sand transportation:-

I) Under Rule 42 of the Karnataka Minor- Mineral Concession Rules, 1994, Government Department / Government Owned Corporation prescribed by notification from the Government concerned Gram Panchayats should transport the sand with a computerised mineral dispatch permits

II) Sand Dredging Vehicles: Transporting minerals with GPS Travel should be on the route specified in the permit.

15) Penalty:
I) In case of unauthorized sand mining, transportation of sand, charging more than the rate fixed by the Government, transportation of sand without equipment, sand mining using prohibited machinery, the competent officer authorized under Rule 54 of Karnataka Minor Mineral Concession Rules,

1994, Karnataka Minor Mineral Concession Rules, 1991 rule 43 and under rule 44.

II) Transport of Sand: If the vehicles are found to be transporting sand in excess of the quantity specified in the mineral transport permit, a fine of Rs.3000/- shall be levied for each metric ton of excess sand quantity.

III) Sand cannot be transported by vehicles not equipped with GPS equipment from the sand stocking centre. If found transporting sand without installing GPS, the said sand transportation shall be considered as unauthorized and a fine of Rs.10,000/- per vehicle shall be imposed, but the said provisions, village/ creek of I, II and III level under Gram Panchayat | Not applicable to light vehicles transporting sand from lakes.

IV) If it is confirmed that sand has been transported multiple times while obtaining a single sand transportation permit, the said sand transportation shall be treated as unauthorized and action shall be taken in accordance with Rule 43 for each trip of sand transportation.

16) Procedure for disposal of unauthorized sand stockpile:
If unauthorized sand stockpiling is found, the district or taluk. Any member of the Sand Committee shall hand over the sand seized by the Mahajaru to the Public Works Department and the said sand shall be disposed of by the Public Works Department, for Central or State Government scheme or low cost housing projects, at the sale rate decided by the District Sand Committee with the Computerized Mineral dispatch Permit of the Mines and Geology Department of the concerned district.

17) Appeal and Revision: Any person aggrieved by the order of the District Sand Committee in respect of the backwater area of I, II, III, IV, V & VI Grades pits/rivers and Anecattu/ Reservoir and Dam Reservoir shall submit a revision application to the Director, Mines and Geology Department for revision of such order within 30 days of the receipt of the order.

18) Dispute resolution: If any problem arises during the implementation of the New Sand Policy, 2020, the State Government will have the power to make necessary appropriations to overcome the said problem

ಕರ್ನಾಟಕ ರಾಜ್ಯಪತ್ರ

ಅಧಿಕೃತವಾಗಿ ಪ್ರಕಟಿಸಲಾದುದು

ಸಂಪುಟ –೧೫೬ Volume - 156	ಬೆಂಗಳೂರು, ಶುಕ್ರವಾರ, ೦೩, ಡಿಸೆಂಬರ್, ೨೦೨೧ (ಮಾರ್ಗಶಿರ, ೧೨, ಶಕವರ್ಷ, ೧೯೪೩) BENGALURU, FRIDAY, 03, DECEMBER, 2021 (MARGASHIRA , 12, SHAKAVARSHA, 1943)	ಸಂಚಿಕೆ ೧೯೨ Issue 192

ಭಾಗ ೪ಎ

ರಾಜ್ಯದ ವಿಧೇಯಕಗಳ ಮತ್ತು ಅವುಗಳ ಮೇಲೆ ಪರಿಶೀಲನಾ ಸಮಿತಿಯ ವರದಿಗಳು, ರಾಜ್ಯದ ಅಧಿನಿಯಮಗಳು ಮತ್ತು ಆಧ್ಯಾದೇಶಗಳು, ಕೇಂದ್ರದ ಮತ್ತು ರಾಜ್ಯದ ಶಾಸನಗಳ ಮೇರೆಗೆ ರಾಜ್ಯ ಸರ್ಕಾರವು ಹೊರಡಿಸಿದ ಸಾಮಾನ್ಯ ಶಾಸನಬದ್ಧ ನಿಯಮಗಳು ಮತ್ತು ರಾಜ್ಯಾಂಗದ ಮೇರೆಗೆ ರಾಜ್ಯಪಾಲರು ಮಾಡಿದ ನಿಯಮಗಳು ಹಾಗೂ ಕರ್ನಾಟಕ ಉಚ್ಚ ನ್ಯಾಯಾಲಯವು ಮಾಡಿದ ನಿಯಮಗಳು

GOVERNMENT OF KARNATAKA

No: CI 344 MMN 2019 (Part-7)

Karnataka Government Secretariat,
Vikasa Soudha,
Bengaluru, dated 01.12.2021.

NOTIFICATION

In exercise of the powers conferred by section 15 of the Mines and Minerals (Regulation and Development) Act, 1957 (Central Act 67 of 1957), the Government of Karnataka hereby makes the following rules further to amend the Karnataka Minor Mineral Concession Rules, 1994, namely:-

RULES

1. Title and commencement.- (1) These rules may be called the Karnataka Minor Mineral Concession (Amendment) Rules, 2021

(2) It shall come into force with effect from 5th day of May 2020.

2. Amendment of chapter IV-B.- In the Karnataka Minor Mineral Concession Rules, 1994 (hereinafter referred to as the said rules) in chapter IV-B for rules 31R to 31-ZB-A and entries relating thereto, the following shall be substituted, namely:-

"31-R. Permission for quarrying and transportation of ordinary sand in I, II, III, IV, V and VI order stream and de-siltation of dams, reservoirs, barrages and tanks.- (1) There shall be constituted for each district a sand monitoring committee (hereinafter referred as the District sand committee) consisting of the following namely:-

1	The Deputy Commissioner of the district	Chairman
2	The Chief Executive officer of the Zilla Panchayat	Member
3	The Police Commissioner and the Superintendent of Police in-charge of the respective city or district	Member
4	The Executive Engineer of the Public works Department	Member
5	The Executive Engineer of the Major Water Resources Department	Member
6	Executive Engineer of the Minor Irrigation Department	Member
7	The Deputy Conservator of Forest (Territorial)	Member
8	The Regional Transport Officer	Member
9	The Officer in charge of the Karnataka State Pollution Control Board	Member
10	The Assistant Commissioner of the Revenue sub-division	Member
11	Tahasildar of the respective taluk	Member
12	The Deputy Director or Senior Geologist, Department of Mines and Geology	Member Secretary

Note: The Chairman of the Committee may invitee any officer or any other knowledgeable person on the subject to be a member, depending on the specific issue.

Explanation:- For the purpose of this Note, the invitee member shall be a retired Government official or teacher or ex-serviceman or ex-judiciary member.

(2) There shall be a Taluk Sand Monitoring Committee, (hereinafter referred as Taluk Committee) consisting of the following members, namely:-

1	The Assistant Commissioner of the respective revenue sub-division of the District	Chairman
2	The Executive officer of the taluk panchayat	Member
3	The Deputy Superintendent of Police having jurisdiction over the taluk	Member
4	The Assistant Executive Engineer of the Public Works Department	Member
5	The Assistant Executive Engineer of the Major Water Resources Department	Member
6	The Assistant Executive Engineer of the Minor Irrigation Department	Member
7	The Range Forest Officer of the concerned taluk or Range	Member
8	The Motor vehicle Inspector of the concerned taluk of Transport Department	Member

9	Concerned Official of the Karnataka State Pollution Control Board	Member
10	Concerned Geologist, Department of Mines and Geology	Member
11	Concerned Revenue Inspector of Revenue Department	Member
12	Concerned Panchayat Development Officer or Secretary of the concerned sand bearing Gram panchayat	Member
13	Tahasildar of the respective taluk	Member Secretary

Note: The Chairman of the committee may invite any officer or any other knowledgeable person on the subject to be a member, depending on the specific issue.

(3) Powers and functions of the District sand committee.- The District sand committee shall exercise the following powers and perform the following functions, namely:-

The District sand committee,-

(i) shall meet at least once in two months;

(ii) shall take decision to grant lease or working permission for sand quarrying or removal or de-siltation, in accordance with the provisions of these rules;

(iii) to cause joint inspection of sand bearing areas of dam, reservoir or barrage and obtain joint inspection report done through the officers of the District sand committee and the Taluk sand committee, as the case may be;

(iv) after considering the recommendations of the Taluk sand committee or joint committee constituted by the District sand committee, shall, either after accepting or with such modification as necessary, notify in the official Gazette, the specific sand blocks or sand bearing areas for grant of quarrying lease or working permission for sand quarrying or removal or de-siltation and reserving to Gram panchayat or the State Government or body Corporation owned or controlled by the State Government or the Central Government;

(v) may reserve any sand block or dam or reservoir or barrage for the purpose of the Central Government or the State Government Development works and grant, lease to the contractor in the manner specified in these rules or to the authorised assignee of the Central Government or the State Government department;

(vi) require the lease holder or permission holder to obtain quarry plan and Environmental clearance certificate, as the case may be;

(vii) shall constitute independent committee of the experts to assess the environmental or ecological damage caused due to illegal mining and recommend recovery of environmental compensation from the miner's concern;

(viii) shall take necessary steps to regulate illegal sand extraction, storage and transportation through its members, Taluk committee and through other law enforcement agencies;

(ix) shall follow the orders and guidelines issued by the State Government from time to time;

(x) shall establish check posts wherever necessary to regulate transportation of sand and make suitable arrangements for patrolling to monitor illegal transportation including river patrol, wherever necessary;

(xi) shall compile the information of the permitted and legally mined-out minerals and other details of the district and share such information and intelligence with the adjoining districts (inter or intra district) for reconciliation. The information shall include the area of operation, permissible quantity, mined-out minerals (production), the permitted route etc., and other observations, especially where the quarry lease boundary is congruent with the district boundary. A co-ordination meeting shall be held on quarterly basis, alternatively in the district headquarters or any other site in the district, decided mutually by the District Magistrates.

(xii) The annual audit for each river bed mining lease shall be carried out and the audit report shall be uploaded on the website of the district administration. The audit shall be carried out by an independent team of three members nominated by the Deputy Commissioner comprising of Ex-serviceman, Ex-Government officials of repute, professor or person having experience in mining or environment; and

(xiii) issue directions to officers of the Government or Zilla panchayat or local authorities, constituted under the Karnataka Municipalities Act, 1964 (Karnataka Act 22 of 1964) or the Karnataka Municipal Corporations Act, 1976 (Karnataka Act 14 of 1977) or the Karnataka Gram Swaraj and Panchayat Raj Act, 1993 (Karnataka Act 14 of 1993) to assist in any or all works, for the implementation of these rules.

(4) Powers and functions of the Taluk sand committee.- The Taluk sand committee shall exercise the following powers and perform the following functions, namely:-

The Taluk Sand Committee,-

(i) shall meet once in a month at a place of convenience;

(ii) shall conduct site inspection and identify sand deposit for the purpose of extraction of sand by concerned Gram panchayat or by the Central Government or the State Government or a Body Corporation owned or

controlled by the Central Government or the State Government or sand blocks disposed through tender cum auction in coastal districts as per rule 31-ZB.

(iii) shall estimate approximate quarriable or removal of sand available in each I, II and III-order streams and tanks with the concerned Panchayat Development Officer or Secretary, Tahasildar, Assistant Engineer of the Minor Irrigation Department and Geologist of the Department of Mines and Geology and in case of IV, V and higher order of streams, with assistance of the officer of Revenue Department, Public Works Department, Water Resources Department and Mines and Geology Department. The blocks or area shall be identified for sand quarrying or extraction by incorporating the Geo-co-ordinates in the sketch;

(iv) shall submit joint inspection report and documents with clear recommendations to the District sand committee for the purpose of notification of sand blocks or area;

(v) shall supervise and monitor all sand quarrying blocks in accordance with the provision of these rules and also in consonance with the environmental clearance conditions;

(vi) shall enforce laws and regulate illegal sand extraction, storage and transportation with the assistance of members and its subordinate officers authorised by the District sand committee and through other law enforcing agencies;

(vii) may recommend any other matter to the District sand committee for implementation of these rules; and

(viii) shall carry out such other functions assigned by the District sand committee, from time to time.

(5) Prohibition of use of machinery or equipment in sand quarrying.- Mechanized boats and dredgers in river sand quarrying is prohibited:

Provided that, use of backhoe equipment like JCB and screening in river bed sand quarrying shall be permitted in accordance with the guidelines issued by the Ministry of Environment, Forest and Climate Changes, from time to time.

(6) Disposal of seized sand.- If sand found stored illegally, it shall be seized and confiscated by any member of the District or Taluk sand committee through mahajar and be handed over to the Public Works Department or any other department, as decided by the District sand committee, who in turn dispose the same to the Central or the State Government works or to low income housing scheme or MGNAREGA work, at the rate as fixed by the District sand committee with Computerized Mineral Dispatch Permit issued by the Department of Mines and Geology of the Concerned district.

(7) Restrictions on sand quarrying.-

(i) no sand quarrying shall be allowed within a radius of five hundred meters from wells meant for water supply to the villages and towns;

(ii) In-stream sand extraction shall be prohibited;

(iii) sand shall not be extracted up to a distance of one kilometer from major bridges and highways on both sides or five times (5X) of the span (x) of a bridge and ten times (10X) the span of such bridge on down-stream side, subject to a minimum of two hundred and fifty meters on up-stream side and five hundred meters on the down-stream side;

(iv) sand may be extracted from the down-stream of the sand bar at river bends and retaining the up-stream one to two-third of the bar and riparian vegetation may be accepted as a method to promote channel stability; and

(v) quarrying depth shall be restricted to three meters and distance from the bank shall be one fourth of the river width and shall not be less than 7.5 meters.

(8) Preparation of District Survey Report.-District Survey Report for sand mining shall be prepared before the grant of quarrying lease or working permission by Deputy Director or Senior Geologist of respective district of the Department of Mines and geology as per sustainable Sand Mining Management Guidelines, 2016 and Enforcement and Monitoring Guidelines for Sand Mining, 2020 issued by the Ministry of Environment, Forest and Climate Change (MoEF&CC) from time to time.

(9) Replenishment study.- The replenishment study shall be conducted by lease holder or working permission holder at regular interval as per procedure described in sustainable Sand Mining Management Guidelines, 2016 and Enforcement and Monitoring Guidelines for Sand Mining, 2020 issued by the Ministry of Environment, Forest and Climate Change (MoEF&CC) from time to time.

(10) Prohibition of stocking of sand.- No person or entity shall store or cause to store the sand for sale, except the holder of a lease or license or a Government department or Corporation owned by the Central Government or the State Government or Gram panchayat.

(11) Transportation of sand.- (i) Notified Government departments or Corporations or Boards or the concerned Gram panchayat or lease or licence holders shall transport the sand with Computerised Mineral Dispatch Permit in accordance with the provisions of rule 42.

(ii) all sand transporting vehicles (except for the vehicle with carrying capacity of less than three metric tonnes) shall install Global Positioning System and shall transport only in the approved route as indicated in the Mineral Dispatch Permit. The Government may, by special order require that the sand transport vehicles be registered with the concerned District sand committee for monitoring purpose.

(12) The District sand committee and the Taluk sand committee shall regulate, monitor and take legal action against any contravention of these rules. All the members of the District and the Taluk sand committees and subordinate

officers of the member departments, as authorized by the District sand committee shall exercise the power under sub-section (1) and (1-A) of section 4 and section 21 and section 22 of the Mines and Minerals (Regulation and Development) Act, 1957 and sub-rule (5) of rule 43 and sub-rule (1) of rule 43-A.

(13) Allocation of the royalty collected.- Twenty five percent of the royalty collected from the sale of sand shall be provided to the concerned Gram panchayat and twenty five percent of royalty shall be provided equally to remaining gram panchayats of concerned taluk through an appropriate budget provision.

Provided that, it shall not be applicable for sand being sold by Grama Panchayaths.

(14) Contribution to the District Mineral Foundation Trust.- Payment to the District Mineral Foundation by the holder of lease or any concessionary of sand shall be ten percent of the royalty and the District Mineral Foundation Trust Fund amount shall be credited in the manner specified by the State Government.

(15) Expenditure of Administrative cost amount earmarked in District Mineral Foundation Trust fund.- The District Mineral Foundation Trust fund shall be used for the following, namely:-

- (i) expenses towards regulatory efforts of all major and minor minerals, use of man power and machineries for the purpose of logistics and any unforeseen expenses incurred thereof;
- (ii) expenses to undertake the implementation of rehabilitation and reclamation and environmental safeguard measures in the sand quarries; and
- (iii) any other expenses that the State Government may by order specify.

(16) Selling price of sand and its revision.- The sand shall be disposed to the end consumer from the specified stockyards or sand bearing areas at a sale price as may be fixed by the State Government, from time to time.

(17) Incidental charges.- Notified Government departments or Corporations or Boards may, with the prior approval of the State Government may collect incidental charges additionally towards maintenance of village link roads and other services charges.

(18) Sand procured from other states.- If sand has to be transported from other States, the transporter shall pay rupees one hundred per metric ton to the State Government towards regulating fee.

(19) Remittance of sale proceeds of the sand.- The sale proceeds of the sand shall be remitted to the consolidated fund of the State Government.

(20) Appeals and revisions.- (i) In case of I, II and III-order streams,-

- (a) any person aggrieved by an order passed by the authority at Gram panchayat level may prefer an appeal before the Assistant Commissioner of the concerned sub-division, within fifteen days from the date of receipt of such order; and
- (b) any person aggrieved by an order passed by the Assistant Commissioner of the concerned sub-division may prefer a revision

before the Deputy Commissioner of the concerned District within thirty days from the date of receipt of such order.

(ii) In case of IV, V and higher order streams of river, any person aggrieved by an order passed by the Chairman, District sand committee may prefer a revision to the State Government, within thirty days from the date of receipt of such order.

31-S. Constitution of State Level Committee (SLC).- (1) The State level committee shall be constituted consisting of the following officers, namely;-

1.	The Chief Secretary, Government of Karnataka.	Chairman
2.	The Director General and Inspector General of police, Karnataka.	Member
3.	The Additional Chief Secretary or Principal Secretary or Secretary, Commerce and Industries Department	Member
4.	The Additional Chief Secretary or Principal Secretary or Secretary, Department of Rural Development and Panchayat Raj.	Member
5.	The Additional Chief Secretary or Principal Secretary or Secretary, Water Resources Department	Member
6.	The Additional Chief Secretary or Principal Secretary or Secretary, Minor Irrigation Department	Member
7.	Principal Secretary or Secretary, Forest, Environment and Ecology Department	Member
8.	The Commissioner, Transport Department	Member
9.	Member-Secretary, Karnataka State Pollution Control Board	Member
10.	The Managing Director, Hutti Gold Mines limited	Member
11.	The Managing Director, Karnataka State Mineral Corporation limited	Member
12.	The Director, Directorate of Ground water	Member
13.	The Commissioner or Director, Department of Mines and Geology	Member Secretary

(2) The State level Committee shall meet periodically at least twice in a year to take up review of the performance of sand extraction, review of action taken on illegal sand mining, storage, transportation and statutory provisions and issue necessary guidelines for proper implementation of these rules.

31-T. Regulation and extraction of available sand in I, II and III -order streams and tanks for local consumption.- (1) At Gram panchayat level, the concerned Panchayat Development officer or Secretary, Tahsildar, Assistant Engineer of the Minor Irrigation Department and Geologist of Department of Mines

and Geology shall identify, quantify and fix the boundaries of sand deposit areas along with Geo-co-ordinates of I, II and III - order streams and tanks.

(2) The Member Secretary, Taluk Sand Committee shall submit joint inspection report to the District sand committee through the Taluk sand committee with clear recommendation for the purpose of notification and reserve the area for extraction of sand in the concerned Gram panchayat.

(3) After considering the recommendations of the Taluk sand committee, the District sand committee shall, either after accepting or accepting with such modification as necessary, notify in the official Gazette to reserve respective sand bearing areas to the concerned Gram panchayat.

(4) After receipt of the notification from the District sand committee, the Chairman of the Taluk sand committee shall issue necessary permission to Gram panchayat for removal of sand from the notified sand bearing area.

(5) The excavation of sand shall be done manually and no mechanical means be allowed for excavation. The sand sourced from the streams of I, II and III-order and tanks shall be disposed by the concerned Gram panchayat, as per guidelines issued by the Government from time to time.

(6) The period of extraction of sand shall be for one year from the date of order or exhaustion of permitted quantity, whichever is earlier.

(7) Sand excavation in I, II and III-order streams and tanks shall be utilised within the Gram panchayats of concerned taluk for local domestic needs, community works and Government sponsored low income Housing schemes.

(8) The taluk shall be treated as a unit for free movement of sand within the jurisdiction.

(9) An allottee (the end user) may cause to collect sand from the allotted Blocks from the streams of I, II and III-order streams and tanks for local needs to end user but not for second sale and shall be transported through low laden capacity vehicle not exceeding 3 tons or carrier like tractor, bullock cart etc., and the concerned Gram panchayat shall issue a transport permit on payment of sale price as fixed by the State Government, from time to time.

(10) The Taluk sand committee shall ensure and monitor that the sand extraction and transportation are being done in accordance with law. If the committee finds any illegal extraction and transportation of sand, it shall take action against the offenders as per law.

(11) Sand extracted from the notified area shall be transported during day time only i.e., 6 A.M. to 6 P.M. Any sand extraction, loading and transportation in

night shall be treated as illegal and stringent action shall be taken against such persons through concerned officer under the provisions of these rules.

31-U. Regulation of sand extraction in IV, V and higher order streams.- (1) The District sand committee shall cause joint inspection through the officers of departments of the Revenue, Forest, Irrigation, Public works and Mines and Geology and identify, quantity and fix the boundaries of sand deposits along with Geo-co-ordinates in river streams of IV, V and VI orders.

(2) The joint inspection team shall submit joint inspection report with clear recommendations to the District sand Committee for the purpose of reserving the area for extraction of sand through the Government department or Corporation or Board belonging to Government or sand blocks disposed through tender cum auction in coastal districts as per rule -31-ZB.

(3) After considering the recommendations of the joint inspection team, the District sand committee either after accepting or accepting with such modification as necessary, shall notify in the official Gazette to reserve respective sand blocks to the Government department or Government Corporation or Board, which have been notified for the Government for sale of sand or for the purpose of the Central Government or the State Government development work or reserving sand blocks for the purpose of tender cum auction in coastal districts as per rule -31-ZB.

(4) The District sand committee shall issue letter of intent to the concerned Government department or Government owned Corporation or Board or for the purpose of the Central Government or the State Government development work in the manner provided in sub rule (13).

(5) The District sand committee shall require the Government department or Government owned Corporation or Board or from successful bidder as per rule 31-ZB, to obtain quarry plan and Environmental clearance certificate, as the case may be.

(6) After receipt of the approved quarry plan and Environmental clearance from the concerned Government department or Corporation or Board, or from the successful bidder as per rule 31-ZB, the Deputy Director or the Senior Geologist shall issue work order or grant a lease.

(7) Sand extraction in IV, V and higher order streams shall be permitted subject to the provisions of these rules, the Environmental Protection Act, 1996 (Central Act 11 of 1996), the Environment Impact

Assessment (EIA) Notification, 2006 issued by the Ministry of Environment, Forest and Climate Change and the rules made there under and all other applicable rules and regulations in vogue.

(8) The District sand committee shall ensure and monitor that the sand extraction and transportation are being done in accordance with law. If the committee finds any illegal movement of sand, it shall take action against the offenders as per law.

(9) Sand quarrying activity shall take place only in accordance with terms and conditions of the environmental clearance and the methods approved in the quarry plan.

(10) The permission holder or lease holder shall store the sand beyond fifty meters but within one kilometre or such distance from the river bank, as decided by the District sand committee, depending on the geographical conditions.

(11) The permission holder shall install the office, computer facility, electricity supply, closed-circuit-camera, weigh bridge and security at the dump yard or stock yard of sand.

(12) The permission holder shall maintain an inward and dispatch register and stock register in the stock yard office and allow for inspection by the official of the District and Taluk sand committee and such other officer authorised in this regard by the State Government.

(13) The permission holder shall be adopted for booking of sand from the end user general public along with details of sand required as per sanction plan in online app called "Maralu Mitra" without giving room for sand blocking by middlemen. However, no such plans or documents are required by the end user if the requirement of sand is for repairs, renovations and refurbishment works. In this system, booking of sand by public is through online and the Mineral Dispatch permits are generated at the loading point itself.

(14) A transparent way of selling the sand monitor through the system called "Sand Sales Management and Monitoring System (SSMMS)", shall be used.

(15) The sand extracted from IV, V and VI-order streams or rivers shall be transported anywhere in the State.

(16) The permission holder shall not charge for sale of sand, at a rate exceeding the sale price as fixed by the State Government, from time to time.

(17) The period of extraction shall be five years or exhaustion of permitted quantity, whichever is earlier.

(18) If the permit holder is found to violate any of the conditions or rules or statues, the District sand committee or such other officer authorised in this regard by the State Government shall issue a notice for rectification and if the permit holder is found to continue with the violation, the lease or permission shall be terminated and action shall be taken to prosecute the responsible persons.

31-V. Regulation of sand extraction from de-siltation of dams or reservoirs or barrages.- (1) De-siltation of dams, reservoirs and barrages shall only be done through the Government department or Government owned Corporation or Board.

(2) The District sand committee shall conduct inspection jointly through the officers comprising the Deputy Director or Senior Geologist concerned, the Executive Engineer, Water Resources Department, Range Forest Officer of Forest Department and the Tahsildar and demark the area to be de-silted with Geo-co-ordinates and shall quantify the sand likely to be sourced by de-silting process.

(3) The joint inspection team shall submit inspection report with clear recommendations to the District sand committee for the purpose of reserving the area for extraction of sand through the Government department or Corporation or Board, which have been notified by the State Government for sale of sand or for the purpose of the Central Government or the State Government Development work.

(4) After the approval of the District sand committee, the concerned department or Government owned Corporation or Board authorised shall take up de-siltation activities in dams, reservoirs, barrages and large tanks.

(5) During de-siltation, the concerned Government department or Government owned Corporation or Board shall pay rate as specified by the State Government, from time to time in advance and obtain Mineral Dispatch Permit for transportation of de-silted sand to stockyard.

(6) The Permission holder shall establish the office, computer facility, electricity supply, closed-circuit camera, weigh bridge and security at the dump yard or stock yard of sand.

(7) The Permission holder shall maintain an inward and dispatch register and stock register in the stock yard office and allow for inspection by the official of the District and Taluk sand committee and such other officer authorised in this regard by the State Government.

(8) The Permission holder shall be adopted and obtain booking of sand from the end user general public through an app called as "Maralu Mitra" In the manner specified in rule 31U (13):

Provided that, this provision shall not be applicable for the Central or the State Government agencies having the sand blocks for their own use.

(9) The work executing Government department or Government owned Corporation or Board shall put in place a suitable administrative mechanism, under these rules, at the field level to efficiently supervise the de-siltation process, monitoring of dispatched sand and also to prevent any misuse of sand sourced from de-siltation.

(10) The work executing Government department or Government owned Corporation or Board shall furnish month wise statement of de-siltation activities on the quantity of sand de-silted and transported to stockyard, as well as sand sold and dispatched from the stockyard to the consumers:

Provided that, this provision shall not be applicable for the Central or the State Government agencies having the sand blocks for their own use.

31-W. Responsibilities of Lease and Licence holder.- (1) Sand quarrying activities shall be carried out only in accordance with the terms and conditions of the environmental clearance and the lease deed or licence under these rules and methods approved in the quarry plan by the existing lease or license holder holding on or before the date of commencement of the Karnataka Minor Mineral Concession (Amendment) Rules, 2021.

(2) The lessee or licensee shall adhere to pay the royalty, additional periodic payment or average additional periodic payment, as the case may be, special security permit paper fee, processing fee, quarry plan approval fee etc., and shall abide by the terms and conditions of the document and the lease deed or licence.

(3) The lessee or licensee shall establish the office, computer facility, electricity supply, closed-circuit camera, weigh bridge and security at the dump yard or stock yard of the sand.

(4) The lessee or licensee shall maintain inward and dispatch registers and stock register in the stock yard and allow for inspection by the official of the Taluk and District sand committee and such other officer authorised in this regard by the State Government.

(5) Monthly or quarterly or yearly, as the case may be, progress returns of sand production and dispatch details shall be submitted by the lessee in Form-M(r), Form-Q(r) and Form-Y(r) to the Deputy Director or Senior Geologist of the District.

(6) If the lessee or licensee is found to violate any of the conditions or rules or statutes, the competent authority shall issue a notice for rectification and if the lessee or licensee is found to continue with the violation, the lease or license shall be terminated and the amount paid, including performance guarantee shall be forfeited and as shall be prosecuted as per law.

31-X. Transitory Provisions for auctioned sand blocks.- The quarry lease which has been granted through tender cum auction, as per rules existed before the commencement of the Karnataka Minor Minerals Concession (Amendment) Rules, 2021 may be continued till the expiry of such lease period, except in those cases wherein the State Government, in public interest, decides otherwise. The manner of procurement and distributions provisions existed before the said Amendment shall continue to apply in respect of existing Lease holders.

31-Y. Minimum production and dispatch requirement.- (1) Notwithstanding anything contained in these rules, the lease executed before the commencement of the Karnataka Minor Minerals Concession (Amendment) Rules, 2021 the lessee shall produce and dispatch minimum fifty per cent of the permitted annual production quantity and if he fails to achieve the same, he shall be liable to pay royalty and additional periodic payment as per the minimum production and dispatch requirement of fifty percent of permitted annual production quantity, as specified in Environmental clearance:

Provided that, where the failure to achieve minimum production and dispatch requirement is for the reasons beyond the control of the holder of lease or licence the competent authority, on an application made by the lessee or licence and after giving opportunity of hearing, may waive the requirement of the minimum production and dispatch for such period, as it may deem fit.

(2) A lessee may make an application for surrender of the entire area of the sand quarrying lease, after giving a notice in writing of not less than ninety days from the intended date of surrender. Such application shall be accompanied by an approved final quarry plan.

(3) The Deputy Director or Senior Geologist may accept the surrender of the lease within ninety days from the date of application, subject to the following conditions, namely,-

(i) the lessee has submitted documents to evidence of the implementation of the approved final quarry closure plan;

(ii) all dues with respect to the sand quarrying lease have been cleared;

(iii) in case of surrender of sand quarrying lease, the performance guarantee provided by the lessee shall be forfeited;

(iv) the lessee shall pay any expenditure over and above the performance security incurred by the District sand committee towards protective reclamation and rehabilitation measures in the leased area of sand quarrying which has been surrendered;

(v) the surrender shall take effect at the end of the said period of ninety days, subject to fulfilment of the conditions specified in rule 43 and in other cases it shall take effect only, when the Deputy Director or Senior Geologist accepts surrender and he shall not be entitled to continue in possession or to re-enter the possession of the quarry thereafter; and

(vi) transfer of sand quarry lease shall be prohibited.

31-Z. Permission of quarrying and transportation of ordinary sand in or from patta land.- (1) Sand quarrying in patta land shall be prohibited except on the recommendation of the District sand committee with adequate justification, the State Government may permit sand quarrying in specified patta lands, with such terms and conditions as may be specified by the State Government and Enforcement and monitoring guidelines for Sand mining, 2020 issued by the Ministry of Environment, Forest & Climate Change (MoEF & CC) from time to time.

(2) Such licence shall be granted after demarcating fifty meters or ten percent of width of the river, whichever is more, from the bank of the river.

(3) Patta land sand quarrying shall not be allowed where there is any river bed mining within five kilometers.

(4) Sand mining shall be prohibited where the patta land is located within the active river course or bed.

(5) The concerned Deputy Director or Senior Geologist shall grant licence after the approval of the State Government and Environmental clearance and approved quarry plan.

(6) The maximum period of such licence shall be for five years or till the sand exhaust, whichever is earlier.

(7) The licensee in addition to the royalty shall pay fifty percent of the royalty as average additional periodic payment.

(8) The licensee shall establish the office, computer facility, electricity supply, closed-circuit camera, weigh bridge and security at the dump yard or stock yard of sand.

(9) The licensee shall maintain inward and dispatch register and stock register in the stock yard office and allow for inspection by the official of the

District and Taluk sand committee and such other officer authorised in this regard by the State Government.

31-ZA. Permission for removal of sand bars and transportation of ordinary sand in Coastal Regulation Zone (CRZ) area.- (1) Removal of sand bars within the area of the Coastal Regulation Zone (CRZ) in coastal districts, shall be disposed in accordance with the official memorandum issued by the Ministry of Environment, Forest and Climate change, Government of India vide No.11-83/2005-IA-III (Vol.III), dated: 08.11.2011 and as amended from time to time.

(2) The permit holder, in additional to the royalty shall pay fifty percent of the royalty as average additional periodic payment for the sand disposed after removal of sand bars from the Coastal Regulation Zone (CRZ) and the same shall be remitted to the Consolidated Fund of the State.

(3) Twenty five percent of the royalty so collected shall be provided to the concerned Gram panchayat and twenty five present of royalty shall be provided equally to remaining gram panchayats of concerned taluk through an appropriate budget provision.

31-ZB. Disposal of Sand blocks available in IV, V and higher order streams through Tender-cum-Auction in Non-CRZ areas of Coastal Districts.- (1) In non-CRZ areas of Coastal Districts, viz. Uttar Kannada, Dakshin Kannada and Udupi Districts, sand blocks shall be allotted through tender-cum-auction amongst the traditional sand extracting communities to be identified and subject to the following conditions, namely:-

(a) A person shall be resident of the concerned District for not less than one year and to that effect residential certificate shall be obtained from jurisdictional Tahasildar.

(b) The person shall furnish the document as proof of having engaged in extraction of sand in coastal area through manual methods for at least One year.

(c) The person shall own a stockyard near the river bank or shall have an agreement with the owner of the land to that effect; and

(d) Motor boats and dredger for removal of sand is prohibited.

(2) The grant of sand quarrying lease through tender-cum-auction in non-CRZ areas of Coastal Districts shall be done as per guidelines and tender documents, notified by the Government from time to time.

3. Insertion of new forms.- In the said rules, after "Form M", the following shall be inserted, namely:-

"FORM M(r)

(see sub-rule(5) of rule 31-W)

Monthly Returns for the Month of------------

Important: Please return this for duly filled to the Commissioner/ Director of Mines and Geology, Bangalore, the Chairman, District Committee and the Member Secretary of the Committee on or before 5th day of the succeeding month

(1) Name and address of the lessee/licensee.

(2) QL. No........................Date of grant.....................Date of expiry.................

(3) Sand Sale price freed for MT/M3 Rs.................

(4) Royalty paid during the month Rs................ Progressive from the .... month of in Rs................

(5) Total No. of CMDP's ....

a) Total No. of CMDP's.....................

b) Total quantity (in MTs)....................

c) Total quantity at dump yard/stock yard (in MTs)....................

(6) River stretch and its sand blocks, Production and Dispatch of river sand quarried details.

Month	Name of the River and River Stretch in kms. Taluk and District	Portion of the River Stretch Sand Block No. and its Geo Co-ordinates Details	Extent in Acres	Survey No. and Village	Quantity Permitted from the DEIAA / SEIAA MoEF (in MTs)	Production (in MTs.	Dispatch (in MTs.)

Date:..........................

Signature of the Lessee/ Licence

FORM Q(r)

(see sub-rule(5) of rule 31-W]

Quarterly Returns for the Period from ------------ to -------------

Important: Please return this form duly filled to the Commissioner/ Director of Mines and Geology, Bangalore, the Chairman, District Committee and the Member Secretary of the Committee on or before 5th day of the succeeding month

(1) Name and address of the lessee/licensee.

(2) QL. No.........................Date of grant......................Date of expiry..................

(3) Sand Sale price fixed for MT/M^3 Rs..................

(4) Royalty paid during the

(a) Rs........................ for the month of ....

(b) Rs........................ for the month of ....

(c) Rs........................ for the month of ....

(5) Total Royalty paid for 3 months Rs.................. Progressive for the year Rs..................

(6) Total No. of CMDP's issued with quantity

(a) Total No. of CMDP's.....................

(b) Total quantity (in MTs)....................

(c) Total quantity at dump yard/stock yard (in MTs)....................

(7) River stretch and its sand blocks, Production and Dispatch of river sand quarried details.

Quarterly	Name of the River and River Stretch in kms. Taluk and District	Portion of the River Stretch Sand Block No. and its Geo Co-ordinates Details	Extent in Acres	Survey No. and Village	Quantity Permitted from the DEIAA / SEIAA MoEF (in MTs)	Production (in MTs.	Dispatch (in MTs.)

Date:..........................

Signature of the Lessee/ Licence

FORM Y(r)

(see sub-rule(5) of rule 31-W)

Yearly Returns for the Period from -------------- to ---------------

Important: Please return this form duly filled to the Commissioner/ Director of Mines and Geology, Bangalore, the Chairman, District Committee and the Member Secretary of the Committee on or before 5th day of the succeeding month

(1) Name and address of the lessee/licensee.

(2) QL. No..........................Date of grant........................Date of expiry..................

(3) Sand Sale price fixed for MT/M^3 Rs...................

(4) Royalty paid during the

(a) Rs......................... for the month of ....

(b) Rs......................... for the month of ....

(c) Rs......................... for the month of ....

(d) Rs......................... for the month of ....

(e) Rs......................... for the month of ....

(f) Rs......................... for the month of ....

(g) Rs......................... for the month of ....

(h) Rs......................... for the month of ....

(i) Rs......................... for the month of ....

(j) Rs......................... for the month of ....

(k) Rs......................... for the month of ....

(l) Rs......................... for the month of ....

(5) Total Royalty paid for year Rs...................

(6) Total No. of CMDP's issued with quantity

(a)Total No. of CMDP's......................

(b) Total quantity (in MTs).....................

(c)Total quantity at dump yard/stock yard (in MTs).....................

(7) River stretch and its sand blocks, Production and Dispatch of river sand quarried details.

Year	Name of the River, and River Stretch in kms. Taluk and District	Portion of the River Stretch Sand Block No. and its Geo Co-ordinates Details	Extent in Acres	Survey No. and Village	Quantity Permitted from the DEIAA / SEIAA MoEF (in MTs)	Production (in MTs.	Dispatch (in MTs.)

Date:..........................

Signature of the Lessee/ Licence"

CI-NO-595-MMN-2021

By Oder and in the name of the Governor of Karnataka

(SHIVAPRAKASH)
Under Secretary to Govt.
Commerce and Industries Department(Mines).

PR-360

ANNEXURE R-3

78|95

ಕರ್ನಾಟಕ ಸರ್ಕಾರ

ಸಂಖ್ಯೆ: ಸಿಐ 344 ಎಂಎಂಎನ್ 2019

ಕರ್ನಾಟಕ ಸರ್ಕಾರದ ಸಚಿವಾಲಯ,
ವಿಕಾಸ ಸೌಧ,
ಬೆಂಗಳೂರು, ದಿನಾಂಕ 18.05.2020.

ಸಂಖ್ಯೆ 1195
28 MAY 2020

ಅಧಿಸೂಚನೆ

ರಾಜ್ಯದ ಭೌಗೋಳಿಕ, ಭೂವೈಜ್ಞಾನಿಕ ಮತ್ತು ಆಡಳಿತಾತ್ಮಕ ಹಿನ್ನೆಲೆಯನ್ನು ಪರಿಗಣಿಸಿ, ಸರ್ಕಾರಿ ಹಾಗೂ ಸಾರ್ವಜನಿಕ ನಿರ್ಮಾಣ ಕಾಮಗಾರಿಗಳಿಗೆ ನಿಯಮಿತವಾಗಿ ಮತ್ತು ಸುಲಭವಾಗಿ ಕೈಗೆಟಕುವ ದರದಲ್ಲಿ ಮರಳು ದೊರೆಯುವಂತೆ ಮತ್ತು ಪರಿಸರಕ್ಕೆ ಧಕ್ಕೆಯಾಗದಂತೆ ವೈಜ್ಞಾನಿಕವಾಗಿ ಮರಳು ಗಣಿಗಾರಿಕೆಗೆ ಅವಕಾಶ ಕಲ್ಪಿಸಲು ಹಾಗೂ ರಾಜ್ಯದಲ್ಲಿ ಮರಳು ಗಣಿಗಾರಿಕೆ, ಸಾಗಾಣಿಕೆ, ದಾಸ್ತಾನು ಮತ್ತು ವಿಲೇವಾರಿ ಮಾಡಲು ರಾಜ್ಯ ಮರಳು ನೀತಿ, 2020ನ್ನು, ಸರ್ಕಾರದ ಆದೇಶ ಸಂಖ್ಯೆ ಸಿಐ 344 ಎಂಎಂಎನ್ 2019, ದಿನಾಂಕ 05.05.2020 ರಂತೆ ಜಾರಿಗೊಳಿಸಲಾಗಿರುತ್ತದೆ.

ಅದರಂತೆ, ರಾಜ್ಯದ I, II ಮತ್ತು III ನೇ ಶ್ರೇಣಿಯ ಹಳ್ಳ / ಹೊಳೆ / ಕೆರೆಗಳಲ್ಲಿ ಲಭ್ಯವಿರುವ ಮರಳನ್ನು ತೆಗೆಯುವ ಮತ್ತು ವಿಲೇವಾರಿ ಮಾಡುವ ಸಂಪೂರ್ಣ ಹೊಣೆಗಾರಿಕೆಯನ್ನು ಸಂಬಂಧಿಸಿದ ಗ್ರಾಮ ಪಂಚಾಯಿತಿಗಳಿಗೆ ಮತ್ತು IV, V ಮತ್ತು VI ನೇ ಶ್ರೇಣಿಯ ಹೊಳೆ / ನದಿಗಳಲ್ಲಿ, ಅಣೆಕಟ್ಟು / ಜಲಾಶಯ / ಬ್ಯಾರೇಜ್‌ಗಳಲ್ಲಿ ಹಾಗೂ ಅಣೆಕಟ್ಟಿನ ಹಿನ್ನೀರಿನ ನದಿ ಪಾತ್ರದ ಪ್ರದೇಶಗಳಲ್ಲಿ ಹೂಳು ತೆಗೆಯುವ ಮುಖಾಂತರ ದೊರೆತ ಮರಳನ್ನು ತೆಗೆದು ದಾಸ್ತಾನು ಪ್ರಾಂಗಣಕ್ಕೆ ಸಾಗಾಣಿಕೆ ಮಾಡಿ, ಗ್ರಾಹಕರಿಗೆ ಮಾರಾಟ ಮಾಡುವ ಸಂಪೂರ್ಣ ಹೊಣೆಗಾರಿಕೆಯನ್ನು ಸರ್ಕಾರದಿಂದ ಅಧಿಸೂಚನೆ ಮೂಲಕ ನಿಗದಿಪಡಿಸಿದ ಸರ್ಕಾರಿ ಇಲಾಖೆ / ನಿಗಮ / ಮಂಡಳಿಗಳಿಗೆ ವಹಿಸಬೇಕಾಗಿರುತ್ತದೆ.

ಆದ್ದರಿಂದ, ಸರ್ಕಾರವು, IV, V ಮತ್ತು VI ನೇ ಶ್ರೇಣಿಯ ಹೊಳೆ / ನದಿಗಳಲ್ಲಿ, ಅಣೆಕಟ್ಟು / ಜಲಾಶಯ / ಬ್ಯಾರೇಜ್‌ಗಳಲ್ಲಿ ಹಾಗೂ ಅಣೆಕಟ್ಟಿನ ಹಿನ್ನೀರಿನ ನದಿ ಪಾತ್ರದ ಪ್ರದೇಶಗಳಲ್ಲಿ ಹೂಳು ತೆಗೆಯುವ ಮುಖಾಂತರ ದೊರೆತ ಮರಳನ್ನು ತೆಗೆದು ದಾಸ್ತಾನು ಪ್ರಾಂಗಣಕ್ಕೆ ಸಾಗಾಣಿಕೆ ಮಾಡಿ, ಗ್ರಾಹಕರಿಗೆ ಮಾರಾಟ ಮಾಡುವ ಸಂಪೂರ್ಣ ಹೊಣೆಗಾರಿಕೆಯನ್ನು ಈ ಕೆಳಕಂಡ ನಿಗಮ / ಮಂಡಳಿಗಳಿಗೆ ಜಿಲ್ಲಾವಾರು ನಿಗದಿಪಡಿಸಿ ಆದೇಶಿಸಿದೆ.

ಕ್ರ.ಸಂ	ನಿಗಮ / ಮಂಡಳಿ	ನಿಗದಿಪಡಿಸಿದ ಜಿಲ್ಲೆಗಳು
1	ಕರ್ನಾಟಕ ಸ್ಟೇಟ್ ಮಿನರಲ್ ಕಾರ್ಪೋರೇಷನ್ ಲಿಮಿಟೆಡ್., (KSMCL)	ಬೆಂಗಳೂರು ಮತ್ತು ಮೈಸೂರು ವಿಭಾಗದ ಎಲ್ಲಾ ಜಿಲ್ಲೆಗಳು ಕಲಬುರ್ಗಿ ವಿಭಾಗದಿಂದ ಬಳ್ಳಾರಿ ಜಿಲ್ಲೆ
2	ಹಟ್ಟಿ ಚಿನ್ನ ಗಣಿ ಲಿಮಿಟೆಡ್., (HGML)	ಬೆಳಗಾವಿ ವಿಭಾಗದ ಎಲ್ಲಾ ಜಿಲ್ಲೆಗಳು ಹಾಗೂ ಬಳ್ಳಾರಿ ಜಿಲ್ಲೆಯಲ್ಲಿ ಹೊರತುಪಡಿಸಿ, ಕಲಬುರ್ಗಿ ವಿಭಾಗದ ಎಲ್ಲಾ ಜಿಲ್ಲೆಗಳು.

--2

GM (P)
Rajshekhar,
create new file,
place sand policy-related files

ಈ ಮೇಲ್ಕಂಡ ನಿಗಮ / ಮಂಡಳಿಗಳು ಮರಳು ನೀತಿ, 2020ರ ಅನುಷ್ಠಾನಕ್ಕಾಗಿ ಹೊರಡಿಸಲಾಗಿರುವ ಸರ್ಕಾರದ ಆದೇಶ ಸಂಖ್ಯೆ ಸಿಐ 344 ಎಂಎಂಎನ್ 2019, ದಿನಾಂಕ 05.05.2020 ಅನುಬಂಧಗಳಿಗೆ ಅನುಗುಣವಾಗಿ ಕಾರ್ಯನಿರ್ವಹಿಸಲು ಆದೇಶಿಸಿದೆ.

ಕರ್ನಾಟಕ ರಾಜ್ಯಪಾಲರ ಆದೇಶಾನುಸಾರ
ಮತ್ತು ಅವರ ಹೆಸರಿನಲ್ಲಿ,

(ಶಿವಪ್ರಕಾಶ)
ಪೀಠಾಧಿಕಾರಿ (ಗಣಿ)
ವಾಣಿಜ್ಯ ಮತ್ತು ಕೈಗಾರಿಕೆ ಇಲಾಖೆ.

ಇವರಿಗೆ:

ಸಂಕಲನಕಾರರು, ಕರ್ನಾಟಕ ರಾಜ್ಯ ಪತ್ರ, ಬೆಂಗಳೂರು ಇವರಿಗೆ ಸದರಿ ಆದೇಶವನ್ನು ಮುಂದಿನ ಸಂಚಿಕೆಯಲ್ಲಿ ಪ್ರಕಟಿಸಿ, ಪ್ರಕಟಿತ 200 ಪ್ರತಿಗಳನ್ನು ವಾಣಿಜ್ಯ ಮತ್ತು ಕೈಗಾರಿಕೆ ಇಲಾಖೆಗೆ ಕಳುಹಿಸಲು ಕೋರಿದೆ.

ಪ್ರತಿಯನ್ನು:

1. ನಿರ್ದೇಶಕರು, ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆ, ಬೆಂಗಳೂರು.
2. ವ್ಯವಸ್ಥಾಪಕ ನಿರ್ದೇಶಕರು, ಕರ್ನಾಟಕ ಸ್ಟೇಟ್ ಮಿನರಲ್ ಕಾರ್ಪೋರೇಷನ್ ಲಿ., ಟಿಟಿಎಂಸಿ ಎ-ಬ್ಲಾಕ್, 5ನೇ ಮಹಡಿ, ಬಿಎಂಟಿಸಿ ಕಾಂಪ್ಲೆಕ್ಸ್, ಕೆ.ಹೆಚ್. ರಸ್ತೆ, ಶಾಂತಿನಗರ, ಬೆಂಗಳೂರು-27.
3. ವ್ಯವಸ್ಥಾಪಕ ನಿರ್ದೇಶಕರು, ಮೆ॥ ಹಟ್ಟಿ ಚಿನ್ನದ ಗಣಿ ಕಂಪನಿ., 3ನೇ ಮಹಡಿ, ಕೆ.ಹೆಚ್.ಬಿ. ಶಾಪಿಂಗ್ ಕಾಂಪ್ಲೆಕ್ಸ್, ನ್ಯಾಷನಲ್ ಗೇಮ್ಸ್ ವಿಲೇಜ್, ಕೋರಮಂಗಲ, ಬೆಂಗಳೂರು-25.
4. ರಾಜ್ಯದ ಎಲ್ಲಾ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು ಹಾಗೂ ಅಧ್ಯಕ್ಷರು, ಜಿಲ್ಲಾ ಮರಳು ಸಮಿತಿ.
5. ರಾಜ್ಯದ ಎಲ್ಲಾ ಜಿಲ್ಲಾ ಪಂಚಾಯಿತಿಗಳ ಮುಖ್ಯ ಕಾರ್ಯನಿರ್ವಹಣಾಧಿಕಾರಿಗಳು.
6. ರಾಜ್ಯದ ಎಲ್ಲಾ ಜಿಲ್ಲಾ ಪೋಲೀಸ್ ವರಿಷ್ಠಾಧಿಕಾರಿಗಳು.

ಪ್ರತಿಯನ್ನು ಮಾಹಿತಿಗಾಗಿ:

1. ಮಾನ್ಯ ಮುಖ್ಯಮಂತ್ರಿಯವರ ಕಾರ್ಯದರ್ಶಿ, ವಿಧಾನ ಸೌಧ, ಬೆಂಗಳೂರು.
2. ಮಾನ್ಯ ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಸಚಿವರ ಆಪ್ತ ಕಾರ್ಯದರ್ಶಿ, ವಿಕಾಸ ಸೌಧ.
3. ಮುಖ್ಯ ಕಾರ್ಯದರ್ಶಿಯವರ ಆಪ್ತ ಕಾರ್ಯದರ್ಶಿ, ವಿಧಾನ ಸೌಧ.
4. ಸರ್ಕಾರದ ಅಪರ ಮುಖ್ಯ ಕಾರ್ಯದರ್ಶಿ/ ಪ್ರಧಾನ ಕಾರ್ಯದರ್ಶಿ / ಕಾರ್ಯದರ್ಶಿ, ಒಳಾಡಳಿತ / ಲೋಕೋಪಯೋಗಿ/ ಕಂದಾಯ / ವಾಣಿಜ್ಯ ಮತ್ತು ಕೈಗಾರಿಕೆ ಇಲಾಖೆ / ಗ್ರಾಮೀಣಾಭಿವೃದ್ಧಿ ಮತ್ತು ಪಂಚಾಯತ್ ರಾಜ್/ ಆರ್ಥಿಕ / ಕಾನೂನು ಇಲಾಖೆ.
5. ಹೆಚ್ಚುವರಿ ಪ್ರತಿ/ ಶಾಖಾ ರಕ್ಷಾ ಕಡತ.

ANNEXURE R-3
(TRANSLATION COPY)

Government of Karnataka

CI 344 MMN 2019

Government of Karnataka Ministry,
Vikas Soudha
Bangalore, dated 18.05.2020,

Notification

State Sand Policy, 2020 to provide for sand mining, transportation, storage and disposal of sand in the State in order to ensure regular and affordable supply of sand for government- sponsored construction works and to provide for scientifically sound mining, transportation, stockpiling and disposal of sand in the state: CI 344 MMN 2019, will be enforced as on 05.05.2020.

Accordingly, the entire responsibility of removal and disposal of sand available in Class 1, II and III pits / streams / lakes of the State rests with the concerned Gram Panchayats and class IV, V and VI streams | In rivers, dam | The entire responsibility of removing the sand obtained through desilting in the reservoirs/ barrages and backwater areas of the dam, transporting it to the stock yard and selling it to the customers shall be entrusted to the Government Departments/ Corporations/ Boards designated by the Government notification.

Therefore, Government in IV, V and VI class stream / rivers, dam/ reservoir / barrages and backwater areas of the dam, has declared the undermentioned Corporation shall have the entire responsibility of removing the sand obtained by desilting and transport it to the stock yard and selling it to the customers.

Sl.no.	Corporation /Board	Allotted Districts
1.	Karnataka State Minerals Corporation Limited (KSMCL)	Bengaluru and Mysuru division all Districts From Kalaburgi

		Division to Bellari Division
2.	Hutti Gold Mines Limited (HGML)	All Districts of Belgaum Division and Kalaburgi Divsion except Bellary Division.

The above corporation/Boards, issued for implementation of Sand Policy, 2020, are directed to act in accordance with Government Order No: CI 344 MMS 2019, dated 05.05.2020.

. Governor of Karnataka
By order And in his name,

(Shivaprakash)
Presiding Officer (Mines)
Department of Commerce and Industry.

To: Compiler, Karnataka Rajya Patra Bangalore has been requested to publish the said order in the next issue and send 200 published copies to Department of Commerce and Industry.

CC:
1. The Director, Department of Mines and Geology, Bangalore..,
2. Managing Director, Karnataka State Mineral Corporation A- Block, 5th Floor, BMTC Complex, K.H. Road, Shantinagar, Bangalore-27.
3. The Managing Director, Me Hatti Gold Mines Co., 3rd Floor, K.H.B., Shop. Complex, National Games Village, Koramangala, Bangalore-25.
4. All the District Collectors of the State and the Chairman, Zilla Sand Committee,
5. The Chief Executive Officers of all the Zilla Panchayats of the State,
6. All District Police Officers of the State.

For copy information:
1. Secretary to Hon'ble Chief Minister, Vidhana Soudha, Bangalore.
2. Private Secretary to Hon'ble Minister of Mines and Geology, Vikas Soudha

3. Private Secretary to the Chief Secretary, Vidhana Soudha.
4. Deputy Chief Secretary/ Principal Secretary/ Secretary, Home Administration to Govt Department of Public Works/ Revenue/ Commerce and Industry/ Rural Development and Panchayat Raj/ Finance/ Law Department.
5. Branch security file/ additional copy.

ANNEXURE R-4

®

IN THE HIGH COURT OF KARNATAKA AT BENGALURU

DATED THIS THE 9TH DAY OF FEBRUARY, 2022

PRESENT

THE HON'BLE MR. RITU RAJ AWASTHI, CHIEF JUSTICE

AND

THE HON'BLE MR. JUSTICE SURAJ GOVINDARAJ

WRIT PETITION NO.5031 OF 2021 (GM-MMS)

BETWEEN:

1. POOVAPPA POOJARY
S/O SANKAPPA POOJARY
AGED ABOUT 55 YEARS
R/AT 2-389, KODAMAJE
AJILAMOGARU POST, BANTWAL TALUK
SARAPADY, D.K-574211

2. VINAYAKA
S/O LATE SHIVARAMA
AGED ABOUT 54 YEARS
R/AT NO.1-2-27-2256/4
SRI RAMA, SHEKAR COMPOUND
RAMAKIRODIAN ROAD
MANGALORE, ASHOKANAGAR
D K-575006

3. I.M. HAMZA
S/O A.G. ISMAIL
AGED ABOUT 37 YEARS
R/AT NO.1-399
NEAR GOVERNMENT SCHOOL
ADDUR, D.K-574145

4. MOHAMMED ISMAIL
S/O MOHAMMAD
AGED ABOUT 35 YEARS
R/AT NO.1-304/3
PANOLIPADI HOUSE, GANDHADI
ADDOOR VILLAGE AND POST
MANGALORE, D K -574145

Not An Official Copy

5. MOHAMMED RAFIQ
S/O G.P. ABUBAKER
AGED ABOUT 44 YEARS
R/AT NO.1-40, MANNAGUDDA HOUSE
ADDOOR VILLAGE AND POST
MANGALORE, D K -574145

...PETITIONERS

(BY SRI. SACHIN.B.S, ADVOCATE)

AND:

1. KARNATAKA STATE MINERALS CORPORATION LTD.
REGISTERED OFFICE TTMC
A BLOCK, 5TH FLOOR
BMTC BUILDING, K.H. ROAD
SHANTHINAGAR, BANGALORE-560027
REPRESENTED BY ITS
GENERAL MANAGER (SAND)

2. DEPUTY COMMISSIONER
MANGALORE, D K DISTRICT-575001

3. DEPUTY DIRECTOR
DEPARTMENT OF MINES AND GEOLOGY
JUGAL TOWER, MALLIKATTE
MANGALORE, D.K DISTRICT-575 001

... RESPONDENTS

(BY SRI. D.L.N. RAO, SENIOR ADVOCATE FOR
SRI. H.N. NARENDRA DEV, ADVOCATE FOR R1;
SRI. S.S MAHENDRA, AGA FOR R2 & R3)

THIS WRIT PETITION IS FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA, PRAYING TO ISSUE WRIT OF CERTIORARI OR ANY OTHER APPROPRIATE WRIT OR ORDER TO QUASH THE IMPUGNED E-TENDER INVITATIONS DATED 07.11.2020 IN NO.863/KSMCL/DESILTING/SAND /SHAMBURU/2020-21/1827 AND DATED 07.12.2020 IN NO. 864/KSMCL/DESILTING/SAND/ADHYPADI/2020-21/1840, AS PER ANNEXURES-A AND B AND ETC.

THIS PETITION COMING ON FOR PRELIMINARY HEARING THROUGH PHYSICAL HEARING THIS DAY, ***SURAJ GOVINDARAJ J*** MADE THE FOLLOWING:

Not A Certified Copy

ORDER

1. The petitioners are before this Court seeking for the following reliefs:

   i. Issue writ of certiorari or any other appropriate writ or order to quash the impugned E-tender invitations dated 07.11.2020 in No.863/KSMCL/Desilting/Sand/Shamburu/2020-21/1827 and dated 07.12.2020 in No.864/KSMCL/Desilting/Sand/Adhypadi/2020-21/1840, as per ***ANNEXURES-A AND B.***

   ii. Issue any other writ or order or direction that deems fit to grants in the circumstances of the case in the interest of justice and equity.

2. Sri.Sachin. B.S, learned counsel for the petitioners, would submit that

   2.1. The petitioners belong to traditional sand extracting communities holding temporary permits to extract the sand in various sand blocks situated in Dakshina Kannada District and their livelihood depends on extracting of sand.

   2.2. They are aggrieved by the E-tender notification issued by respondent No.1 for the purpose of dredging/desilting in Adyapady dam and Shamburu Dam submergence area for the reason that under the said e-tender notification, the successful contractor would be permitted to

Not An Official Copy

engage machinery and vehicles for the purposes of extracting sand.

2.3. This is not permissible as per the amended provisions of the Karnataka Minor Mineral Concession Rules, 1994 ('Rules' for short).

2.4. Amended Rule 31R of the Rules came into force on 5.05.2020, in terms of Rule 31R(5) there is a prohibition of use of machinery for sand quarrying, use of mechanised boats in river sand quarrying is prohibited.

2.5. No tender, let alone E-tender could have been issued by respondent No.1 inviting tender for desilting of the dams area by usage of such machinery.

2.6. The term desilting of sand is a misnomer inasmuch the same is quarrying of sand though termed as desilting.

2.7. In terms of Rule 31ZB of the Rules, the sand blocks which are available in 4, 5 and higher order streams through tender-cum-auction in Non-CRZ of coastal district are required to be allotted by tender-cum-auction proceedings only amongst the traditional sand extracting

community like the petitioners, the tender now issued not being for the traditional sand extracting community is in violation of Rule 31ZB of the Rules.

2.8. In terms of Rule 31ZB, use of motor boats and dredger for removal of sand is prohibited.

2.9. On these grounds he submits that the relief as sought for be granted and E-tender notification be quashed by allowing the Writ Petition.

3. Sri.S.S.Mahendra, learned Additional Government Advocate would submit that

3.1. what is being tendered is not sand block for the purpose of quarrying, but the work envisages desilting of two dams, viz., Adyapady dam where it is found through analysis sand deposit of 2000 mtrs in length, 100 mtrs in width with one mtr depth, totalling to 3.44 lakhs Metric ton and Shamburu dam where it is found through analysis sand deposit is on 2800 mtrs in length, 230 mtrs in width with one mtr depth, totalling to 11,07,680 Metric ton.

3.2. Gathering of silt, he submits has reduced the water holding capacity of the said dams requiring desilting. The collection of water has been considerably reduced affecting supply of drinking water as also for irrigation, as such, faster method of desilting is required to be resorted to by usage of machinery.

3.3. This desilting is not quarrying in the strict sense of usage of the term since there are no identified sand block and as such, the restriction either under amended Rule 31R or 31ZB of the Rules would not be applicable to the present matter.

4. Sri.D.L.N.Rao, learned Senior counsel for respondent No.1 would also reiterate the submissions made by Sri.S.S.Mahendra, learned AGA and he would further submit that

4.1. Respondent No.1 is a Corporation established by the State. There is no private interest which is involved. The work which has been sought to be awarded is dredging and desilting of dams

Not An Official Copy

which would require usage of machinery and such work cannot be done by without machinery, let alone by usage of traditional methods.

4.2. In this background, he also relies upon the decision of a Coordinate Bench of this Court in W.P.No.24904/2019 dated 25.06.2019 and submits that this Court while considering the effect of unamended Rule 31R and 31ZB(A) of the Rules has held that the tender for desilting is different from a tender for quarrying. The tender in respect of dredging/desilting of submergence of vented dam cannot be equated to quarrying of a sand block and as such, relying on the said Judgment, the present situation also being related to desilting of submergence area of vented dam, the said Rule 31ZB(A) and/or Rule 31R of the Rules would not be applicable.

5. Heard Sri.Sachin.B.S, learned counsel for the petitioners, Sri.D.L.N.Rao, learned Senior counsel for Sri.H.N.Narendra Dev, learned for respondent No.1 and

Sri.S.S.Mahendra, learned Additional Government Advocate for respondents No.2 and 3.

6. The short question that would arise for our consideration is, Whether a tender for dredging/desilting of submergence area of a dam would amount to sand quarrying necessitating the imposition of the restriction under Rule 31R or Rule 31ZB of the Karnataka Minor Mineral Concession Rules, 1994?

7. As referred to above, while dealing with the contentions of the respective counsels, it is clear and admitted that the tender invitation is for dredging and desilting of the reservoir area of a dam. There is no sand block which has been identified or mentioned in the tender notification. The dredging and desilting of the dams have arisen on account of gathering of silt in the reservoir area of the dam, thereby reducing the carrying capacity of dam, as such, after analysis it has been ascertained that there is a fixed area which has gathered silt, the quantity has also been ascertained and identified by experts dealing with the same.

Not An Official Copy

8. It is on that basis, the quantified sand and the location thereof with longitude and latitude has been described in the heading location in the E-tender.

9. Both Sri.S.S.Mahendra, learned AGA and Sri.D.L.N.Rao, learned Senior counsel have submitted that the E-tender is restricted to such area and the quantified sand mentioned therein and does not extend to river area or to any sand block. Their submission that the contractor would not be permitted to extract sand beyond the identified area is placed on record.

10. In the above circumstances, when there is no sand block which would be involved in the dredging/desilting of silt in the reservoir area, in our considered opinion the same would not amount to quarrying activity in a river area or in a sand block identified for that purpose. In such circumstances, when the work cannot be said to be quarrying, the restriction which has been imposed under Rule 31R or 31ZB of the Rules would not apply to the work contemplated under the E-tender which has been challenged in these proceedings.

Not An Official Copy

11. In view of the above, there is no right which can be said to be vested in the petitioners under Rules 31ZB of the Rules nor can it said to be in violation of Rule 31R of the Rules, as contended by the learned counsel for the petitioners. It was always open for the petitioners to have participated in the E-tender proceedings.

12. We are therefore of the opinion that a tender for dredging/desilting of submergence area of a dam would not amount to sand quarrying necessitating the imposition of the restriction under Rule 31R or Rule 31ZB of the Karnataka Minor Mineral Concession Rules, 1994.

13. In view of the above, we do not find any merit in the petition as filed. The petition stands dismissed.

Sd/-
CHIEF JUSTICE

Sd/-
JUDGE

In

Not An Official Copy

ANNEXURE R-5

ಕರ್ನಾಟಕ ಸರ್ಕಾರ

ಜಿಲ್ಲಾಧಿಕಾರಿ ಹಾಗೂ ಜಿಲ್ಲಾ ದಂಡಾಧಿಕಾರಿಯವರ ಕಾರ್ಯಾಲಯ ದ.ಕ., ಮಂಗಳೂರು – 575001	Deputy Commissioner & District Magistrate's Office Dakshina Kannada, Mangaluru - 575001

ನಂ: ಮರಳು/ಅಧಿಸೂಚನೆ–I/2020–21/

ದಿನಾಂಕ: 04–11–2020

ಅಧಿಸೂಚನೆ

5100
13 Nov 2020

ವಿಷಯ: ಕರ್ನಾಟಕ ಸ್ಟೇಟ್ ಮಿನರಲ್ ಕಾರ್ಪೊರೇಷನ್ ಲಿಮಿಟೆಡ್ (KSMCL) ಇವರಿಗೆ ಮಂಗಳೂರು ತಾಲ್ಲೂಕು ಅದ್ಯಪಾಡಿ ಮತ್ತು ಬಂಟ್ವಾಳ ತಾಲ್ಲೂಕು ಶಂಬೂರು ಡ್ಯಾಂನ ಹಿನ್ನೀರಿನ ಪ್ರದೇಶದಲ್ಲಿ ಹೂಳಿನಲ್ಲಿ ದೊರಕುವ ಮರಳನ್ನು ತೆಗೆಯಲು ಅಧಿಸೂಚನೆ ಹೊರಡಿಸುವ ಕುರಿತು.

ಉಲ್ಲೇಖ:1) ಸರ್ಕಾರದ ಆದೇಶ ಸಂಖ್ಯೆ: ಸಿಐ 344 ಎಂಎಂಎನ್ 2019, ಬೆಂಗಳೂರು, ದಿನಾಂಕ: 05–05–2020.

2) ಸರ್ಕಾರದ ಆದೇಶ ಸಂಖ್ಯೆ: ಸಿಐ 344 ಎಂಎಂಎನ್ 2019 ಬೆಂಗಳೂರು, ದಿನಾಂಕ 18–05–2020

3) ಜಿಲ್ಲಾ ಮರಳು ಸಮಿತಿಯ ನಡವಳಿ ದಿನಾಂಕ 23–09–2020.

****

ರಾಜ್ಯ ಮರಳು ನೀತಿ 2020 ರನ್ವಯ ಭೌಗೋಳಿಕ, ಭೂವೈಜ್ಞಾನಿಕ ಮತ್ತು ಆಡಳಿತಾತ್ಮಕ ಹಿನ್ನೆಲೆಯನ್ನು ಪರಿಗಣಿಸಿ, ಸರ್ಕಾರಿ ಮತ್ತು ಸಾರ್ವಜನಿಕ ನಿರ್ಮಾಣ ಕಾಮಗಾರಿಗಳಿಗೆ ನಿಯಮಿತವಾಗಿ ಮತ್ತು ಸುಲಭವಾಗಿ ಕಡಿಮೆ ದರದಲ್ಲಿ ಮರಳು ದೊರೆಯುವ ಸಲುವಾಗಿ ಮಂಗಳೂರು ತಾಲ್ಲೂಕು ಅದ್ಯಪಾಡಿ ಮತ್ತು ಬಂಟ್ವಾಳ ತಾಲ್ಲೂಕು ಶಂಬೂರು ಡ್ಯಾಂನ ನೀರಿನ ಶೇಖರಣಾ ಸಾಮರ್ಥ್ಯವನ್ನು ಹೆಚ್ಚಿಸಲು ಜಿಲ್ಲಾ ಮರಳು ಸಮಿತಿಯಲ್ಲಿ ನಿರ್ಣಯ ಕೈಗೊಳ್ಳಲಾಗಿದೆ. ಅಣೆಕಟ್ಟೆಗಳ ಹಿನ್ನೀರಿನ ನದಿ ಪಾತ್ರದ ಪ್ರದೇಶದಲ್ಲಿ ಹೂಳೆತ್ತುವ ಪ್ರದೇಶವನ್ನು ತಾಲ್ಲೂಕು/ಜಿಲ್ಲಾ ಮಟ್ಟದ ಮರಳು ಸಮಿತಿಯಿಂದ ಗುರುತಿಸಲಾಗಿರುತ್ತದೆ. ಅದ್ಯಪಾಡಿ ಡ್ಯಾಂನಲ್ಲಿ ಅಂದಾಜು 3,44,000 ಮೆ.ಟನ್. ಮತ್ತು ಶಂಬೂರು ಡ್ಯಾಂನಲ್ಲಿ ಅಂದಾಜು 11,07,680 ಮೆ.ಟನ್. ಹೂಳು ಮಿಶ್ರಿತ ಮರಳು ದೊರೆಯುತ್ತದೆ ಎಂದು ಭೂವಿಜ್ಞಾನಿಯವರು ತಿಳಿಸಿರುತ್ತಾರೆ. ಉಲ್ಲೇಖಗಳನ್ವಯ ಸದರಿ ಪ್ರದೇಶದಲ್ಲಿ ಹೂಳೆತ್ತುವ ಕೆಲಸವನ್ನು ನಿರ್ವಹಿಸಲು ಕರ್ನಾಟಕ ಸ್ಟೇಟ್ ಮಿನರಲ್ ಕಾರ್ಪೊರೇಷನ್ ಲಿಮಿಟೆಡ್ (KSMCL), ಬೆಂಗಳೂರು ಇವರಿಗೆ ಮೀಸಲಿರಿಸಿ ಅಧಿಸೂಚನೆ ಹೊರಡಿಸಿದೆ.

ಕ್ರ. ಸಂ.	ತಾಲ್ಲೂಕು	ನದಿ ಪಾತ್ರ	ವಿಸ್ತೀರ್ಣ (ಚ.ಮೀ.ಗಳಲ್ಲಿ)	ಅಕ್ಷಾಂಶ–ರೇಖಾಂಶಗಳು	ಮರಳಿನ ಪ್ರಮಾಣ (ಮೆ.ಟನ್)
1	ಬಂಟ್ವಾಳ	ನೇತ್ರಾವತಿ	6,44,000	12^0 52' 47.74" N 75^0 05' 47.40" E 12^0 51' 51.4" N 75^0 07' 02.92" E	11,07,680
2	ಮಂಗಳೂರು	ಫಲ್ಗುಣಿ	2,00,000	12^0 56' 30.48" N 74^0 53' 20.54" E 12^0 56' 18.76" N 74^0 54' 19.53" E	3,44,000

ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು ಹಾಗೂ ಅಧ್ಯಕ್ಷರು
ಜಿಲ್ಲಾ ಮರಳು ಸಮಿತಿ
ದಕ್ಷಿಣ ಕನ್ನಡ ಜಿಲ್ಲೆ

Deputy Commissioner
Dakshina Kannada District

ANNEXURE R-5
(TRANSLATION COPY)

Government of Karnataka

Deputy Commissioner &
District Magistrate's Office
Dakshina Kannada,
Mangaluru-575001

No: Maralu/ Notification-1/2020-21/ 04-11-2020

Notification

Subject: Regarding issuance of notification for removal of silt in the backwater area of Shamburu Dam and Adyapadi in Mangalore Taluk and Bantwala Taluk to Karnataka State Mineral Corporation Limited (KSMCL)Bangalore.

Ref:1) Government Order No: CI 344 MMN 2019, dt: 05-05-2020.
2).Government Order No: CI 344 MMS 2019 Bangalore, dt:18-05-2020
` ` 3) Date of Proceedings of District Sand Committee: 23-09-2020.

Considering the geographical, geological and administrative background of the State Sand Policy 2020, it has been decided in the District Sand Committee to increase the water storage capacity of Mangalore Taluk Adyapadi and Bantwala Taluk Shamburu Dam for regular and easy availability of sand for government and public construction works at low cost, dredging in the backwater river basin area of the dams. The area is identified by the Taluk/ District level Sand Committee, the geologist informed that Adyapadi Dam has an estimated 3,44,000 MT and Shamburu Dam has an estimated 11,07,680 MT of mixed sand,'. as per the references notification is issued to Karnataka State Mineral Corporation Limited (KSMCL), Bangalore dedicating it to carry out the dredging work in the said area.

Sl. no.	Taluk	River	Extent (in Sq.m.)	Latitude- longitudes	Quantity of sand(MTs)
1.	Bantwala	Netravati	6,44,000	12" 52' 47.74" N 75° 05′ 47.40" E 12° 51' 51.4" N 75° 07' 02.92" E	11,07,680
2.	Mangaluru	Phalguni	2,00,000	12° 56' 30.48" N 74° 53' 20.54" E 12" 56' 18.76" N 74 ° 54' 19.53" E	3.44.000

Deputy Commissioner &
District sand Committee
Dakshin Kannada

ಕರ್ನಾಟಕ ಸರ್ಕಾರ

ಜಿಲ್ಲಾಧಿಕಾರಿ ಹಾಗೂ ಜಿಲ್ಲಾ
ದಂಡಾಧಿಕಾರಿಯವರ ಕಾರ್ಯಾಲಯ
ದ.ಕ., ಮಂಗಳೂರು – 575001

Deputy Commissioner &
District Magistrate's Office
Dakshina Kannada,
Mangaluru - 575001

ನಂ: ಗಭೂಇ/ಉನಿ/ಮರಳು/ಕಾ.ಆ.2/2020-21/ 2026 ದಿನಾಂಕ: 09-11-2020

ಕಾರ್ಯಾದೇಶ

ವಿಷಯ: ಕರ್ನಾಟಕ ಸ್ಟೇಟ್ ಮಿನರಲ್ ಕಾರ್ಪೊರೇಷನ್ ಲಿಮಿಟೆಡ್ (KSMCL) ಇವರಿಗೆ ಮಂಗಳೂರು ತಾಲ್ಲೂಕು ಅದ್ಯಪಾಡಿ ಮತ್ತು ಬಂಟ್ವಾಳ ತಾಲ್ಲೂಕು ಶಂಬೂರು ಡ್ಯಾಂನ ಹಿನ್ನೀರಿನ ಪ್ರದೇಶದಲ್ಲಿ ಹೂಳಿನಲ್ಲಿ ದೊರಕುವ ಮರಳನ್ನು ತೆಗೆಯಲು ಕಾರ್ಯಾದೇಶ ನೀಡುವ ಕುರಿತು.

5776

NOV 20

ಉಲ್ಲೇಖ:1) ಸರ್ಕಾರದ ಆದೇಶ ಸಂಖ್ಯೆ: ಸಿಐ 344 ಎಂಎಂಎನ್ 2019, ಬೆಂಗಳೂರು, ದಿನಾಂಕ: 05-05-2020.

2) ಸರ್ಕಾರದ ಆದೇಶ ಸಂಖ್ಯೆ: ಸಿಐ 344 ಎಂಎಂಎನ್ 2019 ಬೆಂಗಳೂರು, ದಿನಾಂಕ 18-05-2020.

3) ಜಿಲ್ಲಾ ಮರಳು ಸಮಿತಿಯ ನಡವಳಿ ದಿನಾಂಕ 23-09-2020.

4) ತಾಂತ್ರಿಕ ಅಧಿಕಾರಿಗಳ ವರದಿ ದಿನಾಂಕ 13-10-2020.

5) ತಾಲ್ಲೂಕು ಮರಳು ಸಮಿತಿ ನಡವಳಿ ದಿನಾಂಕ 20-10-2020.

****

ರಾಜ್ಯ ಮರಳು ನೀತಿ 2020 ರನ್ವಯ ಭೌಗೋಳಿಕ, ಭೂವೈಜ್ಞಾನಿಕ ಮತ್ತು ಆಡಳಿತಾತ್ಮಕ ಹಿನ್ನೆಲೆಯನ್ನು ಪರಿಗಣಿಸಿ, ಸರ್ಕಾರಿ ಮತ್ತು ಸಾರ್ವಜನಿಕ ನಿರ್ಮಾಣ ಕಾಮಗಾರಿಗಳಿಗೆ ನಿಯಮಿತವಾಗಿ ಮತ್ತು ಸುಲಭವಾಗಿ ಕಡಿಮೆ ದರದಲ್ಲಿ ಮರಳು ದೊರೆಯುವ ಸಲುವಾಗಿ ಮಂಗಳೂರು ತಾಲ್ಲೂಕು ಅದ್ಯಪಾಡಿ ಮತ್ತು ಬಂಟ್ವಾಳ ತಾಲ್ಲೂಕು ಶಂಬೂರು ಡ್ಯಾಂಗಳಲ್ಲಿ ನೀರಿನ ಶೇಖರಣಾ ಸಾಮರ್ಥ್ಯವನ್ನು ಹೆಚ್ಚಿಸಲು ಜಿಲ್ಲಾ ಮರಳು ಸಮಿತಿಯಲ್ಲಿ ನಿರ್ಣಯ ಕೈಗೊಳ್ಳಲಾಗಿದೆ. ಅಣೆಕಟ್ಟೆಗಳ ಹಿನ್ನೀರಿನ ನದಿ ಪಾತ್ರದ ಪ್ರದೇಶದಲ್ಲಿ ಹೂಳೆತ್ತುವ ಪ್ರದೇಶವನ್ನು ತಾಲ್ಲೂಕು/ಜಿಲ್ಲಾ ಮಟ್ಟದ ಮರಳು ಸಮಿತಿಯಿಂದ ಗುರುತಿಸಲಾಗಿರುತ್ತದೆ. ಅದ್ಯಪಾಡಿ ಡ್ಯಾಂನಲ್ಲಿ ಅಂದಾಜು 3,44,000 ಮೆ.ಟನ್. ಮತ್ತು ಶಂಬೂರು ಡ್ಯಾಂನಲ್ಲಿ ಅಂದಾಜು 11,07,680 ಮೆ.ಟನ್. ಹೂಳು ಮಿಶ್ರಿತ ಮರಳು ದೊರೆಯುತ್ತದೆ ಎಂದು ತಾಂತ್ರಿಕ ಅಧಿಕಾರಿಗಳು ತಿಳಿಸಿರುತ್ತಾರೆ. ಉಲ್ಲೇಖಗಳನ್ವಯ ಸದರಿ ಪ್ರದೇಶದಲ್ಲಿ ಹೂಳೆತ್ತುವ ಕೆಲಸವನ್ನು ನಿರ್ವಹಿಸಲು ಕರ್ನಾಟಕ ಸ್ಟೇಟ್ ಮಿನರಲ್ ಕಾರ್ಪೊರೇಷನ್ ಲಿಮಿಟೆಡ್ (KSMCL), ಬೆಂಗಳೂರು ಇವರಿಗೆ ಮೀಸಲಿರಿಸಿ ಅಧಿಸೂಚನೆ ಹೊರಡಿಸಿದೆ.

ಕ್ರ. ಸಂ.	ತಾಲ್ಲೂಕು	ನದಿ ಪಾತ್ರ	ವಿಸ್ತೀರ್ಣ (ಚ.ಮೀ.ಗಳಲ್ಲಿ)	ಅಕ್ಷಾಂಶ-ರೇಖಾಂಶಗಳು	ಮರಳಿನ ಪ್ರಮಾಣ (ಮೆ.ಟನ್)
1	ಬಂಟ್ವಾಳ	ನೇತ್ರಾವತಿ	6,44,000	12^0 52' 47.74" N 75^0 05' 47.40" E 12^0 51' 51.4" N 75^0 07' 02.92" E	11,07,680
2	ಮಂಗಳೂರು	ಫಲ್ಗುಣಿ	2,00,000	12^0 56' 30.48" N 74^0 53' 20.54" E 12^0 56' 18.76" N 74^0 54' 19.53" E	3,44,000

23/11/20

ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು ಹಾಗೂ ಅಧ್ಯಕ್ಷರು
ಜಿಲ್ಲಾ ಮರಳು ಸಮಿತಿ
ದಕ್ಷಿಣ ಕನ್ನಡ ಜಿಲ್ಲೆ

ಪರತ್ತುಗಳು:

1. ಭಾರತ ಸರ್ಕಾರದ ಪರಿಸರ ಅರಣ್ಯ ಮತ್ತು ಹವಾಮಾನ ಬದಲಾವಣೆ ಮಂತ್ರಾಲಯ (MoEF) ಇಂದ ಜಾರಿ ಮಾಡಿರುವ ಸುಸ್ಥಿರ ಮರಳು ಗಣಿಗಾರಿಕೆ ಮಾರ್ಗಸೂಚಿಗಳು 2016 (Sustainable Sand Mining Guidelines 2016) ರನ್ವಯ ಕಾರ್ಯ ನಿರ್ವಹಿಸುವುದು.
2. ಅಧಿಸೂಚನೆಯಂತೆ ಮಂಗಳೂರು ತಾಲ್ಲೂಕು ಅದ್ಯಪಾಡಿ ಮತ್ತು ಬಂಟ್ವಾಳ ತಾಲ್ಲೂಕು ಶಂಬೂರು ಅಣೆಕಟ್ಟೆಯ ಹಿನ್ನೀರಿನ ನದಿ ಪಾತ್ರದ ಪ್ರದೇಶದಲ್ಲಿ ಹೂಳಿನೊಂದಿಗಿನ ಮರಳು ತೆಗೆಯಲು ಗುರುತಿಸಿರುವ ಪ್ರದೇಶದಲ್ಲಿ ಜಿಲ್ಲಾ ಮರಳು ಸಮಿತಿಯಿಂದ ಕರ್ನಾಟಕ ಸ್ಟೇಟ್ ಮಿನರಲ್ ಕಾರ್ಪೋರೇಷನ್ ಲಿಮಿಟೆಡ್ (KSMCL), ಬೆಂಗಳೂರು ಇವರಿಗೆ ಕಾರ್ಯಾದೇಶ ಪತ್ರ ಹೊರಡಿಸಿದ ನಂತರ ಹೂಳಿನೊಂದಿಗಿನ ಮರಳು ತೆಗೆಯಲು ಕ್ರಮ ಕೈಗೊಳ್ಳುವುದು.
3. ಹೂಳಿನಲ್ಲಿ ಲಭ್ಯವಿರುವ ಮರಳನ್ನು ಸರ್ಕಾರವು ನಿಗದಿಪಡಿಸಿರುವ ಮಾರಾಟ ದರದಲ್ಲಿ ಮರಳನ್ನು ವಿಲೇವಾರಿ ಮಾಡುವುದು.
4. ಅಣೆಕಟ್ಟುಗಳ ಹಿನ್ನೀರಿನ ನದೀ ಪಾತ್ರದ ಪ್ರದೇಶಗಳಲ್ಲಿ ಹೂಳು ತೆಗೆಯುವ ಮುಖಾಂತರ ದೊರೆತ ಮರಳನ್ನು ದಾಸ್ತಾನು ಪ್ರಾಂಗಳದಲ್ಲಿ ಸಂಗ್ರಹಿಸತಕ್ಕದ್ದು ಹಾಗೂ ದಾಸ್ತಾನು ಪ್ರಾಂಗಳದಿಂದ ಸಾರ್ವಜನಿಕ/ಸರ್ಕಾರಿ ಕಾಮಗಾರಿಗಳಿಗೆ ಸರ್ಕಾರದಿಂದ ನಿಗದಿಪಡಿಸಿದ ಗರಿಷ್ಠ ಮಾರಾಟ ದರ ಮಿತಿಯೊಳಗೆ ಜಿಲ್ಲಾ ಮರಳು ಸಮಿತಿಯು ನಿಗದಿಪಡಿಸುವ ಮರಳಿನ ದರದಂತೆ ಮರಳು ಮಾರಾಟ ಮಾಡುವುದು.
5. ಅಣೆಕಟ್ಟುಗಳ ಹಿನ್ನೀರಿನ ನದೀ ಪಾತ್ರದ ಪ್ರದೇಶಗಳಲ್ಲಿ ಹೂಳಿನಲ್ಲಿ ಲಭ್ಯವಿರುವ ಮರಳನ್ನು ಸ್ಟಾಕ್‌ಯಾರ್ಡ್‌ಗೆ ಸಾಗಾಣಿಕೆ ಮಾಡಿ ಮತ್ತು ಸ್ಟಾಕ್‌ಯಾರ್ಡ್‌ನಲ್ಲಿರುವ ಮರಳನ್ನು ಖನಿಜ ರವಾನೆ ಪರವಾನಿಗೆಯೊಂದಿಗೆ ಜಿ.ಪಿ.ಎಸ್. ಅಳವಡಿಸಿದ ವಾಹನಗಳ ಮೂಲಕ ಸಾರಿಗೆ ಇಲಾಖೆಯ ನಿಯಮಾವಳಿಯಂತೆ ಹೇರುಭಾರ ಸಾಮರ್ಥ್ಯಕ್ಕೆ ಅನುಗುಣವಾಗಿ ಖನಿಜ ರವಾನೆ ಪರವಾನಿಗೆಯೊಂದಿಗೆ ಮರಳನ್ನು ಗ್ರಾಹಕರಿಗೆ ಮಾರಾಟ ಮಾಡತಕ್ಕದ್ದು.
6. ಮರಳನ್ನು ಸಾಗಾಣಿಕೆ ಮಾಡಲು ರಾಜಧನ ಮತ್ತು ಇತರೆ ಅನ್ವಯಿಕ ಶುಲ್ಕಗಳನ್ನು ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆಗೆ ಪಾವತಿಸಿ ಖನಿಜ ರವಾನೆ ಪರವಾನಿಗೆಯೊಂದಿಗೆ ಸಾಗಾಣಿಕೆ ಮಾಡಬೇಕಾಗಿರುತ್ತದೆ.
7. ಸರ್ಕಾರವು ದಿನಾಂಕ 10-07-2020 ರಂದು ಆದೇಶ ಸಂಖ್ಯೆ 344 ಎಂ.ಎಂ.ಎನ್ 2019 ಭಾಗ(2) ರಂತೆ ಮರಳು ಮಾರಾಟದಿಂದ ಬಂದಂತಹ ಮೊತ್ತವನ್ನು ರಾಜ್ಯ ಸಂಚಿತ ನಿಧಿಗೆ ಪಾವತಿಸತಕ್ಕದ್ದು.

ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು ಹಾಗೂ ಅಧ್ಯಕ್ಷರು
ಜಿಲ್ಲಾ ಮರಳು ಸಮಿತಿ
ದಕ್ಷಿಣ ಕನ್ನಡ ಜಿಲ್ಲೆ

ಇವರಿಗೆ,
ವ್ಯವಸ್ಥಾಪಕ ನಿರ್ದೇಶಕರು
ಕರ್ನಾಟಕ ಸ್ಟೇಟ್ ಮಿನರಲ್ ಕಾರ್ಪೋರೇಷನ್ ಲಿಮಿಟೆಡ್ (KSMCL)
ಶಾಂತಿನಗರ, ಬೆಂಗಳೂರು.

ANNEXURE R-6
(TRANSLATION COPY)

Government of Karnataka

Deputy Commissioner &
District Magistrate's Office
Dakshina Kannada,
Mangaluru-575001

No.GABHUI/ UNI /Maralu/K.A.-2/2020-21/2025 09-11-2020

WORK ORDER

Sub:Regarding issuance of Workorder for removal of silt in the backwater area of Shamburu Dam and Adyapadi in Mangalore Taluk and Bantwala Taluk to Karnataka State Mineral Corporation Limited (KSMCL)

Ref:1) Government Order No: CI 344 MMN 2019, dt: 05-05-2020.
2)Government Order No: CI 344 MMS 2019 Bangalore, dt:18-05-2020
` 3) Date of Proceedings of District Sand Committee: 23-09-2020.
4) Technical Officers Report Date: 13-10-2020
5) Taluk Sand Committee proceedings dated 20-10-2020

Taking into account the geographical, geological and administrative background of the State Sand Policy 2020, a campaign has been undertaken in the District Sand Committee to increase the water storage capacity in Mangaluru taluk Adyapadi and Bantwala taluk Shamburu dams for regular and easy availability of sand at low rates for government and public construction works. The area for dredging in the backwater river basin of the dams will be identified by the Taluk/ District level Sand Committee. Technical Committee officials informed that about 44,000 MTs in Adyapadi dam and 11,07,680 MTs in Shamburu dam.As per the references, notification is issued to Karnataka State Mineral Corporation Limited (KSMCL), Bangalore dedicating it to carry out the dredging work in the said area.

Sl. no.	Taluk	River	Extent (in Sq.m.)	Latitude- longitudes	Quantity of sand(MTs)
1.	Bantwala	Netravati	6,44,000	12" 52' 47.74" N 75° 05′ 47.40" E 12° 51' 51.4" N 75° 07' 02.92" E	11,07,680
2.	Mangaluru	Phalguni	2,00,000	12° 56' 30.48" N 74° 53' 20.54" E 12" 56' 18.76" N 74 ° 54' 19.53" E	3.44.000

Conditions:

1.Working in accordance with the Sustainable Sand Mining Guidelines 2016 issued by the Ministry of Environment, Forestry and Climate Change (MoEF), Government of India.

2. As per the notification, the District Sand Committee has issued a mandate to the Karnataka State Mineral Corporation Limited (KSMCL), Bangalore for removal of sand from the stream in the backwater river basin of Shamburu Dam in Mangaluru Taluk Adyapadi and Bantwala Taluk. Then action is taken to remove sand with silt.

3. Disposing of sand available in sand at the selling price fixed by the Government.

4. The sand obtained by desilting in the backwater river basin areas of the dams shall be stored in the stock yard and the sand shall be sold from the stock yard as per the price of sand fixed by the District Sand Committee within the maximum selling price limit set by the Government for public/ government works.

5. Carded transportation of sand available in stream in backwater riverine areas of Agagatts and sand in stock yard with mineral shipment permit for GPS. The sand shall be sold to the customer with a mineral shipment permit as per the

transport department regulations as per the regulations of the Transport Department through fitted vehicles.

6. Royalty and other applicable charges shall be paid to Department of Mines and Geology for obtaining Mineral Dispatch permit and transportation of sand.

7. Government vide Order No. 344 MMN 2019 dated 10-07-2020 Part (2) The proceeds from the sale of sand shall be paid into the State Consolidated Fund.

Deputy Commissioner &
District sand Committee
Dakshin Kannada

To,
Managing Director, Karnataka State Mineral Corporation(KSMCL)
Shanthinagara,Bengaluru.

Gmail

Bharadwajaramasubramaniam Ravi Ramachandran <bharadwaj@vivrti.in>

[NGT, SZ] OA 142 of 2022 | Dr. Sarvabhoum Bagali v. State of Karnataka & 4 Others

Bharadwajaramasubramaniam Ravi Ramachandran <bharadwaj@vivrti.in> 14 February 2023 at 12:05
To: "aagneysail@gmail.com" <aagneysail@gmail.com>, dir-mines@karnataka.gov.in, sec-moef@nic.in, secyenv-fee@karnataka.gov.in, dc-dkannada@karnataka.gov.in
Cc: Partners <partners@vivrti.in>, Litigation <litigation@vivrti.in>

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL (SOUTHERN ZONE)
O.A. NO. 142 OF 2022

1. Dr. Sarvabhoum Bagali
Applicant (through counsel - aagneysail@gmail.com)

2. State of Karnataka, Department of Mines and Geology
Respondent No. 1 (dir-mines@karnataka.gov.in)

3. Ministry of Environment Forest & Climate Change
Respondent No. 2 (sec-moef@nic.in)

4. Karnataka State Environment Impact Assessment Authority
Respondent No. 3 (secyenv-fee@karnataka.gov.in)

5. Deputy Commissioner, Dakshin Kannada
Respondent No. 4 (dc-dkannada@karnataka.gov.in)

Sirs,

We appear for Respondent No. 5 (Karnataka State Minerals Corporation Limited) in the subject application pending before the Hon'ble National Green Tribunal, Southern Zone, Chennai.

By way of advanced service of papers in the matter, attached please find a copy of the Counter Affidavit along with annexures, filed by Respondent No. 5 in the subject application for your reference and record. This may be treated as sufficient service of these papers.

Kindly acknowledge the receipt of this email.

Regards

Bharadwajaramasubramaniam R.
Advocate
Partner | Vivṛti Law

Office: Flat 1D Hill Crest Apartments, New No. 14 Old No. 56 Venkatanarayana Road, T. Nagar, Chennai - 600 017.
Phone: +91-44-4269 3500
Mobile: +91-99726-70385 | +91-99620-91115

INTERNET EMAIL CONFIDENTIALITY FOOTER:

Attorney - client privileged/confidential information may be contained in this message. If you are not the first addressee indicated in this message (or responsible for delivery of the message to such person), you may not copy or deliver this message to anyone. In such a case, you should destroy this message and kindly notify the sender by reply to the email. Please advise immediately if you or your employer do not consent to internet email for messages of this kind. Opinions, conclusions and other information in this message that do not relate to the official business of our Firm shall be understood as neither given nor endorsed by it. Formal legal opinions are issued by the Firm duly executed by its advocates. Accordingly, this message shall not be considered as a formal legal opinion issued by the Firm.

Please consider the environment before printing this mail.

OA 142-2022 - Counter Affidavit of Respondent No 5 + Index +Annexures.pdf
11109K